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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Original Application No. 172 of 2021

IN THE MATTER OF:

Poonam YadavApplicant

Versus

M/s Ecogreen Energy Pvt. Ltd. & Ors Respondent (s)

With

Original Application No. 109/2022

Vivek Kamboj & AnrApplicant

Versus

Union of India & Ors Respondent (s)

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..... Respondent (s)

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.....Applicant

Versus

Union of India & Ors

..... Respondent (s)

Action Taken Report on behalf of Committee constituted as per the order of Hon'ble NGT in compliance of order dated 23.09.2022.

Respectfully Showeth: -

1. The Hon'ble NGT was pleased to pass the order in OA No. 172 of 2021 on 23.09.2022, the operative part of the order read as under:

"27. Reports of the Joint Committee dated 25.03.2022 and 03.08.2022 show following factual status:

- i. 33 lakhs MT of waste is at the site with height of 38 meters. Further, 2000 TPD is added.
- ii. Remediation capacity is said to be 5100 TPD which is sought to be enhanced to 15000 TPD but not implemented.
- iii. It is not clear how claimed joint venture-ship between Faridabad generating 900 TPD of waste and Gurugram generating 1100 TPD is of any help except adding to the garbage mountain.
- iv. Out of 220082 tonnes of RDF, only 76226 tonnes was uptaken. 143856 tonnes still remain with no solution. There is no operating agreement for RDF use with cement plants at Neemach or power plant at Murthal, Sonapat.
- v. Meeting by the Chief Minister on 7.12.2020 and appointment of a senior IAS Officer to coordinate the work is not shown to have produced tangible result as it took one year to hand over 10 acres of land to the PP to set up WTE Plant. Letter

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was issued on 7.12.2021. 5 acres of land at Barsi is said to have been given to the Concessionaire on 16.9.2022. Desired result has not been produced.

- vi. Revised action plan now submitted extends upto December 2023 without waste processing facilities of adequate capacity being set up and operationalized.
 - vii. Thus, no effective action has been taken in the matter by the concerned authorities which may assure anyone that solution is in sight.
 - viii. It is established that serious environmental damage has taken place and is continuing due to failure in disposal of waste and discharge of leachate in the forest area, as reported by the Forest Department after visit on 18.07.2022 as shown in the report of HSPCB dated 20.9.2022.
28. In the light of above, having regard to the quantum of unremediated legacy waste, we direct the Chief Secretary, Haryana to deposit a sum of Rs. 100 crores towards environmental compensation for continuing damage to the environment and public health with the Haryana State PCB in ring-fenced account within one month, to be utilized as per directions of the committee which we are hereby constituting.
29. As already noted, the report of the Haryana State PCB dated 29.09.2022 in OA 109/2022 shows that waste is being dumped in forest area. This aspect may also be looked into by the Committee and remedial action taken as per law.
30. We constitute a nine member Committee, to be headed by Chairman, HSPCB with ACS, Urban Local Bodies, ACS Environment Department, Deputy Commissioners, Faridabad and Gurugram, Commissioners, Municipal Corporations, Faridabad and Gurugram, Gurgaon Metropolitan Development Authority and Regional Officer, CPCB. Commissioner, Municipal Corporation, Gurugram will act as a coordinator for functioning of the Committee. The Committee may meet within two weeks and take stock of the situation and plan further course of action. The Committee may appraise the performance of the contractor engaged as per Concession Agreement and if it is found that the contractor has failed to perform as expected, the Committee may make suitable alternative arrangement replacing the contractor.
- as observed by the Tribunal earlier also. Orders in this regard may be passed by concerned authority as per law. For alternative arrangement, summary but transparent process may be adopted instead of long drawn DPR/tender process, in view of emergency of the situation. More than one service providers may be hired, if necessary. No fresh waste be allowed to be dumped at the present site. Further, having regard to the emergency situation, the State authorities may exercise their jurisdiction to use nearest available land as per applicable law for temporary period on payment of user charges. If any plant is required to be established which requires EC, since such plant will benefit the environment, grant of EC need not be awaited but all the environmental issues may be followed, including with regard to forest,

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wildlife and waterbodies. The Bandhwari site which is already in existence for many years and 10 acres of land which is already cleared may be utilized for setting up of waste processing facilities to handle the waste generation of the local bodies in question. In case of non-suitability of the land, alternative arrangements be explored. The Committee will be free to interact with the stakeholders and also associate any other expert/institution/civil society. The Committee will be free coordinate with statutory regulators for levy of compensation from those who have contributed to the pollution, following due process of law. The Committee is expected to achieve meaningful progress in the matter within six months with substantial headway within three months. An action taken report of status of compliance as on 31.12.2022 may be furnished to this Tribunal by January 15, 2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF. The revised action plan will stand disapproved and will stand replaced by the action plan which may be now prepared by the Committee."

2. In compliance of the order dated 23.09.2022 passed by this Hon'ble Tribunal as mentioned above, the Committee has been constituted by the State Government. The first meeting of the Committee was held on 04.10.2022. Subsequent meetings were held on 20.10.2022, 29.10.2022, 16.11.2022, 01.12.2022 & 30.12.2022. The committee has deliberated all the issues as directed by Hon'ble NGT in the order dated 23.09.2022 (copies of the minuetts of 1st meeting to 6th meeting are attached as **Annexure-R/1**). Due deliberations made and action taken upon on the issues highlighted in the orders are summarized in the following paras:
3. That the Environmental Compensation amount of Rs. 100 Crore has been deposited with the Haryana State Pollution Control Board in Ring-Fenced Account. This account will be operated jointly by the Regional Officer, Haryana State Pollution Control Board and the Commissioner, Municipal Corporation, Gurugram and the same will be utilized only for environmental projects.
4. That with regard to processing of fresh waste, it has been deliberated and decided that fresh waste will not be dumped at Bandhwari sanitary landfill site after 31.03.2023. Fresh waste generation at Gurugram and Faridabad is about 1200 TPD and 1000 TPD, respectively. MCG is conducting regular awareness program regarding segregation of waste at source and daily monitoring of the same is being done. Segregation level has been achieved upto 40% and efforts are being made to increase the level of segregation at source. (Copies of news clipping are attached as **Annexure-R/2**). The Municipal Corporation, Gurugram has started de-centralized waste processing at Beribagh, Badshahpur, Sector-44, Carterpuri and Darbaripur. The 220 Nos Bulk Waste Generators (BWGs) are also processing their waste within their own premises. About 270 MT of fresh waste is being processed at above states places. The work of processing of fresh

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waste at Ullawas and South City-II was started by the Municipal Corporation, Gurugram but the same has been interrupted due to public protest. Efforts are being made by the Municipal Corporation, Gurugram to sort out this matter and it is expected that processing work at these locations will be restored shortly. In addition, the Municipal Corporation, Gurugram has explored other sites for fresh waste processing at Begampur Khatola, Daultabad and Kherki Majra. The development works at Kherki Majra for processing of 500 TPD waste are in progress. The processing of fresh waste is expected to be started by 20.02.2023 at this site. The Municipal Corporation, Gurugram is committed to process at least 70% waste of Gurugram in de-centralized manner by 15.02.2023 and 100% by 31.03.2023. The Municipal Corporation, Faridabad has also identified a piece of land measuring 52 acre at village Pali which is under litigation in the Hon'ble High Court. The arguments in this case have been concluded and the judgment is kept reserved by the Hon'ble High Court. These sites are proposed to be utilized for fresh waste processing by MCF. In addition, the Municipal Corporation, Faridabad has identified 28 acre land at Village Sotai and possession of the same has been taken on 10.01.2023, this site is also utilizing for fresh waste processing and the estimate for the development of the site are under preparation and the work is expected to be allotted by 15.02.2023 and processing of waste shall be commenced by 15.03.2023.

5. That with regard to processing the legacy waste, it is submitted that in April 2021, the total waste assessed at Bandhwari landfill site was approximate 33 Lac MT. During April 2021 to October 2022, the total waste processed was 11.5 Lac MT. The waste dumped during this period by the Municipal Corporations of Gurugram and Faridabad is calculated to be about 10.5 Lac MT. The waste assessed in November 2022 was approximate 32 Lac MT. Composite work to process 02 Lac MT of legacy waste i.e. bio-mining of waste and disposal of fractions was awarded to M/s People's Association For Total Help & Youth Applause (PATHYA) on 10.09.2021 (copy attached as **Annexure-R/3**) which was further enhanced to 04 Lac MT of waste processing on 28.05.2022 (Copy attached as **Annexure-R/4**). This agency has processed and disposed off 04 Lac MT of waste in the month of December 2022. Further, composite works were allotted to M/s BhumiGreen to process 02 Lac MT waste on 15.07.2022 (copy attached as **Annexure-R/5**), another work to process 02 Lac MT waste on 03.09.2022 (copy attached as **Annexure-R/6**) and one more work to process 05 Lac MT waste was given to the same agency on 19.12.2022 (copy attached as **Annexure-R/7**). So far this agency processed 2.5 Lac MT of waste. The Departmental work has also been taken up to process 02 Lac MT of legacy waste. In addition to this, 04 more works for processing of 02 Lac MT of waste in each work are expected to be allotted by 05.02.2023. During the months of November and December, 2022, 2.25 Lac MT of legacy waste have been processed. The present Remediation capacity is 7500 TPD and processing/Bio-Mining capacity is 4500 TPD, which is expected to be increased to 7500 TPD by 15.02.2023 and 10000

page

TPD by 20.03.2023.

6. That in regard to leachate management, it is submitted that the Regional Officer, HSPCB, Gurugram (North) was directed in the 3rd meeting of the Committee held on 29.10.2022 to carry out scientific study to assess the leachate generation, leachate treatment capacity at Bandhwari and feasibility of setting up additional leachate treatment plants (DTROs) as per requirement. The Regional Officer, HSPCB, Gurugram (North) in his report submitted that approximate 400 KLD leachate is being generated at dump site which increases during rainy season depending upon the quantum of rain fall, moisture content and meteorological conditions. The leachate is being treated @ of 400 KLD in 02 DTROs and another 150 KLD leachate treatment plant is functional. Further 18262 KI. leachate is stored at Bandhwari SLF site. The test results of the treated Leachate were found satisfactory (copy of the report is attached as **Annexure-R/8**). To deal with the legacy leachate MCG is transporting the leachate to Sewage Treatment Plant(STP) through tankers approximately 500 KLD leachate at Behrampur STP. The inlet parameter and outlet parameter of STP are being regularly monitored. The reports at inlet and outlet of STP are found satisfactory. The present treatment capacity of leachate is just sufficient for daily generation of leachate but additional capacity is required to treat the leachate generated in rainy season and legacy leachate. Regular monitoring of leachate treatment is being done. As per deliberations in the Committee, 02 more DTROs of 200 KLD capacity each will be installed at suitable locations to deal with emergency situations of excess leachate generation and are expected to be operational by 31.03.2023.
7. That for erection of Waste to Energy Plant, the Municipal Corporation, Gurugram has handed over 10-acre of land to the concessionaire. The concessionaire, M/s Ecogreen Energy Pvt. Ltd., has informed that the Engineering Procurement and Construction contract has been finalized. The construction work of the Retaining Wall of Waste to Energy Plant has been started on 23.12.2022. The concessionaire has assured that the construction of Waste to Energy plant will be completed by 30.11.2024. The Committee has deliberated and requested the concessionaire to make sincere efforts to complete the same by 01.06.2024. The concessionaire has submitted "PERT Chart" (Program Evaluation and Review Technique Chart) for construction of Waste to Energy plant accordingly (copy of the PERT chart is attached as **Annexure-R/9**).
8. That with regard to revised action plan, it is submitted that both the Corporations have made efforts for processing of fresh waste at alternative sites but due to public protests, only limited success has been achieved so far. Only 270 TPD fresh waste is being currently processed in decentralized manner by the Municipal Corporation, Gurugram, while the Municipal Corporation, Faridabad is yet to start decentralized processing. As explained in the above paras, the Municipal Corporations of Faridabad and Gurugram have committed that no fresh waste will be dumped at Bandhwari beyond 1st April 2023.

Works to process 13 Lac MT of legacy waste have been allotted and are in progress. At present, 4500 TPD waste is being processed. Processing capacity is expected to be increased to 7500 TPD by 15.02.2023 and to 10000 TPD by 20.03.2023 and the same will be increased in the following months as per availability of reclaimed land. The waste assessed in the month of November 2022 was 32 Lac MT. Waste processed during November and December was 2.25 Lac MT. The balance waste to be processed is estimated to be 32.15 Lac MT, on 31.03.2023. Accordingly, an action plan to process the legacy waste by 30.09.2023 has been prepared and is attached as **Annexure-R/10**.

9. The Committee deliberated in the 1st meeting held on dated 04.10.2022, to finalize the strategy to disposed of 40,000 MT of RDF produced by running of trommels and is lying at Bandhwari (Sanitary land Fill). Municipal Corporation, Gurugram has started to transport the RDF to the Waste to Energy plant installed by JBM at Murthal, Sonapat. Municipal Corporation, Gurugram has also made an agreement with Shree Cement Plant at Beawar, Rajasthan. (Copy of agreement is attached as **Annexure-R/11**). So far 10000 MT RDF has been transported by MCG at Waste to Energy Plant Murthal, Sonapat and 1000 MT RDF has been transported by Shree Cement.

10. That in regard of OA No. 109 of 2021, the mentioned sites i.e. D1 77.168598°,28.410499° (Dumping of Municipal Solid Waste near Toll Tax in an abandoned mining pit to leveling the Forest land Bandhwari Gurugram Area) , D2 77.169020°,28.410221° (The Dhaba exists at this point. Location falls in boundary of Gurugram District.), D3 77.183061°, 28.409059° (Dumping of MSW in Forest (PLPA Sec 4 and 5) notified area Mangar Faridabad), D4 77.189951°, 28.407873° (Dumping of MSW in an abandoned mining pit for leveling of land in Forest (PLPA Sec 4 and 5) notified area Mangar Faridabad, which is illegally encroached from last few years), L1 77.170200°,28.399855° (Old mining pit in Bandhwari PLPA section 4/5 Aravalli forest areas is filled with leachate which is discharging continuously from Bandhwari waste management plant) , L2 77.170335°, 28.403658° (Discharge of leachate from Bandhwari waste landfill into the Bandhwari Gurugram Forest (PLPA sec 4/5) , L3 77.170582 °, 28.404226°, (Discharge of leachate from Bandhwari waste landfill into an old mining pit in the Bandhwari Gurugram Forest (PLPAsec 4/5) . As per the direction of the committee constituted by Hon'ble NGT, Municipal Corporation Gurugram has cleared all sites except one site i.e D4 77.189951°, 28.407873°, where only soil enricher are laying at this site. There is no solid waste and leachate accumulated on above mention sites .

It is also submitted that Chief Secretary, Haryana was present in 3rd, 4th and 5th meeting of the Committee and is continuously guiding and Monitoring the progress.

It is therefore submitted that sincere efforts are being made for treatment of legacy waste, fresh waste, leachate and for erection of the Waste to Energy Plant, as per

Signature

directions of the Hon'ble Tribunal. Further directions that may be passed by this Hon'ble Tribunal will also be complied, sincerely.

Place: Gurugram
Date:

Deepak
Commissioner,
Municipal Corporation,
Gurugram

No. MCG/CMC/2022/41126

Dated: 13.10.2022

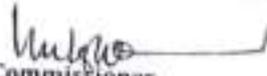
To,

- 1) Shri Sudhir Rajpal, IAS
Chief Executive officer,
Gurugram Metropolitan Development Authority.
- 2) Shri Vineet Garg, IAS
Additional Chief Secretary to Government, Haryana,
Environment and climate change Department.
- 3) Shri Arun Kumar Gupta, IAS
Additional Chief Secretary to Government, Haryana,
Urban Local Bodies Department.
- 4) Shri Jitendra Kumar, IAS
Commissioner, Municipal Corporation Faridabad.
- 5) Shri Nishant Yadav, IAS
Deputy Commissioner, Gurugram.
- 6) Shri Vikram, IAS
Deputy Commissioner, Faridabad.
- 7) Shri Gurnam Singh,
Regional Director,
Central Pollution Control Board, Delhi.
- 8) Dr. Babu Ram,
Technical Expert,
Monitoring Committee of NGT.
- 9) Dr. SSV Rama Kumar,
Director-R&D, IOCL.
- 10) Shri Sanjay Sharma,
Deputy CEO,
M/s. Ecogreen Energy Pvt. Ltd.

Subject:- Minutes of the 1st meeting of the Committee, constituted as per the Orders of the Hon'ble NGT in OA 172 of 2021, held under the Chairmanship of Sh P. Raghavendra Rao, Chairman, HSPCB on 04.10.2022 at 12.00 Noon at HSPCB Office, Sector-6 Panchkula.

The 1st meeting of the Committee constituted as per the orders of the Hon'ble NGT in OA 172 of 2021 was held under the Chairmanship of the Chairman, HSPCB on 04.10.2022 at 12.00 Noon at HSPCB Office Sector-6 Panchkula.

The minutes of meeting of the same are hereby sent to you for information and further necessary action please.


Commissioner,
Municipal Corporation,
Gurugram

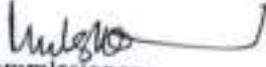


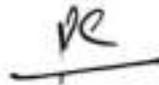
Endst. No. MCG/CMC/2022/41127

Dated: 13.10.2022

A copy of the above is forwarded to following for information and necessary action:

1. Chief Engineer, Municipal Corporation Gurugram.
2. District Forest Officer, Gurugram Metropolitan Development Authority.
3. Joint Commissioner - SBM, Municipal Corporation Gurugram.
4. Shri R.K. Mehta, Advisor, Gurugram Metropolitan Development Authority.
5. DRO, Municipal Corporation Gurugram.
6. Executive Engineer - SBM, Municipal Corporation Gurugram.
7. Shri Sumit Kumar, Ecogreen Energy Pvt. Ltd.


Commissioner,
Municipal Corporation,
Gurugram



Minutes of the 1st meeting of the Committee, constituted as per the Orders of the Hon'ble NGT in OA 172 of 2021, held under the Chairmanship of Sh P. Raghavendra Rao, Chairman, HSPCB on 04.10.2022 at 12.00 Noon at HSPCB Office, Sector-6 Panchkula

The 1st meeting of the Committee constituted as per the orders of the Hon'ble NGT in OA 172 of 2021 was held under the Chairmanship of the Chairman, HSPCB on 04.10.2022 at 12.00 Noon at HSPCB Office Sector-6 Panchkula. The list of participants is annexed as Annexure A.

The Chairman, HSPCB welcomed all the participants and explained the directions given by Hon'ble NGT in OA No. 172 of 2021 titled Poonam Yadav Vs. M/s. Ecogreen Energy Pvt. Ltd. & Ors. It was also informed that experts from different organization have also been invited in this meeting to give their suggestions.

The directions given by Hon'ble NGT are briefly summarized as under:-

1. Deposit of Rs. 100 crores towards environmental compensation for continuing damage to the environment and public health with the Haryana State PCB in a ring-fenced account (account for specific purpose), within one month.
2. Waste shall not be dumped in forest area.
3. Constitution of a 9 members Committee headed by the Chairman Haryana State PCB, with ACS Environment, ACS PSULB, DCs of Faridabad & Gurgaon, Municipal Commissioners of Faridabad & Gurgaon and RO CPCB, as members.
4. Committee to assess the performance of the concessionaire.
5. No Fresh waste be allowed to be dumped at the present site and use nearest available land as per applicable law for temporary period, on payment of user charges.
6. If any plant is required to be established which requires EC, since such plant will benefit the environment, grant of EC need not be awaited but all the environmental issues may be followed, including with regard to forest, wildlife and water bodies.
7. Alternate site may be explored in case non-suitability of land for processing plant.
8. Committee is free to talk to stake holders and other experts - Institution/Society.
9. Committee may coordinate with statutory regulators for levy of compensation from those who have contributed to the pollution, following the due process.
10. Revised action plan submitted by MCG will be replaced by the Plan to be submitted by the Committee
11. Legacy waste shall be treated in a time bound manner and report of the same is to be submitted in the Hon'ble NGT.
12. Waste to Energy plant is to be set up in a time bound manner.



In pursuance of the directions given, the Agenda points were discussed & deliberated upon and further, the decisions taken / directions given are as follows: -

Agenda No. 1.1

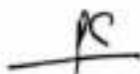
Finalization of modalities for processing of Fresh Waste

The Commissioner, MCG informed that as per the orders passed by the Hon'ble NGT in OA No. 172 of 2021 dated 23.09.2022 no fresh waste must be allowed to be dumped at the present site and nearest available land may be used as per applicable law, for temporary period, on payment of user charges. At present, the waste from MCF & MCG is being dumped at Bandhwari sanitary landfill site. At Bandhwari, 28.5acre land is available, out of which 10acre land has been handed over to concessionaire i.e. M/s Ecogreen Energy Pvt. Ltd. for erection of Waste to Energy Plant (WtE). Only 18.5acre land is available in which about 30 Lac MT legacy waste is dumped and 2200 TPD fresh waste is being dumped from MCF & MCG. There is hardly any space for processing of waste at this site.

The MCG & MCF could not find alternative sites for processing of waste. Both the Corporations tried their level best to find alternative processing sites at various locations for storing of fresh waste, in order to process the legacy waste at Bandhwari landfill site, but even after identification of alternative processing sites, fresh waste could not be stored due to large scale public protests and apprehension of law-and-order problems. The Commissioners of MCG & MCF also informed about the small sites available for de-centralized waste processing in Gurugram and Faridabad respectively.

After due deliberations, it was decided that:

- a. Commissioners of MCF & MCG to ensure strict enforcement on Bulk Waste Generators in Gurugram & Faridabad to process the waste within their own premises, to comply with the SWM Rules, 2016.
- b. Municipal Corporation Gurugram shall process fresh waste in a decentralized manner at MRF-cum-waste processing sites at Beribagh, Badshapur, Ullawas, Sector-44, South City-II and Darbaripur. In addition,
 - i. Carterpuri MRF-cum-waste processing site may be developed by 30.11.2022 to process the fresh waste.
 - ii. The Sacre land at Basal, taken on lease from GMDA, may be utilized for fresh waste processing by 01.12.2022.
- c. Municipal Corporation, Faridabad shall process fresh waste in a decentralized manner at MRF-cum-waste processing centres, after identifying suitable sites with assistance from DC, Faridabad and developing them accordingly, on an urgent basis. In addition,
 - i. The Commissioner MCF and DC Faridabad shall explore the possibility of fresh waste processing at the land already developed for this purpose in the revenue estate of village Sihi, Faridabad which could not be utilized for waste processing due to public protest.



- d. Commissioner MCF will pursue the matter pending in the Hon'ble High Court of Punjab & Haryana & fixed for hearing on 17.10.2022 regarding land in the revenue estate of village Pall, Faridabad, near the Stone Crushing Zone owned by the Municipal Corporation, Faridabad.
- e. 92acre of land owned by the MCF in the revenue estate of Gothra Mahabatabad, Faridabad could be used as an alternate site for temporary fresh waste dumping and processing but is stated to be covered under section 4 & 5 of PLPA and Aravalli notifications. The actual position regarding these restrictions and ESZ and NCZ applicability on this land may be confirmed by the Commissioner, MCF.
- f. Commissioner, Municipal Corporation, Gurugram will explore the feasibility of purchase of 100-200 acre of land in the close vicinity of Bandhwari Landfill Site for temporary waste processing, storage of fractions & other related activities such as sanitary landfill site and fresh waste processing.
- g. A draft application may be got prepared for filing in the Hon'ble NGT requesting for grant of exemption of taking different types of environmental clearances on the lands proposed above at a, b, c & d as temporary alternative sites, in the light of orders passed by the Hon'ble Tribunal on 23.09.2022.

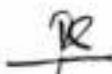
Agenda No. 1.2

Finalization of modalities for processing of Legacy Waste

The Commissioner, MCG informed that about 30 Lac MT of legacy waste was lying at the Bandhwari sanitary landfill site in April, 2021 and in addition, about 7 Lac MT fresh waste has been dumped at the site by MCG & MCF since then, while 7.5 Lac MT of waste has been processed by MCG during this period. Hence, at present the total quantity of waste at Bandhwari is estimated to be about 30 Lac MT. Out of 7.5 Lac waste processed so far, 4.3 Lac MT was processed by deployment of tromells and 3.2 Lac MT of waste has been processed by deploying high-capacity machines by M/s. People Association for Total Health and Youth Applause (PATHEYA), the agency finalized by the MCG, through tender process to process 4 Lac MT of legacy waste. The disposal of fractions obtained by Bio-mining by tromells was the responsibility of MCG & the disposal of fractions obtained in the contract of M/s. PATHEYA is the responsibility of the agency. Now, MCG has finalized one more agency, M/s Bhoomi Green, to process 4 Lac MT of legacy waste. The plant to process 4000 TPD waste has been setup by this agency and processing has started w.e.f. 26.09.2022. One more tender has been received to process 5 Lac MT of legacy waste which has been sent to the government for approval of rates of lowest bidder M/s. Bhoomi Green.

After detailed deliberations on this matter, it was decided that:

- a. Concern authority may finalize the rates to process 5 Lac MT of legacy waste by M/s. Bhoomi Green after completing the required formalities.



- (14)
- b. *The work order of M/s. PATHEYA may be enhanced to process additional 2 Lac MT of legacy waste and if the work is found satisfactory, further enhancement be approved to process 2 Lac MT of legacy waste.*

Agenda No. 1.3

Finalization of strategy to dispose off RDF lying at the Plant

Commissioner, MCG informed that about 40,000 MT of RDF obtained from running of tromells is lying at the Bandhwari SLF and disposal of the same is the responsibility of MCG, as per the agreement. This RDF has occupied about 3 acre of land and needs to be shifted immediately. It was further informed that a meeting was held today i.e. on 04.10.2022 with the M/s JBM Management to discuss the feasibility of consuming the RDF of MCG at their Murthal WtE plant. M/s JBM has agreed to accept 200 TPD RDF after upgrading the same by the MCG without charging any fee from MC, Gurugram or MC, Sonipat. However, the transportation cost will have to be borne by the MCG.

After detailed deliberations on this matter, it was decided that:

- a. *The Commissioner, MCG shall make arrangements for improvement in the quality of RDF and its transportation up-to the Waste to Energy plant of M/s. JBM at Sonipat. The transportation of RDF shall start by 07.10.2022.*
- b. *M/s. JBM will not charge any fee in any form from MCG or MC Sonipat in lieu of consuming the said RDF.*
- c. *The transportation cost of RDF will be borne by the MCG.*

Agenda No. 1.4

Leachate management

The Commissioner, MCG informed that the daily generation of leachate at the site is about 350 KLD, except during rainy days. M/s. Ecogreen have two DTRO Plants of 200 KLD treatment capacity each, out of which one plant is currently under maintenance. One Leachate treatment plant of 150 KLD treatment capacity is also under maintenance. There are seven Leachate collection and storage tanks having approximately capacity of 36000 CuM. Tankers are hired during rainy season for suction & transportation of Leachate.

After detailed deliberation on this matter, it was decided that:

- a. *The Leachate Treatment Plants under maintenance shall be got repaired by 20.10.2022.*
- b. *Strict monitoring of these plants be ensured so the Leachate does not spill over beyond the boundary of SLF.*
- c. *Minimum Leachate Treatment of 400KLD should be ensured.*

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- d. *M/s. Ecogreen shall ensure that treated leachate and residue generated after its treatment may be disposed of in an environmentally sound manner.*

Agenda No. 1.5

Finalization of action plan for setting up the Waste to Energy (WtE) plant

It was informed by the Commissioner, MCG that a meeting through Video Conferencing was held with the Chinese administrators of M/s. Ecogreen Energy Pvt. Ltd. on 29.07.2022 in which it was decided that M/s. Ecogreen Energy Pvt. Ltd. shall complete all formalities regarding Financial Closure of the project, finalization of Engineering Procurement and Construction Contract (EPCC) and obtaining Environment Clearances, and the MCG shall provide alternative land for fresh waste processing. The matter regarding site has been explained in Agenda No. 1. The requisite requirements regarding Financial Closure & Environment Clearances are yet to be completed by M/s. Ecogreen Energy Pvt. Ltd. Mr. Sanjay Sharma, Deputy CEO of M/s Ecogreen informed that all requisite requirements will be completed by 31.12.2022. EPC Contract will be awarded by 15.12.2022 and the construction work of WtE plant will be started by 31.12.2022.

After detailed discussions on this matter, it was decided that:

- a. *Timelines given by M/s. Ecogreen shall be strictly adhered.*
- b. *M/s Ecogreen shall give in writing regarding above commitments within 7 days.*

Agenda No. 1.6

Implementation of emergency Fire plan

The Commissioner, MCG informed that the CPCB has issued guidelines on 26th May, 2022 to implement the onsite and offsite Emergency Fire Plan and action on these will be taken shortly by the MCG.

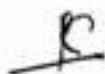
After detailed deliberations, it was decided that:

MCG must implement the Emergency Fire Plan as per CPCB guidelines & progress of the same will be discussed in the next meeting.

Agenda No. 1.7

Performance of the concessionaire vis-a-vis concession agreement dated 14.08.2017

The performance of the concessionaire was discussed in detail and it was decided that:



M/s Ecogreen shall execute the work strictly as per the concession agreement and shall make all efforts for collection and transportation of waste in segregated manner and process the same in a de-centralized manner at the sites provided by MCG & MCF.

Additional Agenda: During the meeting, the following addition items were also discussed which are also considered as Agenda items.

Agenda No. 1.8

Deposit of Rs. 100 crores:

The Commissioner, MCG informed that the Hon'ble NGT has ordered on 23.09.2022 to deposit sum of Rs.100 crore towards environmental compensation, for continuing damage caused to the environment and public health, with the Haryana State PCB in a ring-fenced account (account for specific purpose), within one month.

After detailed deliberations, it was decided that:

- a. *The Addl. Chief Secretary, ULB informed that Rs. 100 Crore are to be deposited by MCG. Accordingly, a Joint Account should be opened in the name of RO HSPCB Gurugram and Commissioner, MCG.*
- b. *The Committee will decide to utilize this amount from time to time to improve the environment and public health. These funds will not be utilized for any other purpose.*

Agenda No. 1.9

Revised Action Plan:

It was informed by the Commissioner, MCG that the action plan submitted by the MCG in Hon'ble NGT have been rejected and now the Committee has to submit revised action plan before the Hon'ble NGT on the next date of hearing.

After detailed discussions on this matter, it was decided that:

Commissioner MCG will prepare a tentative revised action plan to treat the legacy waste based on today's discussions and the same will be discussed in the next meeting of the Committee.

Agenda No. 1.10

Other miscellaneous issues:

Useful suggestions were given by CEO GMDA, ACS Environment & Climate Change, Director R&D IOCL, Technical Expert Monitoring Committee & Regional Director CPCB regarding decentralized waste

processing, improvement of quality of compost, use of RDF with Biomass and improvement of quality of RDF in consultation with cement industries.

After discussion, it was decided that:

- a. All BWGs, license holders, condominiums etc. should be directed to process their waste within their own premises.
- b. Compost shall be got tested as per the parameters set by the Department of Fertilizers, Ministry of Chemicals & Fertilizers, and be improved/enriched by adding required admixtures.
- c. Commissioner MCF may contact Director, National Council for Cement and Building Materials (NCBM) Faridabad regarding requirement and quality of RDF in cement industries. Report of the same may be discussed in next meeting of the Committee.
- d. Director, HAREDA be roped in for exploring the possibility of use of RDF alongwith biomass in power plants and he may be invited in the next meeting of the Committee.

Agenda No. 1.11

Next meeting of the Committee:

- a. A meeting through Video Conferencing will be conducted tentatively on 19.10.2022 to discuss the progress on the above decisions.
- b. The Committee will visit the site, tentatively on 29.10.2022, followed by meeting to be held at the site or at Gurugram.

The meeting ended with a vote of thanks to the Chair and all the participants.

-----X-----X-----X-----

Annexure - A

List of participants who attended the meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 04.10.2022 at 12:00 Noon in Head Office of HSPCB, C-11, Sector-6, Panchkula in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors.

Sr. No.	Name	Designation	Contact Details
1.	Shri Sudhir Rajpal, IAS	Chief Executive Officer GMDA	ceo.gmda@gov.in
2.	Shri Vineet Garg, IAS	Additional Chief Secretary to Government, Haryana, Environment and Climate Change Department	psenv2016@gmail.com
3.	Shri Arun Kumar Gupta, IAS	Addl. Chief Secretary to Government Haryana, Urban Local Bodies Department	fcig@hry.nic.in
4.	Shri Mukesh Kumar Ahuja, IAS	Commissioner, Municipal Corporation Gurugram	9821395100
5.	Shri Jitender Kumar, IAS	Commissioner, Municipal Corporation Faridabad	cmc.mcfbd@gmail.com
6.	Shri Nishant Yadav, IAS	Deputy Commissioner, Gurugram	dcgrg@hry.nic.in
7.	Shri Vikram, IAS	Deputy Commissioner, Faridabad	dcfbd@hry.nic.in
8.	Shri Subash Yadav, IFS	District Forest Officer, GMDA & MCG	9971875199
9.	Shri Gurnam Singh	Regional Director, Central Pollution Control Board, Delhi	7840015561
10.	Dr. Naresh Kumar	Joint Commissioner-SBM, Municipal Corporation Gurugram	9899220003
11.	Dr. SSV Ramakumar	Director-R&D, IOCL	9899701256
12.	Dr. Babu Ram	Technical Expert, Monitoring Committee of NGT	9878844400
13.	Shri R.K. Mehta	Advisor, GMDA	9417194189
14.	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709
15.	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt. Ltd.	9899404979
16.	Shri Sumit Kumar	Representative of Ecogreen Energy Pvt. Ltd.	9818299789
17.	Shri Gaurav Joshi	Representative of Ecogreen Energy Pvt. Ltd.	9810397172
18.	Shri Suvendu	Representative of Ecogreen Energy Pvt. Ltd.	9899979618



To

- 1) Shri Sudhir Raipal, IAS
Chief Executive Officer,
Gurugram Metropolitan Development Authority,
- 2) Shri Vineet Garg, IAS
Additional Chief Secretary to Government, Haryana,
Environment and climate change Department.
- 3) Shri Arun Kumar Gupta, IAS
Addl. Chief Secretary to Govt. of Haryana,
Urban Local Bodies Department.
- 4) Shri Jitendra Kumar, IAS
Commissioner, Municipal Corporation Faridabad.
- 5) Shri Nishant Yadav, IAS
Deputy Commissioner, Gurugram
- 6) Shri Vikram, IAS
Deputy Commissioner, Faridabad
- 7) Sh. Gurnam Singh,
Regional Director,
Central Pollution Control Board, Delhi,
- 8) Sh. Sanjay Sharma,
Deputy CEO,
M/s Ecogreen Energy Pvt. Ltd.

Memo No. MCG/CMC/2022/42084 Dated: 24-10-2022

Subject:- Minutes of the meeting of the committee constituted as per the orders of Hon'ble NGT in O.A No. 172/2021, held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 20.10.2022 through Video Conferencing.

The meeting of the committee constituted as per the orders of Hon'ble NGT in O.A No. 172/2021, held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 20.10.2022 at 02:30PM through Video Conferencing.

The minutes of meeting of the same are hereby sent to you for information and further necessary action please.

[Signature]
Commissioner,
Municipal Corporation,
Gurugram.

[Signature]



Endst No. MCG/CMC/2022/42085

Dated: 24-10-2022

A copy of the above is forwarded to Private Secretary to Worthy Chairman, HSPCB for kind information of Worthy Chairman, HSPCB.

[Signature]
Commissioner,
Municipal Corporation,
Gurugram.

Endst No. MCG/CMC/2022/42086

Dated: 24-10-2022

A copy of the above is forwarded to the following for information and with the request to attend the meeting through VC please.

1. Dr. A B Akolkar (Former MS of Central Pollution Control Board and Advisor NGT, Mbl. 9911110236).
2. Dr. Babu Ram, (Technical Expert of Monitoring committee of NGT)
3. Dr. Divya Sinha, (Director, Central Pollution Control Board, Mbl. 9868262316)
4. Dr. B Sengupta (MS (Retd.) Central Pollution Control Board, Mbl. 9810043771)
5. Dr. SSV Rama Kumar, (Director-R & D, IOCL)
6. Shri Sanjiv Kumar (Director, Ranky Mbl. 9810265282)
7. Sh. Harshat Solanki, (Deputy Director, SMMAhemdabad Mb. 9376100946).
8. Sh. Krishan Singhal, (Chairman, BSP, (Mb. 8750055504)
9. Chief Engineer, Municipal Corporation Gurugram.
10. District Forest Officer, Municipal Corporation Gurugram.
11. Joint Commission - SIM, Municipal Corporation Gurugram.
12. DRO, Municipal Corporation Gurugram.
13. Executive Engineer - SIM, Municipal Corporation Gurugram.
14. Consultant - SIM, Municipal Corporation Gurugram.
15. Shri Sumit Kumar, M/s. Ecogreen Energy Pvt. Ltd.

[Signature]
Commissioner,
Municipal Corporation,
Gurugram.

[Signature]

Minutes of the Committee meeting held, through Video Conferencing, under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 20.10.2022 at 02:30 PM in the Head Office of HSPCB, C-11, Sector-6, Panchkula in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors.

List of Participants is attached as Annexure-A

A meeting through Video Conference of the Committee, constituted as per the orders of Hon'ble NGT in OA 172 of 2021, was held on 20.10.2022 to review the action taken on the decisions taken during the first meeting of the Committee held on 04.10.2021.

The Chairman welcomed all the participants and explained briefly the decisions taken by the Committee on 04.10.2022. The Commissioner, MCG explained in brief the actions taken thereon as under:

1. Deposit of Rs 100 crore in a Ring Fenced account:

The MCG has transferred Rs. 100 crore to a ring fenced joint account of HSPCB and the MCG opened in the Indian Bank at Gurugram, as decided in the 1st meeting, in compliance with the orders of Hon'ble NGT.

2. Decentralized fresh waste processing:

- a. The MCG has started processing of fresh waste of 300 TPD in a decentralized manner at 4 MRF locations and the capacity is expected to increase to 400 TPD by end of Oct 2022.
- b. The MCG has taken over 5 acre of land in the revenue estate of Basai from GMDA and handed it over to M/s Ecogreen for processing of fresh waste. It is expected that 300 TPD of fresh waste will be processed at this site by 01.11.2022. Necessary infrastructure such as boundary wall, segregation platform and leachate collection tank and other works related to processing of fresh waste, will be put in place at the earliest.
- c. The MCG has taken possession of 25 acres of land of a builder M3M in the revenue estate of Manger, Faridabad to process fresh waste on temporary basis.
- d. The Commissioner, MCF informed that during hearing on 17.10.2022 regarding land in the revenue estate of Pali, the Hon'ble High Court gave last opportunity to the plaintiff and the next date of hearing is fixed for 31.10.2022. He further informed that as there are 3 land parcels in the revenue estate of Sotai Faridabad measuring 17.5 acre, 7.5 acre and 4 acre which may be utilized for fresh waste processing.

After due deliberations, the Committee decided that:



i.) Processing of fresh waste as Basal be got started by the end of October 2022 and for this purpose, MCG will create necessary infrastructure facilities, in coordination with M/s Ecogreen.

ii) To initiate processing of fresh waste at new sites in Faridabad and Manger, as mentioned herein above, it may be confirmed whether the sites are protected under P.I.P.A, Aravali plantation, NCZ, etc., notifications, after which proper legal opinion may be taken.

3. Legacy waste processing:

Works to process legacy waste of 08 Lac MT at Bandhwari SLF are in progress by M/s PATHYA & M/s Bhoomi Green. In addition, for additional processing of 05 Lac MT, approval from the Govt. is likely to be received shortly. Major issue is the disposal of fractions obtained after bio-mining, particularly Refused Derived Fuel (RDF). Various options are being explored to maximize disposal of RDF, including improving the quality, shredding and mixing the permitted waste of industries so that calorific value of RDF is enhanced. The main challenge is of speedy processing of legacy waste by way of bio-remediation & bio-mining and disposal of fractions expeditiously, particularly the RDF.

After due deliberation, the Chairman constituted a sub-committee under the Chairmanship of Commissioner, MCG having Commissioner MCF, Chief Engineer ULB, Chief Engineer/ Superintending Engineer MCG, Joint Commissioner-SBM MCG, Regional Officer Pollution Board, Executive Engineer-SBM, Representative of M/s Ecogreen. This sub-committee will take presentation from all prospective agencies and will submit their report in the meeting to be held on 29.10.2022.

It was also decided that to explore the possibility of consumption of RDF in Sugar Mills. The Commissioner, MCF will coordinate with Managing Director, Sugarfed for the same. Similarly, Commissioner MCG will coordinate with Director HAREDA for utilization of RDF in Biomass Energy plants.

Accordingly, they will be requested to attend the next meeting to be held on 29.10.2022.

4. Disposal of RDF lying at Bandhwari:-

As decided that in the meeting held on 04.10.2022, 200 TPD of RDF is being sent to WtE plant, Murthal, as per the terms decided.

5. Lechate Management:-

1 DTRO of 200 KLD is working and other one is under maintenance. The representative of M/s Ecogreen assured that the same will be made operational by 31.10.2022. Suction tankers have been deployed to collect spilled leachate.

It was also deliberated that some agencies are approaching as expert in leachate management and their proposal may be discussed in the meeting of sub-committee.

6. Tentative Action Plan to process the legacy waste:

The Action Plan submitted in the Hon'ble NGT earlier has been disapproved by the Hon'ble Tribunal, a tentative revised Action Plan has been prepared (Annexure B). The Chairperson directed to circulate the same to all members and would be deliberated upon in meeting on 29.10.2022, hence the same is attached as **Annexure-B**.

7. Emergency Fire Plan:

Action taken will be presented in the next meeting of the Committee.

8. Waste to Energy Plant:

The representative of M/s Ecogreen assured that the timeline given by the Committee in its first meeting will be adhered to and efforts are being made to finalize the Engineering Procurement & Construction (EPC) contract by 29.10.2022. He requested that fresh waste may not be dumped at Bandhwari sanitary landfill site so the construction work of Waste to Energy Plant could be taken up before end of Dec 2022.

The Chairman directed that M/s Ecogreen shall communicate the above commitments in writing to the Commissioner, MCG within 03 days.

9. Miscellaneous issues:

- a. All BWGs in Gurugram & Faridabad should be persuaded to process their waste within own premises and compliance report in this regard will be submitted in the next meeting of the Committee by MCG & MCF.
- b. The quality of compost shall be got tested as per parameters set by the Department of Fertilizers, Ministry of Chemical & Fertilizers, and if necessary, improved/ enriched by adding required admixtures.
- c. The Commissioner, MCF shall hold a meeting with the Director, National Council for Cement and Building Material, Faridabad regarding requirement and quality of RDF in Cement Industries. Report of the same may be presented in the next meeting of the Committee.
- d. Members present in the meeting gave some suggestions, as under:
 - i. **Dr. Babu Ram, Technical Expert of the monitoring committee of Hon'ble NGT:** Action plan to utilize the compost produced by waste processing must also be prepared simultaneously. Residue of leachate must be disposed off in a scientific manner, in a hazard waste disposal facility.
 - ii. **Sh. Krishan Singhal, Chairman, BSP:** Health issues of the waste collectors must be given proper attention and workers of MCG and of the concessionaire must be directed to use the safety equipment for their own safety and they must be given proper insurance coverage. The testing of VOC should be got done on regular basis. A plant on Plasma Technology is to be



inaugurated in Tehkhand Delhi shortly and the same may be visited by MCG & MCF officers.

- iii. **Dr. SSV Rama Kumar, Director- R & D, IOCL:** The waste dumped at bye pass road of Faridabad should be quickly disposed-off by the MCF.
- iv. **Sh. Sumit Kumar, representative of M/s Ecogreen:** M/s Ecogreen is proposing a Waste to Methonal Plant to utilize 700 - 800 TPD of waste for which a piece of land measuring 8 - 10 acre will be required.
It was decided that M/s Ecogreen will submit their proposal before the sub-committee and on their recommendations further action will be taken.
- v. Consultant-SBM will coordinate with Dr. SSV Rama Kumar and Sh. Krishan Singhal to discuss their proposals/ suggestions and may visit the Tehkhand Plant alongwith Mr. Krishan Singhal.

The meeting ended with vote of thanks to the Chair and all the participants.

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Annexure-A

List of participants who attended the meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 20.10.2022 at 02:30 PM in Head Office of HSPCB, C-11, Sector-6, Panchkula in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. &Ors.

Sr. No.	Name	Designation	Contact Details
1.	Shri Vineet Garg, IAS	Additional Chief Secretary to Government, Haryana, Environment and Climate Change Department	psenv2016@gmail.com
2.	Shri Dusmanta Behera, IAS	Director, Urban Local Bodies Department, Haryana	dulbhry@hry.nic.in
3.	Shri. Pardeep Kumar, IAS	Member Secretary, HSPCB	hspcbms@gmail.com
4.	Shri Mukesh Kumar Ahuja, IAS	Commissioner, Municipal Corporation Gurugram	9821395100
5.	Shri Jitender Kumar, IAS	Commissioner, Municipal Corporation Faridabad	cmc.mcfbd@gmail.com
6.	Shri Nishant Yadav, IAS	Deputy Commissioner, Gurugram	dcgrg@hry.nic.in
7.	Shri Vikram, IAS	Deputy Commissioner, Faridabad	dcfbd@hry.nic.in
8.	Shri Gurnam Singh	Regional Director, Central Pollution Control Board, Delhi	7840015561
9.	Dr. Naresh Kumar	Joint Commissioner-SBM, Municipal Corporation Gurugram	9899220003
10.	Shri. Dinesh Kumar	Regional Officer, HSPCB	hspcbrobr@gmail.com
11	Shri Ritesh Kumar Gurung	Scientist - CPCB	9436701267
12	Dr. SSV Ramakumar	Director-R&D, IOCL	9899701256
13	Dr. Babu Ram	Technical Expert, Monitoring Committee of NGT	9878844400
14	Shri. Krishan Singhal	Director, BSP	8750055504
15	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709
16	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt. Ltd.	9899404979
17	Shri Sumit Kumar	Representative of Ecogreen Energy Pvt. Ltd.	9818299789
18	Shri Sanjeev Kumar	Representative of RAMKEY	9810265282

To

2

- 1) Shri Sudhir Rajpal, IAS
Chief Executive officer,
Gurugram Metropolitan Development Authority.
- 2) Shri Vineet Garg, IAS
Additional Chief Secretary to Government, Haryana,
Environment and climate change Department.
- 3) Shri Aman Kumar Gupta, IAS
Addl. Chief Secretary to Govt. of Haryana,
Urban Local Bodies Department.
- 4) Shri Jitendra Kumar, IAS
Commissioner, Municipal Corporation Faridabad.
- 5) Shri Nishant Yadav, IAS
Deputy Commissioner, Gurugram
- 6) Shri Vikram, IAS
Deputy Commissioner, Faridabad
- 7) Sh. Gurnam Singh,
Regional Director,
Central Pollution Control Board, Delhi.
- 8) Sh. Sanjay Sharma,
Deputy CEO,
M/s Ecogreen Energy Pvt. Ltd.

Memo No. CMC/MCG/2022/132-18

Dated: 03.11.2022

Subject:-

Minutes of 3rd Meeting of the committee, constituted as per the orders of the Hon'ble NGT in OA 172 of 2021, held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 29.10.2022 at 11:30 AM at PWD Rest House, Gurugram.

The 3rd meeting of the committee constituted as per the orders of the Hon'ble NGT in OA No. 172 of 2021 was held under the Chairmanship of the Chairman, HSPCB on 29.10.2022 at 11:30 AM at PWD Rest House, Gurugram.
The Minutes of the same are hereby sent to you for information and necessary action please

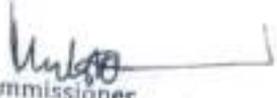

Commissioner,
Municipal Corporation,
Gurugram.



Endst No. CMC/MCG/2022/437-19

Dated 03.11.2022

A copy of the above is forwarded to Private Secretary to Worthy Chairman, HSPCB for kind information of Worthy Chairman, HSPCB.


Commissioner,
Municipal Corporation,
Gurugram
Dated 03.11.2022

Endst No. CMC/MCG/2022/437-20

A copy of the above is forwarded to Private Secretary to Worthy Chief Secretary to Government Haryana for submitting the same before Worthy Chief Secretary Government Haryana.


Commissioner,
Municipal Corporation,
Gurugram

Endst No. CMC/MCG/2022/437-21

Dated 03.11.2022

A copy of the above is forwarded to the following for information and necessary action please.

1. Dr. A B Akolkar (Former MS of Central Pollution Control Board and Advisor NGT, Mbl. 9911140236).
2. Dr. Babu Ram, (Technical Expert of Monitoring committee of NGT)
3. Dr. Divya Sinha, (Director, Central Pollution Control Board, Mbl. 9868262316)
4. Dr. B Sengupta (MS (Retd.) Central Pollution Control Board, Mbl. 9810043771)
5. Dr. SSV Rama Kumar, (Director-R & D, IOCL)
6. Shri Sanjay Kumar (Director, Ranky Mbl. 9810265282)
7. Sh. Harshat Solanki, (Deputy Director, SWM Ahmedabad Mb. 9376100946)
8. Sh. Krishan Singhal, (Chairman, BSP, (Mb. 8750055504)
9. Superintending Engineer, Municipal Corporation, Gurugram
10. Joint Commissioner-SBM, Municipal Corporation, Gurugram.
11. Regional Officer, HSPCB, Gurugram.
12. Executive Engineer-SBM, Municipal Corporation, Gurugram
13. Consultant-SBM, Municipal Corporation, Gurugram.
14. PA to Commissioner, MCG for kind information of Ld. Commissioner, MCG.


Commissioner,
Municipal Corporation,
Gurugram



Minutes of the 3rd meeting of the committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB held on 29.10.2022 at the PWD Rest House, Gurugram.

List of Participants is attached as Annexure-A

The Chief Secretary, Haryana, Shri Sanjeev Kaushal attended the meeting to facilitate and guide the committee in timely and effective implementation of the directions of Hon'ble NGT.

The Chairman welcomed the Chief Secretary, Members of the committee and all the participants.

The Commissioner MCG explained in brief the decisions taken by the Committee in its earlier meeting held on 04.10.2022 & 20.10.2022, along-with the action taken thereon. He briefly explained the past developments at the sanitary landfill site (SLF) at Bandhwari and informed that the total area at Bandhwari is 28.5 acre which was earlier maintained by M/s AKC Developers Pvt. Ltd. from December, 2010 to November, 2013 and by MCF & MCG from December, 2013 to November, 2017. After the concession agreement was signed with M/s. Ecogreen, this landfill is being managed by them from December, 2017 onwards.

The following issues were then taken up for discussion, with focus on issues highlighted by Hon'ble NGT:

1. Agenda No. 3.1 :

The Commissioner MCG informed that proceeding of the meetings held on 04.10.2022 & 20.10.2022 were already circulated to all the members of the committee.

It was noted that as per the orders passed by Hon'ble NGT on 23.09.2022, meaningful progress in processing of legacy waste must be achieved within six months with substantial headway within three months. Further, revised action plan submitted by the MCG was disapproved and must be replaced by the action plan which may be now prepared by the committee.

Action taken on the decisions taken by the committee in previous meetings mentioned in the agenda items were then deliberated.

2. Agenda No. 3.2 : Processing of Fresh Waste

The Commissioner MCG informed that de-centralized waste processing has been started by MCG at Beribagh, Badshahpur, Ullawas, Sector - 44, South City and Darbaripur. Some of the Bulk Waste Generators (BWGs) are also processing their waste within their own premises. About 400MT of waste is being process at these sites. In addition, MCG is developing an MRF cum Waste Processing Facility at Carterpuri with 50TPD capacity. MCG & MCF are also exploring feasibility of processing of fresh waste at additional sites, namely Pali (Faridabad), Gothra Mohabtabad (Faridabad), Sotai (Faridabad), Balola (Gurugram) and on the land of private builder M3M at Mangar (Faridabad). The land at Pali is covered under status quo granted by the Hon'ble High Court and the next date of hearing in this case is fixed for 31.10.2022. It was further noted that



permission from the MoEF, GoI and the Environment Department, Haryana will be required for the proposed land. The issues highlighted by Hon'ble NGT were also noted.

After Detailed discussion, it was decided as under:

- a. The Commissioner, MCF will closely pursue the case pending in the Hon'ble High Court.
- b. Time bound plan shall be made for all the activities involved to start processing of fresh waste at various identified centre's, such as leveling of site, estimation of each work to be carried out such as construction of boundary wall, segregation platform, Leachate collection pits, Leachate treatment plants, storage facilities for fractions obtained after processing, provision of CCTV facility, etc. Estimates will be prepared by 15.11.2022 and put up in the next meeting of committee to be held on 16.11.2022. The infrastructural works at these centres must be completed by 17.12.2022.
- c. Necessary approvals must be obtained from the competent authority well in time and work must be completed in a time bound manner.
- d. All possible precautions must be taken that leachate does not percolate into the ground.
- e. No fresh waste shall be dumped at Bandhwari SLF after 31.01.2023.
- f. Carterpuri MRF should be made operational by 31.12.2022.
- g. Basal site shall be made operational for fresh waste processing by 15.11.2022.

3. Agenda No. 3.3 : Processing of Legacy Waste

The Commissioner, MCG informed that work have been awarded to process legacy waste of 08 Lac MT at Bandhwari SLF to M/s PATHYA & M/s Bhoomi Green and these are in progress. In addition, approval from the Govt. is likely to be received shortly for additional processing of 05 Lac MT. Major issue in speedy processing of legacy waste is the disposal of fractions obtained after bio-mining, particularly Refuse Derived Fuel (RDF). Various options are being explored to maximize disposal of RDF, including improving the quality, shredding and mixing the permitted waste of industries so that calorific value of RDF is enhanced. Another challenge is the non availability of sufficient space at Bandhwari SLF. The sub-committee is constituted to suggest the speedy processing of legacy waste by proposed empanelment of agencies to reduce time taken in tendering process and to avoid repetition of the same agency.

After detailed deliberations, the MCG was directed as under:

- a) Fresh assessment of the Legacy waste and leachate generated be carried out in a scientific manner and timelines be fixed for each activity for their disposal, which must then be strictly adhered to.
- b) Who so ever defaults will have to pay for it. Quality and timely execution of the entrusted job by the agencies must be ensured.
- c) Likely quantity of fractions to be obtained through processing must be assessed in advance, so that proper plan for their disposal could be prepared.
- d) Explore the feasibility of consumption of RDF in Sugar Mills. The Commissioner, MCF will coordinate with the Managing Director, Sugarfed in this regard.



- e) Feasibility of utilizing RDF in Biomass Energy plants may be explored with HAREDA.
- f) Possibility of consumption of RDF may also be explored in biomedical waste disposal plants and in industries having suitable boilers.
- g) Possibility of consuming compost/bio soil in forest areas may be discussed with the Chief Conservator of Forests.
- h) Chief Conservator of Forests and Chief Boil Inspector may be invited in the next meeting.
- i) Proper monitoring mechanism for legacy waste processing, as per CPCB norms, may be put in place by appointing an Independent PMU.
- j) Fair and transparent procedure should be adopted for selection/ empanelment of agencies to process legacy waste.
- k) The MCG may itself undertake processing of at least 2 Lac MT of legacy waste, including disposal of fractions, by hiring of machinery, vehicles and equipment, as per norms.
- l) Possibility of storage of RDF and other fraction may be worked out at alternative sites.

4. Agenda No. 3.4: Disposal of RDF lying at Bandhwari

The Commissioner, MCG informed that about 200 TPD of RDF is being sent to WtE plant, Murthal, as decided in the meeting held on 04.10.2022.

It was decided that the Commissioner will hold a meeting with JBM Group/ stake holders within a week to explore feasibility of increasing the daily consumption of RDF of MCG.

5. Agenda No. 3.5 : Leachate Management

The Commissioner, MCG informed that 1 DTRO plant of 200 KLD capacity is operating at site and other one is under maintenance. Suction tankers have been deployed to collect spilled Leachate, which is being disposed off in STPs. The representative of M/s Ecogreen informed that the second DTRO has since become operational. He informed that the existing leachate treatment capacity of about 550 KLD, from both DTROs & Leachate treatment plant, Will be enough to treat leachate generated daily at site.

After detailed deliberations, it was decided that:

- a) Regular testing of Leachate be conducted and quantity of leachate that could be disposed off in STPs be assessed in such a way that the designed parameters of STPs are not disturbed.
- b) GMDA would arrange for testing and monitoring of leachate treatment in STPs, accordingly.
- c) Tankers carrying leachate must be fitted with GPS and their movement be monitored in MCG control room.
- d) RO, HSPCB Gurugram will get a scientific study carried out in a week's time to assess leachate generation at Bandhwari at site and capacity of DTRO plants required to treat the same and feasibility of setting up one DTRO at STP as suggested by CEO GMDA. The report will be submitted before the committee in the next meeting to be held on 16.11.2022.



- e) Citizens/civil society and environmentalists may be involved for proper leachate management and the schedule of tankers must be displayed on the website of MCG.

6. Agenda No. 3.6:Waste to Energy Plant

The representative of the concessionaire M/s Ecogreen informed that negotiation on allotment of procurement and construction of work for WtE Plant is in final stage and Ecogreen Administration in China has assured that EPCC will be finalized by 10th November, 2022. He also submitted a letter received from them in this regard. He further assured that the construction work of Waste to Energy Plant will start on ground latest by 31st Dec 2022. The Concessionaire requested that fresh waste may not be dumped at Bandhwari sanitary landfill site so that construction work could be taken up without any hindrance.

The Committee directed that:

- a) M/s Ecogreen shall strictly adhered to the timelines given.
- b) Copy of the draft EPCC shall be obtained from M/s. Ecogreen and examined to avoid any vicarious liability on MCG in future.

7. Agenda No. 3.7 :Emergency Fire Plan

The Commissioner, MCG informed about the direction of CPCB dated 26.05.2022, as under:

- i. Fresh waste, organic waste, industrial waste such as lithium battery must not be dumped at the site. Waste dumped at site should be examined for potential fire sources.
- ii. Methane gas detectors must be installed.
- iii. Temperature at windrows must be monitored with infrared thermometer.
- iv. Treated leachate water should be sprayed on waste when rise in temperature is observed.
- v. Installation of CCTV cameras at the site must be ensured.
- vi. Fencing and frequent patrolling must be done to check unauthorized entry at dumpsite.
- vii. Arrangements must be made for adequate storage of sand/chemical fire extinguishing medias.
- viii. Fire protection measure and safety equipment must be provided to all workers at site.
- ix. Periodic mock drills must be conducted to prevent fire accidents.

The Commissioner, MCG further informed that part of the fire plan has been implemented such as inspection of waste before dumping, provision of methane gas detectors, monitoring of temperature of windrows, spray of leachate to control the temperature etc. Action regarding training of workers, organizing mock drills and installation of CCTV Cameras is yet to be taken up. After detailed deliberations, the Committee directed that:

- a) Detailed exercise for assessment of equipment required training, conducting mock drills etc, as per CPCB guidelines, be got assessed from an expert agency in this field in consultation with the Director, Fire Department.
- b) A meeting should be held within a week in this matter.



8. Agenda No. 3.B : Revised Action Plan to process the legacy waste

The Commissioner, MCG informed that in the orders passed by Hon'ble NGT on 23.09.2022, the Action Plan submitted by the MCG was disapproved and will stand replaced by the action plan which may be now prepared by the committee. Accordingly, a tentative Revised Action Plan has been prepared to process the waste by September, 2023. This plan was circulated to all members of committee along with the agenda.

After detailed deliberations, the Committee directed that:

- a) The action plan needs modification in such way that the legacy waste is substantially processed by March, 2023.
- b) The MCG will submit a modified plan with revised timelines, accordingly.

9. Miscellaneous issues deliberated and decided:

- a. Quality of compost shall be get tested as per parameters set by the Department of Fertilizers, Ministry of Chemical & Fertilizers. The Forest Department may be contacted to consume the compost/bio soil. The PCCF may be invited in the next meeting of the committee.
- b. The Commissioner, MCF informed about the meeting held with the Director, National Council for Cement and Building Material, Faridabad regarding requirement and quality of RDF in Cement Industries. He suggested that agreements may be executed with the cement companies which are located at Rajasthan, Madhya Pradesh and Himachal Pradesh.
- c. Commissioner MCG will prepare details of all pending legal matters, along-with their current status in tabulated form and submit the same before the committee in the next meeting.

(The committee, after the meeting, visited the Bandhwari sanitary landfill site to take stock of the ground situation).

The meeting ended with vote of thanks to the Chair and all the participants.



Annexure-A

List of participants who attended the meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 29.10.2022 at 11:30 AM at PWD Rest House, Gurugram, In OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. &Ors.

Sr. No.	Name	Designation	Contact Details
1.	Shri Sanjeev Kaushal, IAS	Chief Secretary, Haryana	cs@hry.nic.in
2.	Shri Sudhir Rajpal, IAS	CEO, GMDA	ceo.gmda@gov.in
3.	Shri Vineet Garg, IAS	ACS to Govt, Haryana, Environment and Climate Change Department	psenv2016@gmail.com
4.	Shri Arun Gupta, IAS	ACS to Govt, Haryana, Urban Local Bodies Department	dalbhry@hry.nic.in
5.	Shri Pardeep Kumar, IAS	Member Secretary, HSPCB	hspcbms@gmail.com
6.	Shri Mukesh Kumar Ahuja, IAS	Commissioner, Municipal Corporation Gurugram	cmc@mcg.gov.in
7.	Shri Jitender Kumar, IAS	Commissioner, Municipal Corporation Faridabad	cmc.mcfcd@gmail.com
8.	Shri Nishaant Yadav, IAS	Deputy Commissioner, Gurugram	dcgrg@hry.nic.in
9.	Shri Vikram, IAS	Deputy Commissioner, Faridabad	dcfbd@hry.nic.in
10.	Shri Gurnam Singh	Regional Director, Central Pollution Control Board, Delhi	7840015561
11.	Dr. Naresh Kumar	Joint Commissioner-SBM, Municipal Corporation Gurugram	9899220003
12.	Shri M.S. Malik	APCCF, Gurugram	7777877766
13.	Shri Ritesh Kumar Gurung	Scientist - CPCB	9436701267
14.	Dr. SSV Ramakumar	Director-R&D, IOCL	9899701256
15.	Dr. Babu Ram	Technical Expert, Monitoring Committee of NGT	9878844400
16.	Shri. Krishan Singhal	Director, BSP	8750055504
17.	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709
18.	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt. Ltd.	9899404979
19.	Shri Sumit Kumar	Representative of Ecogreen Energy Pvt. Ltd.	9818299789
20.	Shri A.K. Bhardwaj	DA/CS, Haryana	9417398111
21.	Shri Rajesh Bansal	CE, GMDA	9717932333
22.	Shri Vishal Garg	EE-SBM, MCG	9821395275
23.	Shri Satender Blangh	SEE, HSPCB-HQ	9812284704
24.	Shri Sanjiv Bhudharaja	SEE, HSPCB-HQ	9212385008
25.	Shri Kuldeep Singh	RO, HSPCB, Gurugram	9868912840

- 1) Shri Sudhir Rajpal, IAS
Chief Executive officer,
Gurugram Metropolitan Development Authority,
- 2) Shri Vineet Garg, IAS
Additional Chief Secretary to Government, Haryana,
Environment and climate change Department.
- 3) Shri Arun Kumar Gupta, IAS
Addl. Chief Secretary to Govt. of Haryana,
Urban Local Bodies Department.
- 4) Shri Jitendra Kumar, IAS
Commissioner, Municipal Corporation Faridabad.
- 5) Shri Nishant Yadav, IAS
Deputy Commissioner, Gurugram
- 6) Shri Vikram, IAS
Deputy Commissioner, Faridabad
- 7) Sh. Gurnam Singh,
Regional Director,
Central Pollution Control Board, Delhi.
- 8) Sh. Sanjay Sharma,
Deputy CEO,
M/s Ecogreen Energy Pvt. Ltd.

Memo No. CMC/MCG/2022/17-192

Dated: 20.11.2022

Subject:- Minutes of 4th Meeting of the committee, constituted as per the orders of the Hon'ble NGT in OA 172 of 2021, held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 16.11.2022 at 11:30 AM at PWD Rest House, Gurugram .

The 4th meeting of the committee constituted as per the orders of the Hon'ble NGT in OA No. 172 of 2021 was held under the Chairmanship of the Chairman, HSPCB on 16.11.2022 at 11:30 AM at PWD Rest House, Gurugram.
The Minutes of the same are hereby sent to you for information and necessary action please.


Commissioner,
Municipal Corporation,
Gurugram.



Endst No. CMC/MCG/2022/17494

Dated 20.11.2022

A copy of the above is forwarded to Private Secretary to Worthy Chairman, HSPCB for kind information of Worthy Chairman, HSPCB.


Commissioner,
Municipal Corporation,
Gurugram
Dated 20.11.2022

Endst No. CMC/MCG/2022/17494

A copy of the above is forwarded to Private Secretary to Worthy Chief Secretary to Government Haryana for submitting the same before Worthy Chief Secretary Government Haryana.


Commissioner,
Municipal Corporation,
Gurugram

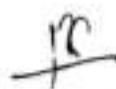
Endst No. CMC/MCG/2022/17494

Dated 20.11.2022

A copy of the above is forwarded to the following for information and necessary action please.

1. Dr. A B Akolkar (Former MS of Central Pollution Control Board and Advisor NGT, Mbl. 9911110236).
2. Dr. Babu Ravi. (Technical Expert of Monitoring committee of NGT)
3. Dr. Divya Sinha. (Director, Central Pollution Control Board, Mbl. 9868262316)
4. Dr. B Sengupta (MS (Retd.) Central Pollution Control Board, Mbl. 9810043771)
5. Dr. SSV Rama Kumar. (Director-R & D, IOCL)
6. Shri Sanjiv Kumar (Director, Ramky Mbl. 9810265282)
7. Sh. Harshat Solanki. (Deputy Director, SWM Ahmedabad Mb. 9376100946)
8. Sh. Keshan Singhani. (Chairman, BSP, (Mb. 8750055504)
9. Sh. Ashok Rathore. Chief Engineer, ULBD.
10. Superintending Engineer, Municipal Corporation, Gurugram
11. Joint Commissioner-SBM, Municipal Corporation, Gurugram.
12. District Attorney, Municipal Corporation, Gurugram.
13. Regional Officer, HSPCB, Gurugram.
14. Executive Engineer-SBM, Municipal Corporation, Gurugram
15. Consultant-SBM, Municipal Corporation, Gurugram.
16. PA to Commissioner, MCG for kind information of I.d. Commissioner, MCG.


Commissioner,
Municipal Corporation,
Gurugram



Minutes of the 4th meeting of the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors, held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 16.11.2022 at the PWD Rest House, Gurugram.

List of Participants is attached as Annexure-A

The Chief Secretary, Haryana attended the meeting through Video Conferencing to facilitate and guide the Committee in timely and effective implementation of the directions of Hon'ble NGT.

The Chairman welcomed the Chief Secretary, Members of the Committee and all the participants.

The Commissioner MCG explained in brief the decisions taken by the Committee in its earlier meetings held on 04.10.2022, 20.10.2022 & 29.10.2022, along-with the action taken thereon. He further informed that the minutes of the 3rd meeting held on 29.10.2022 were circulated to all the concerned and as no observations have been received, these may be treated as approved by Committee. This was agreed.

The following issues were then taken up for discussion, with focus on issues highlighted by Hon'ble NGT:

1. Agenda No. 4.1:

The Commissioner MCG briefed that as per the orders passed by the Hon'ble NGT on 23.09.2022, meaningful progress in processing of legacy waste must be achieved within six months with substantial headway within three months. Further, revised action plan submitted by the MCG was disapproved and must be replaced by the action plan which may be now prepared by the committee.

Action taken on the decisions taken by the committee in previous meetings mentioned in the agenda items were then deliberated in the following agenda items.

2. Agenda No. 4.2: Processing of Fresh Waste

The Commissioner MCG informed that de-centralized waste processing has been started by MCG at Beriagh, Badshahpur, Ullawas, Sector - 44, South City-II and Darbaripur. Some of the Bulk Waste Generators (BWGs) are also processing their waste within their own premises. About 310 MT of fresh waste is being processed at these places now. He further informed that the work of processing of fresh waste at Ullawas and South City-II has been interrupted due to public protest. Efforts are being made by Jt. SGM to sort out this matter and it is expected that processing work at these locations will be restored by 25.11.2022. In addition, MCG is developing an MRF cum Waste Processing Facility at Carterpur with 50 TPD capacity. MCG had also started development work for processing of 300 TPD fresh waste at 45 acre land in Basai but the execution of work at site has been withdrawn due to public protest. The MCG has further explored sites at Begampur Khatola and Bahadpur for decentralized waste processing of 300 TPD & 400 TPD respectively. The development work of these sites is expected to be completed by 31.01.2023 and processing of fresh waste will start immediately thereafter. MCG is also exploring feasibility of processing of

fresh waste at additional sites, namely Pali (Faridabad), GothraMohabtabad (Faridabad), Sotai (Faridabad). For the land at Pali, there are status quo orders by the Hon'ble High Court. In the last hearing held on 14.11.2022 in Hon'ble High Court, arguments have been concluded and decision has been reserved. It was also noted that MCG has launched an awareness program for segregation of waste by the waste producers and has decided not to collect the mixed waste w.e.f. 21.11.2022. The issues highlighted by the Hon'ble NGT were also deliberated.

After detailed discussion, it was decided that:

- a. The Commissioner, MCF will closely pursue the case pending in the Hon'ble High Court.
- b. Time bound plan shall be made for all the activities involved to start processing of fresh waste at various identified centres, such as leveling of site, estimates of each work to be carried out such as construction of boundary wall, segregation platform, leachate collection pits, leachate treatment plants, storage facilities for fractions obtained after processing, provision of CCTV facility, etc. and estimates should be got approved from the competent authority, tendering and allotment of works be done on priority and progress shall be put up in the next meeting of Committee.
- c. The development work of the BegampurKhatola and Daultabad must be executed from MCG funds and the Commissioner, MCG will pass a speaking order on the representation of M/s Ecogreen regarding responsibility of expenditure being made, after legal examination of the matter as per the concession agreement.
- d. No fresh waste shall be dumped at Bandhwari SLF after 31.01.2023.
- e. Carterpur MRF should be made operational by 31.12.2022.
- f. The MCF shall also conduct awareness program of segregation and identify some sites for de-centralized waste processing. The Commissioner, MCF will put up the progress in this matter in next meeting of the Committee.

3. Agenda No. 43: Processing of Legacy Waste

The Commissioner, MCG informed that works have been awarded to process legacy waste of 13 Lac MT at Bandhwari SLF to M/s PATHYA & M/s Bhoomi Green and these are in progress. It was also informed that 04 tenders to process the 02 Lac MT waste in each work have also been initiated and these works will be allotted by 31.12.2023. It was further informed that proposal to hire machinery to process 02 Lac MT waste Departmentally is almost complete and bio-mining work will be started shortly. Major issue in speedy processing of legacy waste is the disposal of fractions obtained after bio-mining, particularly Refuse Derived Fuel (RDF). Various options are being explored to maximize disposal of RDF, including improving the quality. Another challenge is the non-availability of sufficient space at Bandhwari SLF. It was informed that assessment of the legacy waste has been carried out and it is reported that 32 Lac MT of legacy waste is lying at present at Bandhwari SLF, above the ground level.

After detailed deliberations, the MCG was directed as under:

- a) Assessment of waste may be done again from NEERI or IIT Delhi/ Roorkee in a scientific manner.
- b) Works to process at least 20 Lac MT waste should be allotted by 31.12.2023, including already allotted works.
- c) Explore the feasibility of consumption of RDF in Sugar Mills. The Commissioners of MCG & MCF will hold meeting with the Managing Director, Sugarfed in this regard.
- d) The DEO, Gurugram will collect the samples of compost produced and get it tested from laboratory regarding possibility of consuming the compost/bio soil in forest areas and will submit its report to the Commissioner, MCG at the earliest.
- e) The Commissioner, MCF will explore the possibility of storage of RDF and other fractions at alternative sites.

4. Agenda No. 4.4: Disposal of RDF lying at Bandhwari

The Commissioner, MCG informed that about 300 TPD of RDF is being sent to WtE plant, Murthal, as decided in the previous meetings.

It was decided that the Commissioner will hold a meeting with JBM Group/ stake holders to explore feasibility of increasing the daily consumption of RDF of MCG.

5. Agenda No. 4.5: Leachate Management

The Commissioner, MCG informed that report of the Regional Officer, HSPCB, Gurugram regarding leachate generation and leachate treatment has been received. In the report it has mentioned that 400 KLD leachate is being treated by 2 DTRO plants of 200 KLD capacity each and the results of treated leachate are satisfactory. The present treatment capacity of leachate is just sufficient for daily generation of leachate but additional capacity is required to deal the leachate in rainy season and to treat legacy leachate. For the leachate being disposed-off in the STPs at Behrampur, the inlet and outlet parameters were found satisfactory by the GMDA.

After detailed deliberations, it was decided that:

- a) Legacy leachate shall be treated/ disposed-off by 31.12.2023.
- b) Regular testing of Leachate should be conducted at Bandhwari and at STPs.
- c) The Regional Officer, HSPCB, Gurugram will independently monitor the leachate treatment system regularly.

6. Agenda No. 4.6: Waste to Energy Plant

The Commissioner, MCG deliberated that draft EPCC has been received and examined legally by DA, MCG. There are some observations regarding law of land, place of arbitration proceeding and prevailing language (English/ Chinese) in case of dispute. The EPCC is being examined technically. M/S Beegreen will be informed accordingly within a week. The representative of the



concessionaire M/s Ecogreen informed that Engineering Procurement and Construction contract has been finalized. He further assured that the construction work of Waste to Energy Plant will start on the ground latest by 31st Dec 2022. The Concessionaire requested that fresh waste may not be dumped at Bandhwari sanitary landfill site so that construction work could be taken up without any hindrance. M/s Ecogreen further requested to provide a piece of land measuring 8-10 acre area for erection of a Methanol Plant of 500 TPD of fresh waste. The plant will be erected in twelve months of handing over of land.

The Committee directed that:

- a) The Commissioner, MCG/ MCF will explore the possibility of providing 8-10 acre land for Methanol Plant.
- b) M/s Ecogreen shall strictly adhere to the timelines given.

7. Agenda No. 4.7: Emergency Fire Plan

The Commissioner, MCG informed that a consultant has been engaged to prepare the Fire Plan as per the guidelines of CPCB. He has conducted the site visit and is in the process of preparing the Fire Plan, which is expected to be submitted by 25.11.2022.

After detailed deliberations, the Committee directed that:

- a) Detailed exercise for assessment of equipment required, training, conducting mock drills etc. as per CPCB guidelines, be got assessed and implemented in a time bound manner.

B. Agenda No. 4.8: Revised Action Plan to process the legacy waste

The Commissioner, MCG informed that in the orders passed by Hon'ble NGT on 23.09.2022, the action plan submitted by the MCG was disapproved and will stand replaced by the action plan which may be now prepared by the Committee. Accordingly, a tentative revised Action Plan has been prepared to process the waste by September 2023. The Commissioner deliberated on the issues involved in speedy process of legacy waste in detail by explaining the requirement of land for bioremediation, vehicle movement for bringing waste to processing plant, disposal of RDF, disposal of compost & inert, etc. Similarly, the time required in movement of vehicles, loading & unloading of vehicles and loading points and machinery required was also highlighted. As per the present conditions of the site, the space for bioremediation, movement of vehicles, loading and storage of waste is quite insufficient, and it is very difficult to achieve the required progress of processing of legacy waste.

After detailed deliberations, the Committee directed that:

- a) The revised action plan will be finalized by the last week of December 2022, keeping in view the progress achieved and results of the action taken by MCG & MCF.



9. **Miscellaneous issues deliberated and decided:**

- a. The Commissioner, MCG will hold a meeting with the Cement Industries within a week to explore the consumption of RDF.

The meeting ended with vote of thanks to the Chair and all the participants.

PR

List of participants who attended the 4th meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 16.11.2022 at 11:30 AM at PWD Rest House, Gurugram, in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors.

Sr. No.	Name	Designation	Contact Details
1.	Shri Sanjeev Kaushal, IAS	Chief Secretary, Haryana	Through VC cs@hry.nic.in
2.	Shri Pardeep Kumar, IAS	Member Secretary, HSPCB	Through VC hspcbmsa@gmail.com
3.	Shri Mukesh Kumar, Aujja, IAS	Commissioner, Municipal Corporation Gurugram	cmc@mcc.gov.in
4.	Shri Abhishek Meena, IAS	Addl. Commissioner, Municipal Corporation Faridabad	cmc.mcfbd@gmail.com
5.	Shri Nishant Yadav, IAS	Deputy Commissioner, Gurugram	dfcgr2@hry.nic.in
6.	Shri Vikram, IAS	Deputy Commissioner, Faridabad	Through VC dfcfd@hry.nic.in
7.	Sh. Ashok Rachee	C.E. ULBD	9468188887
8.	Shri Rajiv Tejyan	DFO, Gurugram	8447134282 dfogurgaon1@gmail.com
9.	Dr. Babu Ram	Technical Expert, Monitoring Committee of NGT	9878844400
10.	Dr. Naresh Kumar	Joint Commissioner-SBM, Municipal Corporation Gurugram	9899220003
11.	Smt. Savita Chaudhary	DA, MCG	8901330883
12.	Shri. Ranbir Singh	EE-HQ, ULBD	
13.	Shri Gurnam Singh,	Regional Director, Central Pollution Control Board, Delhi	Through VC 7840015561
14.	Shri Ritesh Kumar Gortam,	Scientist - CPCB	Through VC 9436701267
15.	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709
16.	Shri Vishal Garg	EE-SBM, MCG	9821395275
17.	Shri Kuldeep Singh	RO, HSPCB, Gurugram	9868912840
18.	Shri Kuldeep Yadav	AE-SBM, MCG	9821395241
19.	Dr. Arvind Gupta	HSP	9953167999
20.	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt. Ltd.	9899404979
21.	Shri Sumit Kumar	Representative of Ecogreen Energy Pvt. Ltd.	9818299789
22.	Shri Vikrant Bhatia	Representative of Ecogreen Energy Pvt. Ltd.	Through VC 8901449840

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1) Shri. Indira Gupta, IAS
Chief Executive officer,
Gurgaon Metropolitan Development Authority.

2) Shri. Praveen Kumar,
Secretary, Secretariat to Government, Haryana,
Environment and climate change Department.

3) Shri. Anshu Kumar Gupta, IAS
Chief Secretary to Govt of Haryana,
Pollution Control Board Department.

4) Shri. Gendri Khandelwal, IAS
Commissioner, Municipal Corporation, Faridabad.

5) Shri. Nishant Yadav, IAS
Deputy Commissioner, Gurgaon.

6) Shri. Anam, IAS
Deputy Commissioner, Faridabad.

7) Sh. Gurnam Singh
Secretary, Haryana
Pollution Control Board, Gurgaon, Delhi.

8) Sh. Nandini Sharma
Deputy CEO,
M/s. Ecogreen Energy Pvt. Ltd.

Minister for Environment, Haryana, 01/12/2022

Dated: 01/12/2022

Subject: Minutes of 5th meeting of the committee, constituted as per the orders of Hon'ble NGT in OA No. 172 of 2021, held under the Chairmanship of Chairman HSPCB on 01.12.2022 at 2:30 PM at Conference Hall, HSPCB Head Office, Patnaikuda.

The copy of the minutes of the committee, constituted as per the orders of Hon'ble NGT in OA No. 172 of 2021, held under the Chairmanship of Chairman HSPCB on 01.12.2022 at 2:30 PM at Conference Hall, HSPCB Head Office, Patnaikuda is being forwarded to you for information and necessary action, if any.

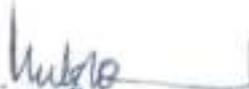

Commissioner,
Municipal Corporation,
Gurgaon.

44

Endst No. CMC/MCG/2022/1144

Dated 02/11/2022

A copy of the above is forwarded to Private Secretary to Worthy Chairman, HSPCB for kind information of Worthy Chairman, HSPCB.


Commissioner,

Municipal Corporation,
Gurugram.

Dated: 02/12/2022

Endst No. CMC/MCG/2022/1145

A copy of the above is forwarded to Private Secretary to Worthy Chief Secretary to Government Haryana for kind information of Worthy Chief Secretary Government Haryana.


Commissioner,

Municipal Corporation,
Gurugram.

Dated: 02/12/2022

Endst No. CMC/MCG/2022/1146

A copy of the above is forwarded to the following for information and necessary action please.

1. Dr. A. B. Shukla (Member MS of Central Pollution Control Board and Advisor NGT, Mbl. 9911110236)
2. Dr. Babu Ram, (Technical Expert of Monitoring committee of NGT)
3. Dr. Divya Sankar (Director, Central Pollution Control Board, Mbl. 9868262316)
4. Dr. B. Sengupta (MS (Res.) Central Pollution Control Board, Mbl. 9810043771)
5. Dr. SSV Rama Kumar (Director R & D, IOCL)
6. Shri Saugha Kumar (Director, Ramky Mbl. 9810265282)
7. Sh. Harshad Solanki (Deputy Director, SWM Ahmedabad Mb. 9376100946)
8. Sh. Krishna Shrivastava (Chairman, BSP, (Mb. 8750055504)
9. Chief Engineer - Municipal Corporation, Gurugram
10. Engineer - MCG, M.P.E., Gurugram
11. Joint Executive Engineer - MCG, Municipal Corporation, Gurugram
12. Executive Engineer - MCG, Municipal Corporation, Gurugram
13. Consultant-SBM, Municipal Corporation, Gurugram.
14. PA to Commissioner, MCG for kind information of Ed. Commissioner, MCG.


Commissioner,
Municipal Corporation,
Gurugram.



Minutes of the 5th meeting of the Committee constituted in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 01.12.2022 at the Conference Hall, HPCB Head Office, Sector-6, Panchkula.

List of Participants is attached as Annexure-A

The Chairman welcomed the Members of the Committee and all the participants.

The Commissioner MCG explained in brief the decisions taken by the Committee in its earlier meetings held on 04.10.2022, 20.10.2022, 29.10.2022 & 16.11.2022, along-with the action taken thereon. He further informed that the minutes of the 4th meeting held on 16.11.2022 were circulated to all the concerned and as no observations have been received, these may be treated as approved by Committee. This was agreed.

The following issues were then taken up for discussion, with focus on issues highlighted by Hon'ble NGT:

1. Agenda No. 5.1:

The Commissioner MCG briefed that as per the orders passed by the Hon'ble NGT on 23.09.2022, meaningful progress in processing of legacy waste must be achieved within six months with substantial headway within three months. Further, Action taken on the decisions taken by the committee in previous meetings mentioned in the agenda items were then deliberated in the following agenda items.

2. Agenda No. 5.2: Processing of Fresh Waste

The Commissioner MCG informed that de-centralized waste processing is being done by MCG at Beribagh, Badshahpur, Sector-44, and Darbaripur. Some of the Bulk Waste Generators (BWGs) are also processing their waste within their own premises. About 250 MT of fresh waste is being processed at these places now. He further informed that the work of processing of fresh waste at Ullawas and South City-II has been interrupted due to public protest. Efforts are being made by JC SBM to sort out this matter and it is expected that processing work at these locations will be restored shortly. In addition, MCG is developing an MRF cum Waste Processing Facility at Carterpuri with 50 TPD capacity. The MCG has invited tenders for development of sites for fresh waste processing at Begampur Khatola, Daultabad and 02 sites at Kherki Majra. After completion of development work at these sites, the processing of fresh waste is expected to be started by 15.01.2023. He further assured that 80% waste of MCG will be processed in de-centralized manner by 15.01.2023. The Commissioner MCF informed that decision regarding litigation case of land in Pali, Faridabad is still reserved and further action could be taken only after the judgement of Hon'ble High Court which is expected in 5 - 6 days. The issues highlighted by the Hon'ble NGT were also deliberated.



After detailed discussion, it was decided that:

- a. The Commissioner, MCF will closely pursue the case pending in the Hon'ble High Court.
- b. The development work of the Begampur Khatola, Daultabad and 02 sites at Kherki Majra must be executed by MCG along with processing of fresh waste by 15.01.2023.
- c. 80 % fresh waste of MCG shall be processed in de-centralized manner by 15.01.2023.
- d. Carterpuri MRF should be made operational by 31.12.2022.
- e. The MCG will develop the waste processing site at Pali or any other suitable alternative site.

3. Agenda No. 5.3: Processing of Legacy Waste

The Commissioner, MCG informed that works have been awarded to process legacy waste of 13 Lac MT at Bandhwari SLF to M/s PATHYA & M/s Bhoomi Green and these are in progress. It was also informed that 04 tenders of capacities 02 Lac MT each to process waste in each work have been received and are under technical evaluation. After completing the process and obtaining approval from Government, these works are expected to be allotted by 31.12.2022. It was further informed that machinery has been hired to process 02 Lac MT waste departmentally. The Bio-remediation work has been started and bio-mining will be started shortly. The major challenge in speedy processing of waste is the non-availability of sufficient space at Bandhwari SLF. It was also informed that for fresh assessment of the Legacy waste NEERI has consented to assess the quantity and will submit the report in due course of time.

After detailed deliberations, the MCG was directed as under:

- a) Works to process at least 20 Lac MT waste should be allotted by 31.12.2022, including already allotted works.
- b) The Commissioner, MCF will explore the possibility of storage of RDF and other fractions at alternative sites for which process to obtain requisite permissions for 92 acre land at Gothra Mohabatabad, Faridabad should be expedited.
- c) The MCG shall re-claim sufficient space to erect two more processing plants by 31.01.2023.
- d) Efforts shall be made to achieve 9,000-10,000 TPD legacy waste processing by 31.12.2022 and 12,000 TPD by 31.01.2023.

4. Agenda No. 5.4: Leachate Management

The Commissioner, MCG informed that report of the Regional Officer, HSPCB, Gurugram regarding leachate generation and leachate treatment has been received. In the report it has mentioned that 400 KLD leachate is being treated by 2 DTRO plants of 200 KLD capacity each and the results of treated leachate are satisfactory. The present treatment capacity of leachate is just sufficient for daily generation of leachate but additional capacity is required to deal the leachate in rainy season and to treat legacy leachate. For the leachate being disposed-off in the STPs at Behrampur, the inlet and outlet parameters were found satisfactory by the GMDA.



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After detailed deliberations, Committee decided that:

- a) 02 DTROs of 200 KLD capacity each may be procured and made operational from Environmental Compensation Fund by 31.03.2023. A five members Sub-Committee, to be headed by Commissioner, MCG with Chief Engineer, GMDA, Chief Engineer DULB, Chief Engineer MCG & Regional Officer HSPCB, Gurugram is constituted to procure and erect the DTROs.
- b) Legacy leachate shall be treated/ disposed-off by 28.02.2023.

5. Agenda No. 5.5: Waste to Energy Plant

The Commissioner, MCG deliberated that draft EPCC has been received and examined. The legal and technical observations have been conveyed to M/s Ecogreen. The representative of the concessionaire M/s Ecogreen informed that Engineering Procurement and Construction contract has been finalized. He further assured that the construction work of Waste to Energy Plant will start on the ground latest by 31st Dec 2022. The Concessionaire requested that fresh waste may not be dumped at Bandhwari sanitary landfill site so that construction work could be taken up without any hindrance. M/s Ecogreen further requested to provide a piece of land measuring 8-10 acre area for erection of a Methanol Plant of 500 TPD of fresh waste.

The Committee directed that:

- a) The Commissioner, MCG/ MCF will explore the possibility of providing 8-10 acre land for Methanol Plant.
- b) M/s Ecogreen shall strictly adhere to the timelines given.

6. Agenda No. 5.6: Emergency Fire Plan

The Commissioner, MCG informed that a consultant has submitted the Fire Plan and the same has been forwarded to Deputy Director Fire for his observation. The implementation work is expected to start as per CPCB guideline by 01.01.2023.

After detailed deliberations, the Committee directed that:

- a) Detailed exercise for assessment of equipment required, training, conducting mock drills etc., as per CPCB guidelines, be got assessed and implemented in a time bound manner.

7. Agenda No. 5.7: Revised Action Plan to process the legacy waste

The Commissioner, MCG informed that in the orders passed by Hon'ble NGT on 23.09.2022, the action plan submitted by the MCG was disapproved and will stand replaced by the action plan. Accordingly, a tentative revised Action Plan has been prepared to process the waste by September 2023. The Commissioner deliberated on the issues involved in speedy process of legacy waste in detail by explaining the requirement of land for bioremediation, vehicle movement for bringing waste to processing plant, disposal of RDF, disposal of compost & inert, etc. Similarly, the time required in movement of vehicles, loading & unloading of vehicles and loading points and

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machinery required was also highlighted. As per the present conditions of the site, the space for bioremediation, movement of vehicles, loading and storage of fractions is quite insufficient, and it is very difficult to achieve the required progress of processing of legacy waste.

After detailed deliberations, the Committee directed that:

- a) The revised action plan will be finalized by the last week of December 2022, keeping in view the progress achieved and results of the action taken by MCG & MCF.

The meeting ended with vote of thanks to the Chair and all the participants.

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Annexure-A

List of participants who attended the 5th meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 01.12.2022 at the Conference Hall, HPCB Head Office, Sector-6, Panchkula in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. &Ors.

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Sr. No.	Name	Designation	Contact Details
1.	Shri Mukesh Kumar Ahuja, IAS	Commissioner, Municipal Corporation Gurugram	cmc@mcg.gov.in
2.	Shri Jitender Dahiya, IAS	Commissioner, Municipal Corporation Faridabad	Through VC cmc.mcfbd@gmail.com
3.	Shri Nishant Yadav, IAS	Deputy Commissioner, Gurugram	Through VC dcgrg@hry.nic.in
4.	Shri Vikram, IAS	Deputy Commissioner, Faridabad	Through VC dcfbd@hry.nic.in
5.	Shri Pardeep Kumar, IAS	Member Secretary, HSPCB	hspcbms@gmail.com
6.	Sh. Ashok Rathee	CE, ULBD	9468188887
7.	Shri Rajiv Tejyan	DFO, Gurugram	Through VC 8447134282 dfogurgaon1@gmail.com
8.	Dr. Babu Ram	Technical Expert, Monitoring Committee of NGT	Through VC 9878844400
9.	Dr. Naresh Kumar	Joint Commissioner-SBM, Municipal Corporation Gurugram	9899220003
10.	Shri Gurnam Singh,	Regional Director, Central Pollution Control Board, Delhi	Through VC 7840015561
11.	Shri Ritesh Kumar Gurung	Scientist - CPCB	Through VC 9436701267
12.	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709
13.	Shri Vishal Garg	EE-SBM, MCG	Through VC 9821395275
14.	Shri Kuldeep Singh	RO, HSPCB, Gurugram	Through VC 9868912840
15.	Shri Kuldeep Yadav	AE-SBM, MCG	Through VC 9821395241
16.	Dr. Arvind Gupta	HSP	Through VC 9953167999
17.	Shri Sanjay Sharma	Deputy Chief Executive Officer, Ecogreen Energy Pvt. Ltd.	9899404979
18.	Shri Sumit Kumar	Representative of Ecogreen Energy Pvt. Ltd.	9818299789
19.	Shri Vikrant Balshi	Representative of Ecogreen Energy Pvt. Ltd.	Through VC 8901449840

- 1) Shri Sudhir Rajpal, IAS
Chief Executive officer,
Gurugram Metropolitan Development Authority.
- 2) Shri Vinod Garg, IAS
Additional Chief Secretary to Government, Haryana,
Environment and climate change Department.
- 3) Shri Arjun Kumar Gupta, IAS
Addl. Chief Secretary to Govt. of Haryana,
Urban Local Bodies Department.
- 4) Shri Jitendra Kumar, IAS
Commissioner, Municipal Corporation, Faridabad.
- 5) Shri Nishant Yadav, IAS
Deputy Commissioner, Gurugram
- 6) Shri Vikram, IAS
Deputy Commissioner, Faridabad
- 7) Sh. Gurnam Singh,
Regional Director,
Central Pollution Control Board, Delhi,
- 8) Sh. Sanjay Sharma,
Deputy CEO,
M/s Ecogreen Energy Pvt. Ltd.

Memor No. CMC/MCG/2023/230

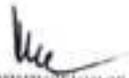
Dated: 03.01.2023

Subject:- Minutes of 6th meeting of the committee, constituted as per the orders of Hon'ble NGT in OA No. 172 of 2021, held under the Chairmanship of Chairman HSPCB on 30.12.2022 at 03:00 PM at PWD Rest House Gurugram.

The 6th meeting of the committee, constituted as per the orders of Hon'ble NGT in OA No. 172 of 2021, held under the Chairmanship of Chairman HSPCB on 30.12.2022 at 03:00 PM at PWD Rest House Gurugram.

The Minutes of the same are hereby sent to you for information and necessary action please.




Commissioner,
Municipal Corporation,
Gurugram.

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Endst No. CMC/MCG/2022/235

Dated 03-01-2023

A copy of the above is forwarded to Private Secretary to Worthy Chairman, HSPCB for kind information of Worthy Chairman, HSPCB.

Commissioner,
Municipal Corporation,
Gurugram.

Dated: 03.01.2023

Endst No. CMC/MCG/2022/236

A copy of the above is forwarded to Private Secretary to Worthy Chief Secretary to Government Haryana for kind information of Worthy Chief Secretary Government Haryana.

Commissioner,
Municipal Corporation,
Gurugram.

Dated: 03-01-2023

Endst No. CMC/MCG/2022/237

A copy of the above is forwarded to the following for information and necessary action please.

1. Dr. A B Akolkar (Former MS of Central Pollution Control Board and Advisor NGT, Mbl. 9911110236).
2. Dr. Babu Ram, (Technical Expert of Monitoring committee of NGT)
3. Dr. Divya Sinha, (Director, Central Pollution Control Board, Mbl. 9868262316)
4. Dr. B Sengupta (MS (Retd.) Central Pollution Control Board, Mbl. 9810043771)
5. Dr. SSV Rama Kumar, (Director-R & D, IOCL)
6. Shri Sanjiv Kumar (Director, RamkyMbl. 9810265282)
7. Sh. Harshat Solanki, (Deputy Director, SWM Ahmedabad Mb. 9376100946).
8. Sh. Krishan Singhal, (Chairman, HSP, (Mb. 8750055504)
9. Chief Engineer: Municipal Corporation, Gurugram
10. Regional Officer, HSPCB, Gurugram.
11. Joint Commissioner SBM, Municipal Corporation, Gurugram.
12. Executive Engineer-SBM, Municipal Corporation, Gurugram
13. Consultant-SBM, Municipal Corporation, Gurugram,
14. PA to Commissioner, MCG for kind information of Ld. Commissioner, MCG.

Commissioner,
Municipal Corporation,
Gurugram.

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Minutes of the 6th meeting of the Committee constituted in OA No. 172 of 2021 titled as Poonam
Joshi Vs M/s Ecogreen Energy Pvt. Ltd. & Ors. held under the Chairmanship of Sh. P. Raghavendra
Rao, Chairman, HSPCB on 30.12.2022 at PWD Rest House Gurugram.

List of Participants is attached as Annexure-A

The Chairman welcomed the Members of the Committee and all the participants.

The Commissioner MCG explained in brief the decisions taken by the Committee in its earlier meetings held on 04.10.2022, 20.10.2022, 29.10.2022, 16.11.2022 & 01.12.2022 along-with the action taken thereon. He further informed that the minutes of the 5th meeting held on 01.12.2022 were circulated to all the concerned and as no observations have been received, these may be treated as approved by Committee. This was agreed.

The following issues were then taken up for discussion, with focus on issues highlighted by Hon'ble NGT:

1. Agenda No. 6.1:

The Commissioner MCG briefed that as per the orders passed by the Hon'ble NGT on 23.09.2022, meaningful progress in processing of legacy waste must be achieved within six months with substantial headway within three months. Further, revised action plan submitted by the MCG was disapproved and must be replaced by the action plan which may be now prepared by the committee.

Action taken on the decisions taken by the committee in previous meetings mentioned in the agenda items were then deliberated in the following agenda items.

2. Agenda No. 6.2: Processing of Fresh Waste

The Commissioner MCG informed that de-centralized waste processing is being done by MCG at Beribagh, Badshahpur, Sector-44, and Darbaripur. Some of the Bulk Waste Generators (BWGs) are also processing their waste within their own premises. About 270MT of fresh waste is being processed at these places now. He further informed that the work of processing of fresh waste at Ullawas and South City-II has been interrupted due to public protest. Efforts are being made by JC SBM to sort out this matter and it is expected that processing work at these locations will be restored shortly. The MCG has invited tenders for development of sites for fresh waste processing at Begampur Khatola, Daultabad and are under rate approval. The development work of one unit at Kherki Majra is in progress. The processing of fresh waste is expected to be started by 25.02.2023. He further assured that 70 % waste of MCG will be processed in de-centralized manner by 15.02.2023. The Addl. Commissioner MCF informed that decision regarding litigation case of land in Pali, Faridabad is still reserved and further action could be taken only after the judgement of Hon'ble High Court. Further possession of site at Village Sotai will be taken on 10.01.2023. This site will be utilized for fresh waste processing. He further informed that MCF will start decentralized waste processing at 16 locations meant for secondary collection of waste by 20.01.2023. The issues highlighted by the Hon'ble NGT were also deliberated.

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After detailed discussion, it was decided that:

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- a. The Commissioner, MCG will closely pursue the case pending in the Hon'ble High Court.
- b. Estimates for development of site at Sotal be got prepared and tenders should be invited by 10.01.2023.
- c. Processing at Kherki Majra site be started by 15.02.2023.
- d. 70 % fresh waste of MCG be processed in de-centralized manner by 15.02.2023.
- e. No fresh waste shall be dumped at Bandhwari after 31.03.2023.
- f. Deputy Commissioner Gurugram to identify land for fresh waste processing in vicinity of MCG.
- g. Possibility of land allotment at Roseka Meo shall be explored with HSIIDC.
- h. Joint Commissioner SBM, MCG to re-demarcate the Bandhwari SLF site to reclaim the entire land as per lease deed/ Environment clearance.

3. Agenda No. 6.3: Processing of Legacy Waste

The Commissioner, MCG informed that works have been awarded to process legacy waste of 13 Lac MT at Bandhwari SLF to M/s PATHYA & M/s Bhoomi Green and these are in progress. It was also informed that 04 tenders to process 02 Lac MT waste in each work have been received and are under rate approval with Government. After obtaining approval from Government, these works are expected to be allotted by 15.01.2023. It was further informed that machinery has been hired to process 02 Lac MT waste departmentally. The Bio-remediation work has been started and bio-mining will be started shortly. The major challenge in speedy processing of waste is the non-availability of sufficient space at Bandhwari SLF. It was also informed that for fresh assessment of the Legacy waste, NEERI has consented to assess the quantity and will submit the report in one month i.e. by 31.01.2023.

After detailed deliberations, the MCG was directed as under:

- a) The Works under tender process be allotted by 15.01.2023.
- b) Sincere efforts shall be made to achieve 7500 TPD legacy waste processing by 20.01.2023 and 10,000 TPD by 15.02.2023.
- c) The MCG shall re-claim sufficient space to erect two more processing plants by 15.02.2023.

4. Agenda No. 6.4: Leachate Management

The Commissioner, MCG informed that report of the Regional Officer, HSPCB, Gurugram regarding leachate generation and leachate treatment has been received. In the report it has mentioned that 400 KLD leachate is being treated by 2 DTRO plants of 200 KLD capacity each and one LTP of 150 KLD capacity and the results of treated leachate are satisfactory. The present treatment capacity of leachate is sufficient for daily generation of leachate but additional capacity is required to deal the leachate in rainy season and to treat legacy leachate.



After detailed deliberations, Committee decided that:



- a) 02 DTROs of 200 KLD capacity each shall be procured and made operational by 31.03.2023.
- b) Entire Legacy leachate shall be treated/ disposed-off by 15.02.2023 in such a manner that every liter of leachate is accounted for.

5. Agenda No. 6.5: Waste to Energy Plant

The representative of the concessionaire M/s Ecogreen informed that Engineering Procurement and Construction contract has been finalized. The construction work of Waste to Energy Plant has been started on 23.12.2022. The Concessionaire requested that fresh waste shall not be dumped at Bandhwari sanitary landfill site so that construction work of WtE could be taken up without any hindrance. He assured that WtE plant will be completed by 30.11.2024.

The Committee directed that:

- a) The Commissioner, MCG/ MCF will explore the possibility of providing 8-10 acre land for Methanol Plant.
- b) The sincere effort by concessionaire be made to complete the work of WtE by 01.06.2024.
- c) Possibility of fresh MoU for WtE may be got legally examined.

6. Agenda No. 6.6: Emergency Fire Plan

The Commissioner, MCG informed that a consultant has submitted the Fire Plan and the same has been forwarded by Deputy Director Fire to Director for approval. The work is expected to be started to implement Fire Plan as per CPCB guideline by 15.02.2023.

After detailed deliberations, the Committee directed that:

- a) Detailed exercise for assessment of equipment required, training, conducting mock drills etc., as per CPCB guidelines, be got assessed and implemented in a time bound manner.
- b) The work to implement CPCB guidelines shall be started by 15.02.2023.

7. Agenda No. 6.7: Revised Action Plan to process the legacy waste

The Commissioner, MCG informed that in the orders passed by Hon'ble NGT on 23.09.2022, the action plan submitted by the MCG was disapproved and will stand replaced by the action plan which may be now prepared by the Committee. Accordingly, a tentative revised Action Plan has been prepared to process the entire legacy waste by September 2023. The Commissioner deliberated on the issues involved in speedy process of legacy waste in detail by explaining the requirement of land for bioremediation, vehicle movement for bringing waste to processing plant, disposal of RDF, disposal of compost & inert, etc. Similarly, the time required in movement of vehicles, loading & unloading of vehicles and loading points and machinery required was also highlighted. As per the present conditions of the site, the space for bioremediation, movement of vehicles, loading and storage of fractions is quite insufficient, and it is very difficult to achieve the required progress of processing of legacy waste.



After detailed deliberations, the Committee directed that:

- a) The revised action plan submitted before the committee to process the entire legacy waste by 30.09.2023 has been approved by the committee.
- b) Revised Action Plan is attached as **Annexure-B**

The meeting ended with vote of thanks to the Chair and all the participants.

List of participants who attended the 5th meeting held under the Chairmanship of Sh. P. Raghavendra Rao, Chairman, HSPCB on 30.12.2022 at the Conference Hall, PWD Rest House Gurugram in OA No. 172 of 2021 titled as Poonam Yadav Vs M/s Ecogreen Energy Pvt. Ltd. & Ors.

Sr. No.	Name	Designation	Contact Details
1.	Shri Vineet Garg, IAS	ACS to Government of Haryana Environment and Climate Change Department	Through VC psenv2016@gmail.com
2.	Shri Mukesh Kumar Ahuja, IAS	Commissioner, Municipal Corporation Gurugram	cmc@mcg.gov.in
3.	Shri Abhishek Meena, IAS	Addl. Commissioner, Municipal Corporation Faridabad	cmc.mcfbd@gmail.com
4.	Shri Nishant Yadav, IAS	Deputy Commissioner, Gurugram	dcgrg@hry.nic.in
5.	Shri Vikram, IAS	Deputy Commissioner, Faridabad	Through VC dcfbd@hry.nic.in
6.	Shri Rajesh Bansal	CE, GMDA	Through VC
7.	Shri Radhe Shyam	CE, MCG	ce2@mcg.gov.in
8.	Shri Ranvir Singh	EE4, ULBD	Through VC
9.	Dr. Babu Ram	Technical Expert, Monitoring Committee of NGT	9878844400
10.	Dr. Naresh Kumar	Joint Commissioner-SBM, Municipal Corporation Gurugram	9899220003
11.	Shri Gurnam Singh,	Regional Director, Central Pollution Control Board, Delhi	Through VC 7840015561
12.	Shri Ritesh Kumar Gurung	Scientist - CPCB	Through VC 9436701267
13.	Shri Anil Mehta	Consultant-SBM, Municipal Corporation Gurugram	9711005709
14.	Shri Vishal Garg	EE-SBM, MCG	9821395275
15.	Shri Kuldeep Singh	RO, HSPCB, Gurugram	9868912840
16.	Shri Kuldeep Yadav	AE-SBM, MCG	9821395241
17.	Dr. Arvind Gupta	BSP	9953167999
18.	Mr. Evmi Wang	Representative of Ecogreen Energy Pvt. Ltd.	
19.	Shri Sanjay Sharma	Representative of Ecogreen Energy Pvt. Ltd.	9899404979
20.	Shri Sumit Kumar	Representative of Ecogreen Energy Pvt. Ltd.	9818299789
21.	Shri Vikrant Bakshi	Representative of Ecogreen Energy Pvt. Ltd.	8901449840

REVISED ACTION PLAN

Total legacy waste assessed in November 2022 - 12 Lac MT
 Waste processed during November-December 2022 - 2.25 Lac MT
 Balance waste to be processed - 29.75 Lac

Tentative Action Plan for Processing of Legacy Waste at Bandhara for 29.75 Lac MT Period January 2023 to September 2023

S. No.	Month	No. of Working Days	M/s. Shree Green	M/s. Parvati	Departmentally	Waste Processed (Lac MT) (To be used by Agency RQIP)				Total Waste Processing in MT	Remarks
						A	B	C	D		
1	Jan 24	20	10000	10000	10000	0	0	0	0	30000	This Work will be executed by M/s. Shree Green, PATWA & Departmentally. 04 more works are under rate approval with the Government, likely to be started by 15.05.2023. 20 Working days are considered due to maintenance needness.
2	Feb 20	15	10000	10000	10000	0	0	0	0	30000	The Work will be executed by M/s. Shree Green, PATWA & Departmentally. Friction of machinery of two agency A & B will be got done.
3	Mar 20	20	10000	10000	10000	0	0	0	0	30000	The Work will be executed by M/s. Shree Green, PATWA, Departmentally, agency A & agency B. Friction of machinery of two agency C & D will be got done.
4	Apr 20	20	10000	10000	10000	10000	10000	10000	10000	44000	The work will be executed by M/s. Shree Green, PATWA, Departmentally, Agency A, B, C & D.
5	May 20	20	10000	10000	10000	10000	10000	10000	10000	44000	Only 10 working days are considered in the month of July and 10 days in the month of August due to rains.
6	Jun 20	20	10000	10000	10000	10000	10000	10000	10000	44000	
7	Jul 20	10	10000	10000	10000	10000	10000	10000	10000	44000	
8	Aug 20	10	10000	10000	10000	10000	10000	10000	10000	44000	
9	Sep 20	10	10000	10000	10000	10000	10000	10000	10000	44000	
						10000	10000	10000	10000	297500	

- Note - 1) It is considered that Maximum RQIP storage capacity of the each agency is 1000 MT Per day
 2) Some space may be required to store the RQIP for temporary period for which the permission may also be granted.

MCG

— कचरा शून्य - गुरुग्राम अतुल्य —

कचरा शून्य | 100% | 100% | 100%

मिश्रित कचरा- कचरा गाड़ी में ना डालें कचरे को
अलग कर कचरा गाड़ी में भी अलग ही डालें

• 19 नवंबर •

दिनांक 19 नवंबर के
बाद से मिश्रित कूड़ा
नगर निगम गुरुग्राम
स्वीकार नहीं करेगा

किचन से बर्तन एवं मजदूरी,
पत्र, कागज के टुकड़े, पत्र, पत्रिकाएँ,
सूखे फल, सब्जियाँ आदि।

जीवाणु कचरा



कपड़ा, कपड़े का टुकड़ा, लंबा,
सूखे फल, सब्जियाँ, पत्रिकाएँ,
अन्य कचरा।

सूखे कचरा



प्लास्टिक, कैल्शियम, प्लास्टिक के टुकड़े,
सूखे बर्तन एवं मजदूरी
CFL/LED - का बल्ब, कागद।

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कचरा शून्य

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कचरा उठाने वाली 6 गाड़ियां की जब्त



कार्रवाई करने पहुंची निगम की टीम।

गुड़गांव, 8 नवम्बर (ब्यूरो): ठोस कचरा प्रबंधन नियम-2016 के तहत कचरा उठान करने वाली गाड़ियों को गोला-सूखा कचरा अलग-अलग रखने का निर्देश दिए गए थे। इस बारे में नगर निगम गुरुग्राम द्वारा पूर्व में कई बार आगाह भी किया गया था कि कचरा केवल अलग-अलग ही उठाया जाएगा।

मंगलवार को नगर निगम गुरुग्राम की सैनीटेशन विंग की स्पेशल टीमों ने इंडाहेड़ा क्षेत्र का निरीक्षण किया।

निरीक्षण के दौरान कचरा उठान करने वाली गाड़ियों की चैकिंग की। चैकिंग के दौरान 6 गाड़ियों में नियमों की अवहेलना के तहत मिक्स कचरा पाया गया।

टीमों ने सभी 6 गाड़ियों को जब्त करते हुए उन्हें नगर निगम गुरुग्राम के सेक्टर-42 स्थित कार्यालय में पहुंचाया। साथ ही उन पर 20 हजार रूपए का चालान भी किया। टीम में वरिष्ठ सफाई निरीक्षक सुधीर कुमार,

■ नियमों की अवहेलना के तहत मिक्स कचरा पाया गया

■ नगर निगम गुरुग्राम की टीमों ने 20 हजार रूपए का चालान भी किया गया

सफाई निरीक्षक जितेन्द्र कुमार, दीपक कुमार व हरीश शर्मा शामिल थे।

नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है।

इसके साथ ही कचरा उठान करने वाली गाड़ियों को भी गोला, सूखा व घरेलू हानिकारक कचरा अलग-अलग रखना भी अनिवार्य है। नियमों की अवहेलना करने वालों के खिलाफ नगर निगम गुरुग्राम द्वारा लगातार कार्रवाई की जा रही है।

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निगम टीम ने अवैध रूप से कचरा उठाने वाले छह वाहन किए जब्त



जब्त किए वाहनों के साथ नगर निगम सेनिटेशन विंग के अधिकारी • सौजन्य : निगम प्रवक्ता

(09-11-2022)
जागरण संवाददाता, गुरुग्राम: शहर के डूंडाहेड़ा में नगर निगम की टीम ने निरीक्षण के दौरान अवैध रूप से कचरा उठाते पाए गए छह वाहनों को जब्त कर नगर निगम गुरुग्राम के सेक्टर-42 स्थित कार्यालय में पहुंचाया। ठोस कचरा प्रबंधन नियम-2016 की भी अवहेलना की जा रही थी। गीला और सूखा कचरा अलग-अलग करने के बजाय गाड़ियों में मिश्रित कूड़ा भरा हुआ था। टीम ने 20 हजार रुपये जुर्माना लगाया। निगम अधिकारियों के मुताबिक कचरा उठाने के लिए इन वाहनों के पास स्वीकृति भी नहीं थी।

मंगलवार को सेनिटेशन विंग की स्पेशल टीम ने डूंडाहेड़ा क्षेत्र का निरीक्षण किया था।

टीम में वरिष्ठ सफाई निरीक्षक सुधीर कुमार, सफाई निरीक्षक जितेंद्र कुमार, दीपक कुमार और हरीश शर्मा शामिल थे। नगर निगम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। इसके साथ ही कचरा उठान करने वाली गाड़ियों को भी गीला, सूखा तथा घरेलू हानिकारक कचरा अलग-अलग रखना भी अनिवार्य है।

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कचरा उठाने वाली 6 गाड़ियां की जब्त



कार्रवाई करने पहुंची निगम की टीम।

गुड़गांव, 8 नवम्बर (ब्यूरो): टोस कचरा प्रबंधन नियम-2016 के तहत कचरा उठान करने वाली गाड़ियों को गोला-सूखा कचरा अलग-अलग रखने का निर्देश दिए गए थे। इस बारे में नगर निगम गुरुग्राम द्वारा पूर्व में कई बार आगाह भी किया गया था कि कचरा केवल अलग-अलग ही उठाया जाएगा।

मंगलवार को नगर निगम गुरुग्राम की सैनीटेशन विंग की स्पेशल टीमों ने इंडाहेड़ा क्षेत्र का निरीक्षण किया।

निरीक्षण के दौरान कचरा उठान करने वाली गाड़ियों की चैकिंग की। चैकिंग के दौरान 6 गाड़ियों में नियमों की अवहेलना के तहत मिक्स कचरा पाया गया।

टीमों ने सभी 6 गाड़ियों को जब्त करते हुए उन्हें नगर निगम गुरुग्राम के सेक्टर-42 स्थित कार्यालय में पहुंचाया। साथ ही उन पर 20 हजार रूपए का चालान भी किया। टीम में वरिष्ठ सफाई निरीक्षक सुधीर कुमार,

■ नियमों की अवहेलना के तहत मिक्स कचरा पाया गया

■ नगर निगम गुरुग्राम की टीमों ने 20 हजार रूपए का चालान भी किया गया

सफाई निरीक्षक जितेन्द्र कुमार, दीपक कुमार व हरीश शर्मा शामिल थे।

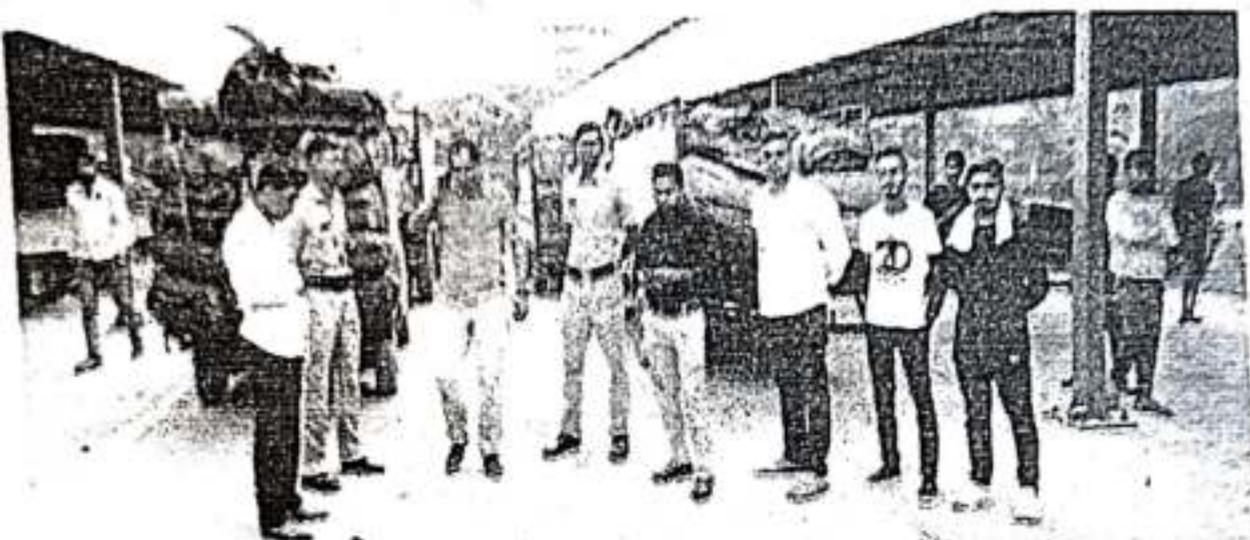
नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार टोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है।

इसके साथ ही कचरा उठान करने वाली गाड़ियों को भी गोला, सूखा व घरेलू हानिकारक कचरा अलग-अलग रखना भी अनिवार्य है। नियमों की अवहेलना करने वालों के खिलाफ नगर निगम गुरुग्राम द्वारा लगातार कार्रवाई की जा रही है।

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सफाई (उपजाऊ) (09-11-2022)

ठोस कचरा प्रबंधन नियमों की अवहेलना पर 6 गाड़ियां जब्त



(09-11-2022)

सुशांत लोक, भगत शर्मा (पंजाब केसरी) साइबर सिटी गुरुग्राम में ठोस कचरा प्रबंधन नियम-2016 के तहत कचरा उठान करने वाली गाड़ियों को गोला-सूखा कचरा अलग-अलग रखने का निर्देश दिए गए थे। इस बारे में नगर निगम गुरुग्राम द्वारा पूर्व में कई बार आगाह भी किया गया था कि कचरा केवल अलग-अलग ही उठाया जाएगा। मंगलवार को नगर निगम गुरुग्राम की सैनिटेशन विंग की स्पेशल टीमों ने डूंडाहंड़ा क्षेत्र की निरीक्षण किया। निरीक्षण के दौरान कचरा उठान करने वाली गाड़ियों की

● नगर निगम टीम द्वारा 20 हजार रुपए का किया चालान

चैकिंग की। चैकिंग के दौरान 6 गाड़ियों में नियमों की अवहेलना के तहत मिक्स कचरा पाया गया। टीमों ने सभी 6 गाड़ियों को जब्त करते हुए उन्हें नगर निगम गुरुग्राम के सैक्टर-42 स्थित कार्यालय में पहुंचाया। साथ ही उन पर 20 हजार रुपए का चालान भी किया। टीम में वरिष्ठ सफाई निरीक्षक सुधीर कुमार, सफाई

निरीक्षक जितेन्द्र कुमार, दीपक कुमार व हरीश शर्मा शामिल थे। नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। इसके साथ ही कचरा उठान करने वाली गाड़ियों को भी गोला, सूखा व घरेलू हानिकारक कचरा अलग-अलग रखना भी अनिवार्य है। नियमों की अवहेलना करने वालों के खिलाफ नगर निगम गुरुग्राम द्वारा लगातार कार्रवाई की जा रही है।

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ठोस कचरा प्रबंधन नियमों की अवहेलना पर 6 गाड़ियां जब्त

नगर निगम गुरुग्राम की टीमों ने 20 हजार रुपये का घालान भी किया गया।

गुड़गांव टुडे, गुरुग्राम

(09.11.2022)

ठोस कचरा प्रबंधन नियम-2016 के तहत कचरा उठान करने वाली गाड़ियों को मोला-सूखा कचरा अलग-अलग रखने का निर्देश दिए गए थे। इस बारे में नगर निगम गुरुग्राम द्वारा पूर्व में कई बार आगाह भी किया गया था कि कचरा केवल अलग-अलग ही उठया जाएगा।

मंगलवार को नगर निगम गुरुग्राम की मैनेजिंग विंग की स्पेशल टीमों ने टूटाटूटा क्षेत्र का निरीक्षण किया। निरीक्षण के दौरान कचरा उठान करने वाली गाड़ियों की चेकिंग की। चेकिंग के दौरान 6 गाड़ियों में नियमों की अवहेलना के तहत मिक्स कचरा पाया गया।

टीमों ने सभी 6 गाड़ियों को जब्त करते हुए उन्हें नगर निगम गुरुग्राम के सेक्टर-42 स्थित कार्यालय में पहुंचाया। साथ ही उन पर 20 हजार रुपये का घालान भी किया। टीम में चरिष्ठ सफाई निरीक्षक सुधीर कुमार, सफाई निरीक्षक जितेन्द्र कुमार,

दीपक कुमार व हरीश शर्मा शामिल थे।

नगर निगम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य

है। इसके साथ ही कचरा उठान करने वाली गाड़ियों को भी मोला, सूखा व घरेलू हानिकारक कचरा अलग-अलग रखना भी अनिवार्य है। नियमों की अवहेलना करने वालों के खिलाफ नगर निगम द्वारा लगातार कार्रवाई की जा रही है।



गुरुग्राम में ठोस कचरा प्रबंधन के नियमों की अवहेलना पर गाड़ियों को जब्त करते नगर निगम के अधिकारी।

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ठोस कचरे का प्रबंधन नहीं, 6 गाड़ियां जब्त, 20 हजार जुर्माना



गुरुग्राम में मंगलवार को नगर निगम के अधिकारी ठोस कचरा प्रबंधन नियमों की अवहेलना पर गाड़ियों को जब्त करते हुए। -बिस

गुरुग्राम, 8 नवंबर (बिस)

ठोस कचरा प्रबंधन नियम-2016 के तहत कचरा उठाने वाली गाड़ियों को गीला-सूखा कचरा अलग-अलग रखने के निर्देश हैं, इस बारे में नगर निगम की ओर से पहले भी कई बार आगाह किया जा चुका है। मंगलवार को नगर निगम की सैनिटेशन विंग की स्पेशल टीमों ने डूंडाहेड़ा क्षेत्र का निरीक्षण किया। इसमें कचरा उठाने वाली गाड़ियों की चैकिंग की गई तो मिला कि 6 गाड़ियों में नियमों की अवहेलना करते हुए मिक्स कचरा

नगर निगम के सेक्टर-42 स्थित कार्यालय में पहुंचाया वहीं 20 हजार रुपये का चालान भी किया। टीम में वरिष्ठ सफाई निरीक्षक सुधीर कुमार, सफाई निरीक्षक जितेन्द्र कुमार, दीपक कुमार व हरीश शर्मा शामिल थे। नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। इसके साथ ही कचरा उठान करने वाली गाड़ियों को भी गीला, सूखा व घरेलू हानिकारक

कचरा प्रबंधन नियमों की अवहेलना पर छह गाड़ियां जब्त



गुरुग्राम में ठोस कचरा प्रबंधन के नियमों की अवहेला पर गाड़ियों को जब्त करते नगर निगम के अधिकारी।

गुरुग्राम। ठोस कचरा प्रबंधन नियम-2016 के तहत कचरा उठान करने वाली गाड़ियों को गीला-सूखा कचरा अलग-अलग रखने का निर्देश दिए गए थे। इस बारे में नगर निगम गुरुग्राम द्वारा पूर्व में कई बार आगाह भी किया गया था कि कचरा केवल अलग-अलग ही उठाया जाएगा। मंगलवार को नगर निगम गुरुग्राम की सैनीटेशन विंग की स्पेशल टीमों ने डूंडाहेड़ा क्षेत्र का निरीक्षण किया। निरीक्षण के दौरान कचरा उठान करने वाली गाड़ियों की चेकिंग की। चेकिंग के दौरान छह गाड़ियों में नियमों की अवहेलना के तहत मिक्स कचरा पाया गया। टीमों ने सभी छह गाड़ियों को जब्त करते हुए उन्हें नगर निगम गुरुग्राम के सेक्टर-42 स्थित कार्यालय में पहुंचाया। साथ ही उन पर 20 हजार रुपये का चालान भी किया। टीम में वरिष्ठ सफाई निरीक्ष सुधीर कुमार, सफाई निरीक्षक जितेन्द्र कुमार, दीपक कुमार व हरीश शर्मा शामिल थे। नगर निगम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। इसके साथ ही कचरा उठान करने वाली गाड़ियों को भी गीला, सूखा व घरेलू हानिकारक कचरा अलग-अलग रखना भी अनिवार्य है। नियमों की अवहेलना करने वालों के खिलाफ नगर निगम द्वारा

१६

गुरुग्राम

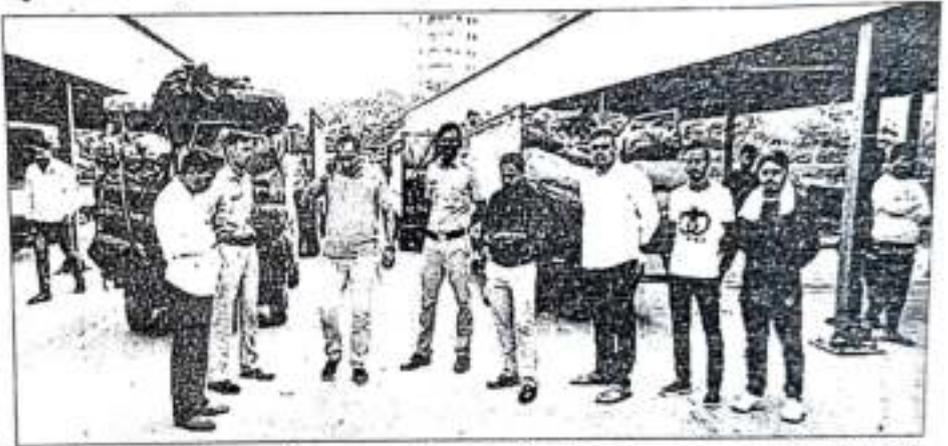
2022

ठोस कचरा प्रबंधन नियमों की अवहेलना पर 6 गाड़ियां जप्त, 20 हजार रूपए का किया चालान

(09-11-2022)
ब्यूरो/गुडगांव मेल

गुडगांव, 8 नवंबर। ठोस कचरा प्रबंधन नियम-2016 के तहत कचरा उठान करने वाली गाड़ियों को गीला-सूखा कचरा अलग-अलग रखने का निर्देश दिया गया है। इस बारे में नगर निगम गुरुग्राम द्वारा पूर्व में कई बार जागरूकता प्रोग्राम भी किया गया था कि कचरा केवल अलग-अलग ही ठांवा जाएगा।

मंगलवार को नगर निगम गुरुग्राम की सैनीटेशन विंग की रेशल टीमों ने दूहाहेड़ा क्षेत्र का निरीक्षण किया। निरीक्षण के दौरान कचरा उठान करने वाली गाड़ियों को चेकिंग की। चेकिंग के दौरान 6 गाड़ियों में नियमों की अवहेलना के तहत मिक्स कचरा ढाया गया। टीमों ने यथी 6



गाड़ियों को जप्त करती हुए उन्हें नगर निगम गुरुग्राम के सैक्टर-42 स्थित कार्यालय में पहुंचाया। साथ ही उन पर 20 हजार रूपए का चालान भी किया। टीम में वरिष्ठ सफाई निरीक्ष सुधीर कुमार, सफाई निरीक्षक जितेन्द्र कुमार, टीपक

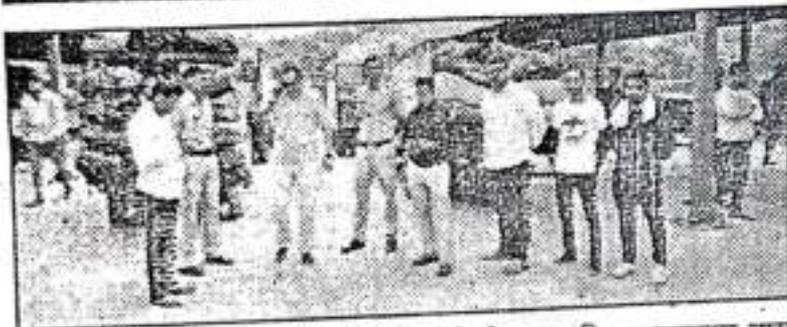
कुमार व हरीश शर्मा शामिल थे।

नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। इसके साथ ही

कचरा उठान करने वाली गाड़ियों को भी गीला, सूखा व परंतु हानिकारक कचरा अलग-अलग रखना भी अनिवार्य है। नियमों की अवहेलना करने वालों के खिलाफ नगर निगम गुरुग्राम द्वारा लगातार कार्रवाई की जा रही है।

12

नगर निगम गुरुग्राम की टीमों ने 20 हजार रूपए का चालान भी किया गया



अमर भारती संवाददाता
(०९-११-२०२२)

गुरुग्राम, ठोस कचरा प्रबंधन नियम-२०१६ के तहत कचरा उठान करने वाली गाडिड्डों को गीला-सूखा कचरा अलग-अलग रखने का निर्देश दिए गए थे। इस

बारे में नगर निगम गुरुग्राम द्वारा पूर्व में कई बार आगाह भी किया गया था कि कचरा केवल अलग-अलग ही उठाया जाएगा। मंगलवार को नगर निगम गुरुग्राम की सैनीटेशन विंग की स्पेशल टीमों ने डूंडाहोड़ा क्षेत्र का निरीक्षण

किया। निरीक्षण के दौरान कचरा उठान करने वाली गाडिड्डों की चैकिंग की। चैकिंग के दौरान ६ गाडिड्डों में नियमों की अवहेलना के तहत मिक्स कचरा पाया गया। टीमों ने सभी ६ गाडिड्डों को जवाब करते हुए उन्हें नगर निगम गुरुग्राम के सेक्टर-४२ स्थित कार्यालय में पहुंचाया। साथ ही उन पर २० हजार रूपए का चालान भी किया। टीम में वरिष्ठ सफाई निरीक्षक सुधीर कुमार, सफाई निरीक्षक जितेन्द्र कुमार, दीपक कुमार व हरीश शर्मा शामिल थे।

VC

1037 (09.11.2022)

नियम तोड़ने पर छह गाड़ियां जब्त, जुर्माना

■ प्रमुख संवाददाता, गुड़गांव : नगर निगम की टीम ने मंगलवार को गांव डूंडाहेड़ा में कचरा उठाने वाली गाड़ियों का निरीक्षण कर छह गाड़ियों को जब्त किया। इसके अलावा 20 हजार रुपये का चालान भी हुआ। ठोस कचरा प्रबंधन नियम-2016 के तहत कचरा उठान करने वाली गाड़ियों को गीला-सूखा कचरा अलग-अलग रखने के निर्देश दिए हैं। इस बारे में नगर निगम ने पहले भी कई बार आगाह भी किया था कि कचरा केवल अलग-अलग ही उठाएं। टीम ने चेकिंग के दौरान 6 गाड़ियों में नियमों की अवहेलना के तहत मिक्स कचरा पाया। टीम में वरिष्ठ सफाई निरीक्षक सुधीर कुमार, सफाई निरीक्षक जितेन्द्र कुमार, दीपक कुमार व दरीश शर्मा शामिल थे।



Segregated waste: 6 MCG teams to be set up for checks

Vishakha.Chaman
@timesgroup.com

(11-11-2022)

Gurgaon: Two days after Ullawas village residents protested against the dumping of waste at the material recovery facility in their vicinity as it was unsegregated, the MCG on Thursday decided to constitute six teams to ensure that only segregated waste reaches the facilities.

One team each will be deployed for the facilities in the city so that the members can keep a check on whether the waste vehicles are transporting segregated waste or not. The team members will also make the residents aware about the importance of waste segregation.

"If segregated waste reaches the facility, it would create less stench and the time taken to segregate waste will be cut down. The local residents then would not have reasons to complain since the wet waste will be directly dumped into pits for composting," said Naresh Kumar, MCG joint commissioner (Swachh Bharat Mission), who convened a meeting on Thursday to discuss

One team each will be deployed for the facilities in the city so that the members can keep a check on whether the waste vehicles are transporting segregated waste or not

meeting that mixed waste won't be accepted from November 19.

The operations of the facility at Ullawas and South City-2 were suspended on Tuesday after the local residents stopped the vehicles dumping waste there. The residents had raised objections over waste processing at the site citing that a temple and their village is near the facility and they didn't want a dumpyard in their vicinity.

MCG and Ecogreen have established six material recovery facilities across the city, including Badshapur, Beriwalla Bagh, Sector 44, South City-2, Ullawas and Darbaripur. Around 150 metric tonnes of waste can



नगर निगम का फैसला, घरों से 19 नवंबर के बाद नहीं उठाया जाएगा मिश्रित कचरा

(11-11-2022)
जागरण संवाददाता, गुरुग्राम: ठोस कचरा प्रबंधन नियम-2016 के तहत गीले और सूखे कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा निगम क्षेत्र में घर-घर से कचरा संग्रहण किया जाता है, लेकिन अभी भी कई नागरिक अपने घरेलू कचरे को अलग-अलग नहीं कर रहे हैं। अब नगर निगम गुरुग्राम द्वारा यह निर्णय लिया गया है कि 19 नवंबर के बाद मिश्रित कचरा घरों से नहीं उठाया जाएगा।

नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार ने बृहस्पतिवार को सैनिटेशन विंग के अधिकारियों के साथ बैठक की। उन्होंने कहा कि नागरिकों को सूचना देने और बार-बार जागरूक करने के बावजूद अभी भी नागरिक अपने घरेलू कचरे को अलग-अलग नहीं कर रहे हैं तथा कचरा उठान करने वाली एजेंसी को मिश्रित कचरा ही सौंप रहे हैं।

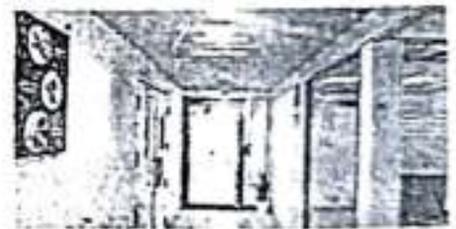
नियम के मुताबिक सभी नागरिकों को गीले, सूखे, घरेलू, हानिकारक तथा सैनेटरी कचरे को अलग-अलग प्रणियों में रखना अनिवार्य है। कचरा उठाने वाली गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा नहीं करने पर संबंधित व्यक्ति के खिलाफ नियमानुसार कार्रवाई करने का भी अधिकार है। बैठक में



सैनिटेशन विंग के अधिकारियों के साथ बैठक करते संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार • सौजन्य : विजयप्रवक्ता

प्रतिनिधियों के खाली कार्यालयों में बैठेंगे अधिकारी

जागरण संवाददाता, गुरुग्राम: जनप्रतिनिधियों के खाली कार्यालयों में अब निगम के अधिकारी बैठेंगे। गत दो नवंबर को मेयर और पार्षदों का कार्यकाल खत्म हो गया था, जिसके बाद से सेक्टर 34 में मेयर, सीनियर डिप्टी मेयर और डिप्टी मेयर के तीन कार्यालय खाली हैं। निगम में इंजीनियरिंग विंग सहित कई अन्य अधिकारी अब इन खाली कार्यालयों में अपने कार्यालय शिफ्ट करेंगे। वार्डों में कई पार्षदों के कार्यालय में नागरिक जन सुविधा केंद्र बने हुए हैं, उनको खुला रखा जाएगा।



सेक्टर 34 में नगर निगम की बिल्डिंग में स्थित मेयर कार्यालय • जागरण

लैपटाप, मोबाइल जमा किए जा रहे: सभी 35 पार्षदों के निगम को ओर से लैपटाप, मोबाइल फोन और कार्यालय के लिए कुर्सियां तथा टेबल आदि फर्नीचर दिया गया था। यह सामान अब नगर निगम कार्यालय में जमा किया जा रहा है।

सहायक अभियंता कुलदीप यादव,

हरीश मेहता, जितेंद्र कुमार, गौरव,

PR

19 नवम्बर के बाद नहीं लिया जाएगा मिक्स कचरा : डा.नरेश कुमार



ब्यूरो/गुड़गांव मेल (11-11-2022)

गुड़गांव, 10 नवंबर। ठोस कचरा प्रबंधन नियम-2016 के तहत सभी को उनके यहां से निकलने वाले कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरूग्राम द्वारा निगम क्षेत्र में घर-घर से कचरा संग्रहण किया जाता है, लेकिन अभी भी बहुत से नागरिक अपने घरेलू कचरे को अलग-अलग नहीं कर रहे हैं। अब नगर निगम गुरूग्राम द्वारा यह निर्णय लिया गया है कि 19 नवम्बर के बाद किसी भी सूरत में मिक्स कचरा स्वीकार नहीं किया जाएगा।

उक्त बात वीरवार को नगर निगम गुरूग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार ने कही। वे अपने कार्यालय में स्वच्छता शाखा से जुड़े अधिकारियों एवं कर्मचारियों के साथ बैठक कर रहे थे। उन्होंने कहा कि नागरिकों को सूचना देने एवं बार-बार जागरूक करने के बावजूद अभी भी काफी नागरिक अपने घरेलू कचरे को अलग-अलग नहीं कर रहे हैं तथा कचरा उठान करने वाली एजेंसी को मिक्स कचरा ही सौंप रहे हैं। नियम के मुताबिक सभी नागरिकों को गीले, सूखे, घरेलू हानिकारक व सैनेटरी कचरे को अलग-अलग श्रेणियों में रखना अनिवार्य है तथा कचरा उठान गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा ना करने पर संबंधित के खिलाफ नियमानुसार कार्रवाई करने का भी प्रावधान है।

बैठक में स्वच्छता सलाहकार अनिल मेहता, सहायक अभियंता कलदीप यादव, वॉरप्ट सफाई निरीक्षक अरुण मलिक व सुधीर कुमार,

(Handwritten signature)

19 नवम्बर के बाद नहीं लिया जाएगा मिक्स कचरा : डा. नरेश कुमार

(11.11.2020)
ह्यूमन इंडिया, पुरी

गुरुग्राम। डीएम कचरा प्रबंधन नियम-2016 के तहत सभी को उनके यहां से निकालने वाले कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा निगम क्षेत्र में घर-घर से कचरा संग्रहण किया जा रहा है, लेकिन अभी भी बहुत से नागरिक अपने घरेलू कचरे को अलग-अलग नहीं कर रहे हैं। अब नगर निगम गुरुग्राम द्वारा यह निर्णय लिया गया है कि 19 नवम्बर के बाद किसी भी मूल में मिक्स कचरा स्वीकार नहीं किया जाएगा।

उक्त बात सीनियर को नगर निगम

गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार ने कहा। वे अपने कार्यालय में स्पष्टता शाखा से जुड़े अधिकारियों एवं कर्मचारियों के साथ बैठक कर रहे थे। उन्होंने कहा कि नागरिकों को सूचना देने एवं बार-बार जागरूक करने के बावजूद अभी भी काफी नागरिक अपने घरेलू कचरे को अलग-अलग नहीं कर रहे हैं तथा कचरा उठान करने वाली एजेंसी को मिक्स कचरा ही सौंप रहे हैं। नियम के मुताबिक सभी नागरिकों को गीले, सूखे, घरेलू हाजियारक व मैनेटरी कचरे को अलग-अलग



श्रेणियों में रखना अनिवार्य है तथा कचरा उठान गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा न करने पर मंत्रालय के खिलाफ निबन्धानुसार कार्रवाई करने का भी प्रावधान है।

बैठक में स्वच्छता मलाहकार

अनिल मेहता, महापंक अभियंता कुलदीप पादव, वरिष्ठ सफाई निरीक्षक ज्योति पतिव, व सुधीर कुमार, सफाई निरीक्षक हरेश मेहता, जितेन्द्र कुमार, गौरव, अमन व इरॉक शर्मा सहित अन्य कर्मचारी उपस्थित थे।

PC

19 नवंबर के बाद मिश्रित कचरा नहीं उठाएगा निगम

संवाद न्यूज एजेंसी
 अमरा उजाला (11-11-2022)
 गुरुग्राम। अपने घर से निकलने वाले गीले और सूखे कचरे को अलग-अलग करने की आदत डाल लें। 19 नवंबर के बाद कचरा निस्तारण पर लापरवाही भारी पड़ेगी। नगर निगम ने तय कर लिया है कि अगर नागरिक अपने कचरे को अलग-अलग नहीं करते हैं तो 19 नवंबर के बाद निगम मिक्स कूड़े को किसी भी सूरत में नहीं उठाएगा।

नगर निगम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डॉ. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत सभी को उनके यहां से निकलने वाले कचरे को अलग-अलग करना अनिवार्य है। नगर निगम द्वारा घर-घर से कचरा संग्रहण किया जाता है, लेकिन अभी भी बहुत से नागरिक अपने घरेलू कचरे को अलग-अलग नहीं करते हैं। अब अगर निगम ने निर्णय

निगम ने लिया कठोर फैसला, बार-बार कहने से भी बाज नहीं आ रहे लोग

लिया गया है कि 19 नवंबर के बाद किसी भी सूरत में मिक्स कचरा स्वीकार नहीं किया जाएगा।

नियम के मुताबिक सभी नागरिकों को गीले, सूखे, घरेलू हानिकारक कचरे को अलग-अलग श्रेणियों में रखना अनिवार्य है तथा कचरा उठान गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए।

ऐसा ना करने पर संबंधित के खिलाफ नियमानुसार कार्रवाई करने का भी प्रावधान है। उन्होंने कहा कि इस बाबत सेनिटेशन विंग के अधिकारियों के साथ बैठक कर उन्हें जरूरी दिशा निर्देश दे दिए गए हैं। इससे पहले भी कई बार लोगों को चेतावनी दी गई है। अब सख्ती से नियमों का पालन करने के लिए

PC

पञ्जाब टेली (अणोवा)

शुक्रवार FRIDAY 11 नवम्बर 2022

जिले की साक्षित खबरें

19 के बाद नहीं लिया जाएगा

मिक्स कचरा : डा. नरेश

गुड़गांव, 10 नवम्बर (ब्यूरो): ठोस कचरा प्रबंधन नियम-2016 के तहत सभी को उनके यहां से निकलने वाले कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा निगम क्षेत्र में घर-घर से कचरा संग्रहण किया जाता है, लेकिन अभी भी बहुत से नागरिक अपने घरेलू कचरे को अलग-अलग नहीं कर रहे हैं। अब नगर निगम गुरुग्राम द्वारा यह निर्णय लिया गया है कि 19 नवम्बर के बाद किसी भी सूरत में मिक्स कचरा स्वीकार नहीं किया जाएगा।

उक्त बात वीरवार को नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार ने कही। वे अपने कार्यालय में स्वच्छता शाखा से जुड़े अधिकारियों एवं कर्मचारियों के साथ बैठक कर रहे थे। उन्होंने कहा कि नागरिकों को सूचना देने एवं बार-बार जागरूक करने के बावजूद अभी भी काफी नागरिक अपने घरेलू कचरे को अलग-अलग नहीं कर रहे हैं तथा कचरा उठान करने वाली एजेंसी को मिक्स कचरा ही सौंप रहे हैं। नियम के मुताबिक सभी नागरिकों को गीले, सूखे, घरेलू हानिकारक व सैनेटरी कचरे को अलग-अलग श्रेणियों में रखना अनिवार्य है तथा कचरा उठान गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा ना करने पर संबंधित के खिलाफ नियमानुसार कार्रवाई करने का भी प्रावधान है। बैठक में स्वच्छता सलाहकार अनिल मेहता, सहायक अभियंता कुलदीप यादव, वरिष्ठ सफाई निरीक्षक ऋषि मलिक व सुधीर

VC

19 नवम्बर के बाद नहीं लिया जाएगा मिक्स कचरा

(11-11-2022)
 गुरुग्राम, एमके अरोड़ा (पंजाब केसरी) : ठोस कचरा प्रबंधन नियम-2016 के तहत सभी को उनके यहां से निकलने वाले कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा निगम क्षेत्र में घर-घर से कचरा संग्रहण किया जाता है, लेकिन अभी भी बहुत से नागरिक अपने घरेलू कचरे को अलग-अलग नहीं कर रहे हैं। अब नगर निगम गुरुग्राम द्वारा यह निर्णय लिया गया है कि 19 नवम्बर के बाद किसी भी सूरत में मिक्स कचरा स्वीकार नहीं किया जाएगा। उक्त बात वीरवार को नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार ने कही। वे अपने कार्यालय में स्वच्छता शाखा से जुड़े अधिकारियों एवं कर्मचारियों के साथ बैठक कर रहे थे। उन्होंने कहा कि नागरिकों को

सूचना देने एवं बार-बार जागरूक करने के बावजूद अभी भी काफी नागरिक अपने घरेलू कचरे को अलग-अलग नहीं कर रहे हैं तथा कचरा उठान करने वाली एजेंसी को मिक्स कचरा ही सौंप रहे हैं। नियम के मुताबिक सभी नागरिकों को गीले, सूखे, घरेलू हानिकारक व सैनेटरी कचरे को अलग-अलग श्रेणियों में रखना अनिवार्य है तथा कचरा उठान गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा ना करने पर संबंधित के खिलाफ नियमानुसार कार्रवाई करने का भी प्रावधान है।

PC-

हिल्-गुल्लाल (12-11-2022)

मिश्रित कचरा मिला तो गाड़ी जब्त होगी

गुरुग्राम, कार्यालय संवाददाता। नगर निगम की तरफ से 19 नवंबर को घर-घर से मिश्रित कचरा नहीं लिया जाएगा। इसको लेकर निगम ने अभी से तैयारियां शुरू कर दी हैं। नगर निगम के संयुक्त आयुक्त डॉ. नरेश ने शुक्रवार को सुबह सात बजे कचरा उठाने वाले कर्मचारियों को अलग-अलग कचरा एकत्रित करने को लेकर जागरूक किया।

उन्होंने इकोग्रीन एनर्जी के ड्राइवरो और कचरा बीनने वालों को संबोधित किया कि वह गुरुग्राम शहर के सभी निवासियों को जागरूक करें कि अब से सभी घरों से केवल अलग-अलग किए गए कचरे को उठाया जाएगा।

जो लोग अभी भी मिश्रित कचरा दे रहे हैं, उनके प्रति जीरो टॉलरेंस होगा।

- 19 नवंबर से मिश्रित कचरा नहीं लिया जाएगा
- तीन श्रेणियों में लोगों को देना होगा कचरा

केवल अधिकृत एजेंसी को ही काम देने का निर्देश : बता दें कि एसडब्ल्यूएम 2016 के नियम के अनुसार सभी निवासियों को 3 प्रमुख श्रेणियों, अर्थात् गीला कचरा, सूखा अपशिष्ट और घरेलू खतरनाक अपशिष्ट में अलग-अलग कचरा देना चाहिए। साथ ही, यह केवल अधिकृत एजेंसी को दिया जाना चाहिए, जो गुरुग्राम के मामले में इकोग्रीन एनर्जी है।

20 नवंबर से कोई भी मिश्रित कचरा स्वीकार नहीं किया जाएगा और इस नियम का पालन नहीं करने वाले सभी अपशिष्ट जनरेटर को नगर निगम द्वारा जागरूक किया जाएगा।

संयुक्त आयुक्त डॉ. नरेश ने सभी कर्मचारियों को निर्देश दिया कि वह कल से ही लोगों से मिश्रित कचरा लेने से इंकार करें। साथ ही निवासियों को भी इसके लिए जागरूक करें।

साथ ही उन्होंने यह भी कहा कि अगर 20 नवंबर से किसी भी वाहन में मिश्रित कचरा मिला तो कंपनी की गाड़ियों को जब्त कर लिया जाएगा और कार्रवाई भी की जाएगी। इस दौरान इको ग्रीन कंपनी के करीब 200 कर्मचारी मौजूद थे।

FC

H-7 (12/11/2022)

From Nov 21, MCG to collect only segregated waste in city

Households should segregate waste as dry, reject sanitary or medical waste and biodegradable; it will be collected by vehicles with three sections, say officials

Leena Dhankhar

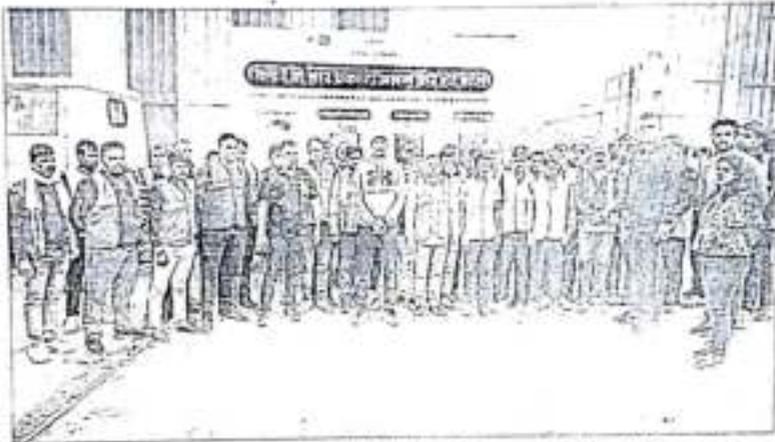
leena.dhankhar@hindustanimes.com

GURUGRAM: Starting November 21, Municipal Corporation of Gurugram (MCG) will collect only segregated waste from households across the city, municipal officials said. Residents' welfare associations (RWAs) have been told to cooperate and ensure that residents do not mix waste in their dustbins.

The corporation has also issued directions to its sanitation wing and door-to-door waste collection concessionaire Ecogreen to make citizens aware of the change over the next 30 days and sensitise them on the need to segregate waste at home.

The officials said the decision was taken to ensure strict compliance with waste management rules and even after repeated attempts, people are still not segregating waste.

City body officials said waste should be segregated in three bins as biodegradable waste, dry waste and reject sanitary waste (medical waste). The segregated waste will be collected



At a meeting on Friday and Saturday, the civic body directed as many as 1,000 sanitation workers who collect waste across the city to tell residents to keep dry and wet waste separate. **PHOTO COURTESY OF MCG**

from homes in vehicles having separate compartments for the three and would be taken to the four waste transfer stations for processing.

MCG joint commissioner Natesh Kumar said they held a meeting on Friday and Saturday with their sanitation workers and the concessionaire and have directed the nearly 1,000 employees who collect waste from across the city to start spreading awareness among residents and to inform them to keep their dry and wet waste separate.

"We have received repeated complaints from many areas that residents get irritations when workers start asking them to segregate waste. We have adopted a new mode of operation and we have decided that after November 21, we will not col-

lect mixed waste," he said.

Since 2018, the MCG has announced more than six times that household waste has to be segregated, but compliance has remained lax, officials said. This time, however, the message is different and they will stop collecting waste of violators.

In 2021, too, MCG ran a campaign and set a deadline of November 10 that received poor response and the deadline was extended. Kumar said many are ready to comply separately but not segregate waste.

The joint commissioner said all supervisors have been asked to keep a check on staff movement and to ensure no one manhandles them. In case someone misbehaves, they will inform the police, court and court action will be taken

against the person.

The MCG has also issued a toll-free number — 800050187 — for residents to lodge complaints or get more information on the process.

Rajkumar Yadav, president of Sector 46 residents' welfare association, said they have circulated the message on their groups and have held meeting with residents on Saturday.

"With the help of concessionaire, we will prepare a list of residents who are not segregating waste and they will be identified after November 21. We will send three reminders and thereafter if they do not follow the directions, their waste will not be picked," he said.

Other Kumar spokesperson of the DLF South Endury resident welfare association

(QERWA), said they are getting regular complaints from residents from DLF Phase 1, 2 and 3 regarding collection of waste. Garbage is collected mostly by private vendors allowed by MCG and they don't have compartmentalised vehicles for collection.

"The private vendors do not have proper infrastructure and they are avoiding the collection since past the 3-4 days so residents are disposing of it in empty plots in the colony. We wrote to the MCG commissioner regarding this but till date we haven't heard anything about any steps been taken by MCG to make collection smooth," he said.

Officials of Ecogreen Energy said they are prepared to collect segregated waste and have informed their staff that mixed waste should not be collected. "We are imposing zero tolerance towards mixed waste in Gurugram after November 20. At present, our focus is to minimise the load at Bandhwa landfill and to achieve that, we are running six material recovery facilities in the city to ensure that only segregated wet waste is used for composting and dry waste gets recycled in an appropriate manner. Achieving 100% source segregation will ensure that city waste is handled in a decentralised and sustainable manner," said Sanvedu Samantary, general manager, operations, Gurugram.

The civic body also plans to start publishing residents board dumping accumulated mixed waste in public spaces from later this month.

9C

गीला-सूखा मिक्स कूड़ा फेंका तो लगेगा जुर्माना

गुड़गांव, 12 नवम्बर (ब्यूरो): घरो का गीला और सूखा कचरा मिक्स करके आप नगर निगम के अधिकृत कलेक्टरों को सौंपते ही तो सावधान हो जाओ।

ऐसा न हो कि आपको भारी भरकम जुर्माना भुगताना पड़े। 20 नवंबर से नगर निगम की तरफ से सख्ती बर्ती जा रही है। नगर निगम ब्रांड एम्बेसडर अहाय आर्नट ने बताया कि स्वच्छ भारत मिशन के तहत गुड़गांव को साफ सुधरा करने के लिए नगर निगम ने अभियान की शुरुआत कर दी है। लोगों को जागरूक करने के लिए अलग-अलग कार्यक्रम शुरू किए जा रहे हैं। इसके तहत रविवार सुबह एक साइकिल जागरूकता रैली का आयोजन किया गया। यह रैली गुड़गांव के सेक्टर-39 स्थित गुड़गांग श्री गुरु सिंह सभा से रवाना की गई।

■ स्वच्छता का संदेश देते हुए गुड़गांव से रवाना हुई साइकिल रैली

यह रैली कुंदावन तक जाएगी और रविवार शाम तक लोगों को जागरूक कर वापस लौटेंगी।

इसके बाद यह जागरूकता रैली गुड़गांव में अलग-अलग स्थानों पर भी जाएगी।

दरअसल, गुड़गांव के बंधवाड़ी में लाखों टन कूड़ा एकत्र हो गया है। इस कूड़े का निस्तारण करना काफी मुश्किल हो रहा है। ऐसे में नगर निगम ने शहर में अलग-अलग स्थानों पर सीकेटी ड्रिपिंग पॉइंट पर गीले और सूखे कूड़ेको अलग-अलग कर एकत्र करने के लिए प्लाबिंग की है। घरों से उठाए जाने वाले कूड़े को भी गीला

जॉइंट कमिश्नर ने हरी झंडी दिखाकर किया रवाना

और सूखा अलग-अलग करके लिया जाना है। ऐसे में कई दिनों से लोगों को इसके प्रति जागरूक किया जा रहा है। निगम अधिकारियों को कहना है कि 19 नवंबर तक मिक्स कूड़ा लिया जाएगा। इसके बाद घरों से मिक्स कूड़ा नहीं उठाया जाएगा। यदि कोई व्यक्ति मिक्स कूड़ा अधिकृत कलेक्टर को देता है तो उसके खिलाफ कार्रवाई करते हुए जुर्माना लगाए जाने की कार्रवाई की जा सकती है।

फिलहाल नगर निगम की तरफ से लोगों को जागरूक करने के लिए साइकिल रैली को रवाना कर दिया

गया है। पहला पड़ाव कुंदावन का रखा गया है ताकि हर सुबह काम को शुरू करने में पहले भगवान का आशीर्वाद प्राप्त किया जाए। इस दौरान जाते हुए रास्ते में प्रत्येक गांव व ग्रहण के लोगों को जागरूक कर कूड़े को अलग-अलग किए जाने का संदेश दिया जाएगा।

इसके अलावा शहर की सड़कों पर जेसहरा घूम रही गांव को भी सहारा देने के लिए नजदीकी गीला संचालकों से अपील की जाएगी। फिलहाल इस रैली में 8 साइकिल सवार व एक इमरजेंसी रेस्क्यू वाहन को रवाना किया गया है। स्वच्छता की दौड़ में अग्रणी रहने के लिए नगर निगम की तरफ से यह पहल की गई है। अब देखना यह होगा कि यह साइकिल रैली लोगों को कितना जागरूक कर पाती है।

R.

सही तरीके से कचरे का निस्तारण करें

गुरुग्राम। नगर निगम के संयुक्त आयुक्त डॉ. नरेश कुमार ने बादशाहपुर के कचरा निस्तारण केंद्र का निरीक्षण किया। इस दौरान उन्होंने कचरे के निस्तारण के काम की समीक्षा की और मौके पर मौजूद कंपनी के अधिकारियों को सही तरीके से कचरे का निस्तारण करने के निर्देश दिए।

संयुक्त आयुक्त ने कहा कि केंद्र में रोजाना आने वाले कचरे का उसी दिन ही निस्तारण किया जाए, ताकि केंद्र में कचरे के ढेर नहीं लगे। इसके बाद उन्होंने घर-घर से कचरा एकत्रित करने वाले गाड़ियों के चालक व कर्मचारियों को एकत्रित कर उन्हें अलग-अलग कचरा एकत्रित करने के निर्देश दिए।

बता दें कि नगर निगम व ईको ग्रीन कंपनी की तरफ से गांव बादशापुर में कचरा निस्तारण केंद्र संचालित किया जा रहा है। कचरे का निस्तारण कर



कचरे का निस्तारण न करने पर जुर्माना

गुरुग्राम। शहर की सोसाइटियों में कचरा निस्तारण के नाम पर खानापूति की जा रही है। शनिवार को निगम की टीम ने सेक्टर-50 की निर्वाणा कोटयार्ड मार्केट निरीक्षण किया। यहां कचरा निस्तारण नहीं किया जा रहा था। लापरवाही पर 25 हजार रुपये का जुर्माना लगाया है।

हिन्दुस्तान टाइम्स (13.11.2022)

R.

मिश्रित कचरा उठाने वाले वाहन किए जब्त



नगर निगम द्वारा जब्त किए गए कचरा उठाने वाले वाहन सौ : निगम प्रवक्ता

जागरण संवाददाता, गुरुग्राम: नगर निगम गुरुग्राम द्वारा ठोस कचरा प्रबंधन नियम की अवहेलना करने वाले और मिश्रित कचरा उठाने वालों की चेकिंग करते हुए उन्हें जब्त किया जा रहा है। विशेष सैनिटेशन टीम के सदस्यों ने बृहस्पतिवार रात निरीक्षण के दौरान कचरा उठाने और डंप करने वाले वाहनों की चेकिंग की। टीमों ने दो गाड़ियों को जब्त कर चालान किया। इनमें एक गाड़ी शंकर चौक से तथा दूसरी गाड़ी सेक्टर-

38 क्षेत्र में पकड़ी गई। टीम में सफाई निरीक्षक जितेंद्र कुमार, हरीश शर्मा, दीपक व गौरव शामिल थे। नगर निगम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। 20 नवंबर से घरों से भी केवल अलग-अलग कचरा ही उठाया जाएगा। अगर कोई कचरा अलग-अलग नहीं करता है, तो उसका कचरा नहीं लिया जाएगा।

K

पटनाल टैलरडी (राज्यांगर) (11-11-2022)

मिक्स कचरा उठाने वाले वाहन जब्त

गुड़गांव, 18 नवम्बर (ब्यूरो):

नगर निगम गुरुग्राम द्वारा ठोस कचरा प्रबंधन नियम की अवहेलना करने वालों के खिलाफ लगातार कार्रवाई की जा रही है। इसके तहत मिक्स कचरा उठाने वालों की चैकिंग करते हुए उन्हें जब्त किया जा रहा है।

इसी कड़ी में विशेष सैनीटेशन स्कायड के सदस्यों ने गत रात्रि निरीक्षण के दौरान कचरा उठाने व डंप करने वाले वाहनों की चैकिंग की। टीमों ने दो गाड़ियों को जब्त किया। इनमें एक गाड़ी शंकर चौक से तथा दूसरी गाड़ी सैक्टर-38 क्षेत्र में पकड़ी गई। टीम ने दोनों गाड़ियों को जब्त करके उनका चालान भी किया। टीम में सफाई निरीक्षक जितेन्द्र कुमार, हरीश शर्मा, दीपक व गौरव शामिल थे। नगर निगम गुरुग्राम के संयुक्त आयुक्त स्वच्छ भारत मिशन डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन

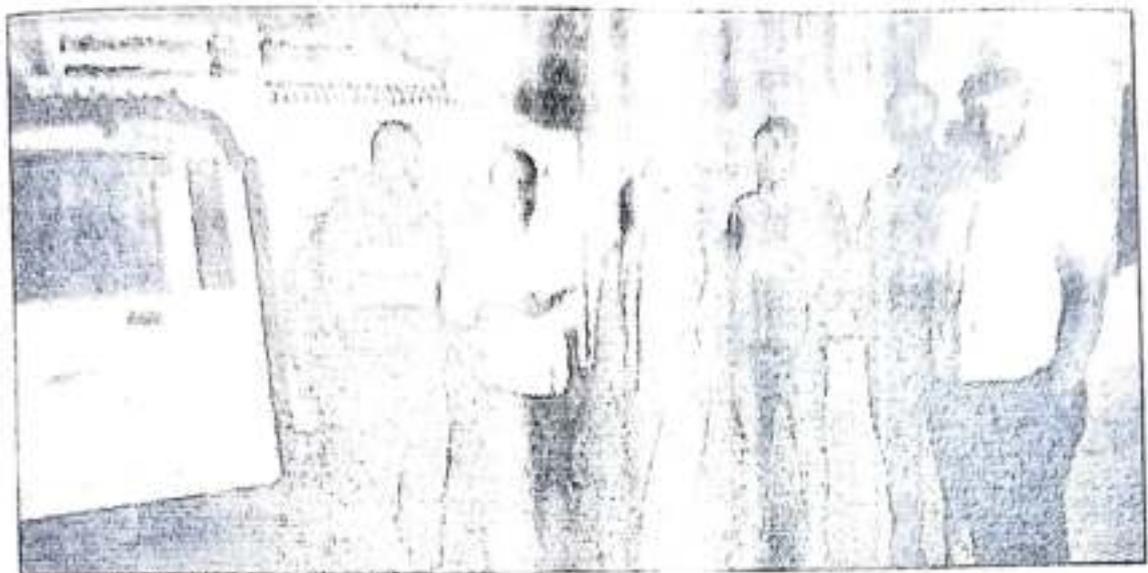


कार्रवाई करने पहुंची टीम।

नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा हालांकि फिलहाल कचरा उठाने वाले वाहनों पर ही कार्रवाई की जा रही है। 20 नवम्बर से घरों से भी केवल अलग-अलग कचरा ही उठाया जाएगा। अगर कोई नागरिक कचरा अलग-अलग नहीं करता है, तो उसका कचरा नहीं लिया जाएगा। उन्होंने नागरिकों से अपील की कि वे अपने कचरे को गीले, सूखे व घरेलू हानिकारक श्रेणियों में अलग-अलग रखें।

IC

नियम की अवहेलना करने वाले वाहनों को जप्त किया जा



सुशांत लोक, भगत शर्मा (पंजाब केसरी) साइबर सिटी गुरुग्राम नगर निगम द्वारा ठोस कचरा प्रबंधन नियम की अवहेलना करने वालों के खिलाफ लगातार कार्रवाई की जा रही है। इसके तहत मिवस कचरा उठाने वालों की चेंकिंग करते हुए उन्हें जप्त किया जा रहा है।

इसी कड़ी में विशेष सैनीटेशन म्ब्रायड के सदस्यों ने गत रात्रि निरीक्षण के दौरान कचरा उठाने व डंप करने वाले वाहनों की चेंकिंग की। टीमों ने दो गाड़ियों को जप्त किया। इनमें एक गाड़ी संकर चक में तथा दूसरी गाड़ी संकर-38 क्षेत्र में पकड़ी गई। टीम ने दोनों गाड़ियों को जप्त करके उनका खालान भी

व मारव शामिल थे। नगर निगम गुरुग्राम के संयुक्त आयुक्त स्वच्छ भारत मिशन, डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2013 के तहत कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा हालांकि फिलहाल कचरा उठाने वाले वाहनों पर भी कार्रवाई की जा रही है। 20 नवंबर से घरों से भी केवल अलग-अलग कचरा ही उठाया जाएगा। अगर कोई नागरिक कचरा अलग-अलग नहीं करता है, तो उसका कचरा नहीं लिया जाएगा। उन्होंने नागरिकों से अपील की कि वे अपने कचरे को गीले, सूखे व घरेलू कचरे के श्रेणियों में अलग-अलग

के

मिक्स कचरा उठाने वाले वाहनों को जब्त किया गया जब



11/11/2022

गुरुग्राम में जब्त किए गए मिक्स कचरा उठाने वाले वाहन।

गुरुग्राम। नगर निगम गुरुग्राम द्वारा ठोस कचरा प्रबंधन नियम की अवहेलना करने वालों के खिलाफ लगातार कार्रवाई की जा रही है। इसके तहत मिक्स कचरा उठाने वालों की चेकिंग करते हुए उन्हें जब्त किया जा रहा है। विशेष सैनीटेशन स्क्रायड के सदस्यों ने गत रात्रि निरीक्षण के दौरान कचरा उठाने वाले वाहनों की चेकिंग की। टीमों ने दो गाड़ियों को जब्त किया। जब्त की गई एक गाड़ी शंकर चौक से तथा दूसरी गाड़ी सेक्टर-38 क्षेत्र में पकड़ी गई। टीम ने दोनों गाड़ियों को जब्त करके उनका चालान भी किया। टीम में सफाई निरीक्षक जितेन्द्र कुमार, हरीश शर्मा, दीपक व गौरव शामिल थे। नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा हालांकि पिलहाल कचरा उठाने वाले वाहनों पर भी कार्रवाई की जा रही है। 20 नवंबर को चारों से भी कचरे को अलग-अलग करवाया जाएगा। अगर कोई नागरिक कचरा अलग-अलग नहीं करता है, तो ठोस कचरा नहीं लिया जाएगा। उन्होंने नागरिकों से आग्रह की कि वे अपने कचरे को अलग-अलग करके लाने चाहिए।

11/11/2022

RC

मिक्स कचरा उठाने वाले वाहनों को किया गया जख्त

(19.11.2023)
 ल्यूमन इंडिया/ब्यूरो

गुरुग्राम। नगर निगम गुरुग्राम द्वारा टोम कचरा प्रबंधन नियम की अवहेलना करने वालों के खिलाफ लगातार कार्रवाई की जा रही है। इसके तहत मिक्स कचरा उठाने वालों को चेकिंग करते हुए उन्हें जख्त किया जा रहा है। इसी कड़ी में विशेष सर्वेक्षण स्क्वाड के सदस्यों ने पत गाँव निरीक्षण के दौरान कचरा उठाने व डंप करने वाले वाहनों को चेकिंग की। टोमों ने टा गाड़ियों को जख्त किया। इनमें एक गाड़ी शंकर चौक में तथा दूसरी गाड़ी सेक्टर-38 क्षेत्र में पकड़ी गई। टोम ने दोनों गाड़ियों को जख्त करके उनका चालान भी किया। टोम में सफाई निरीक्षक विवेक कुमार, हरीश शर्मा, दीपक व गौरव शामिल थे।

नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. लेश कुमार के अग्रणी टोम कचरा



प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा हालाँकि फिलहाल कचरा उठाने वाले वाहनों पर ही कार्रवाई की जा

रही है। 20 नवम्बर से घरों से भी केवल अलग-अलग कचरा ही उठाया जाएगा। अगर कोई नागरिक कचरा अलग-अलग नहीं करता है, तो उसका कचरा नहीं लिया जाएगा।

उन्होंने नागरिकों से अपील की कि वे अपने कचरे को गोले, मुँह व परेगु, हार्निकारक श्रेणियों में अलग-अलग रखें तथा अलग-अलग ही कचरा गाड़ी में डालें।

BR

मिश्रित कूड़ा उठा रही दो गाड़ियां जब्त कल से नगर निगम अलग किया हुआ गीला-सूखा कूड़ा ही उठाएगा

भ्रमर उजाला ब्यूरो

(19-11-2022)

रुग्राम। ठोस कचरा प्रबंधन के नयमों की धज्जियां उड़ाते हुए मिश्रित कूड़े को उठा रहे वाहनों के खिलाफ नगर निगम ने सख्त वैचा अपनाया है। निगम ने ऐसा तर रही दो गाड़ियों को पकड़ा। इनको जब्त करते हुए चालान नाटा गया। निगम लगातार गीला और सूखा कूड़ा अलग-अलग कट्टा करने के लिए रह रहा है।

नगर निगम ने घोषणा कर रखी

है कि 20 नवंबर से वह मिश्रित कूड़ा नहीं उठाएगा। जिस कूड़े को अलग-अलग किया होगा, वही कूड़ा उठाया जाएगा।

ठोस कचरा प्रबंधन के तहत यह प्रक्रिया अपनाई जा रही है। इसी क्रम में बृहस्पतिवार की रात को विशेष सेनिटेशन स्क्वॉड की टीम ने कचरा उठाने व डंप करने वाले वाहनों की जांच की। टीम ने दो गाड़ियों को जब्त किया। एक गाड़ी शंकर चौक से और दूसरी गाड़ी सेक्टर-38 क्षेत्र में पकड़ी गई। दोनों का चालान भी किया।

टीम में सफाई निरीक्षक जितेंद्र कुमार, हरीश शर्मा, दीपक व गौरव शामिल थे।

निगम अधिकारियों ने साफ किया है कि 20 नवंबर से घरों से भी केवल अलग-अलग कचरा ही उठाया जाएगा। कोई नागरिक कचरा अलग-अलग नहीं करता है, तो उसका कचरा नहीं लिया जाएगा। उन्होंने लोगों से अपील की कि वे अपने कचरे को गीले, सूखे व घरेलू हानिकारक श्रेणियों में अलग-अलग रखें और अलग-अलग ही कचरा गाड़ी में डालें।

कूड़ा उठाने वाले वाहनों को किया जब्त

■ प्रस, गुड़गांव : नगर निगम की ओर से ठोस कचरा प्रबंधन नियम की अवहेलना करने वालों के खिलाफ लगातार कार्रवाई की जा रही है। इसके तहत मिक्स कचरा उठाने वालों की चेकिंग करते हुए उन्हें जब्त किया जा रहा है। इसी कड़ी में विशेष सैनिटेशन टीम के सदस्यों ने गुरुवार रात निरीक्षण के दौरान कचरा उठाने व डंप करने वाले वाहनों की चेकिंग की। टीमों ने दो गाड़ियों को जब्त किया है। इनमें एक गाड़ी शंकर चौक से और दूसरी गाड़ी सेक्टर-38 एरिया में पकड़ी गई। टीम ने दोनों गाड़ियों को जब्त करके उनका चालान भी किया। टीम में सफाई निरीक्षक जितेंद्र कुमार, हरीश शर्मा, दीपक व गौरव शामिल थे। नगर निगम के जॉइंट कमिश्नर नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। नगर निगम की ओर से कचरा उठाने वाले वाहनों पर ही कार्रवाई की जा रही है।

PC

मिश्रित कचरा उठाने वाले वाहन जब्त

गुरुग्राम। नगर निगम गुरुग्राम द्वारा ठोस कचरा प्रबंधन नियम की अवहेलना करने वालों के खिलाफ लगातार कार्रवाई की जा रही है। इसके तहत मिक्स कचरा उठाने वालों की चैकिंग करते हुए उन्हें जब्त किया जा रहा है। इसी कड़ी में विशेष सैनीटेशन स्क्वाड के सदस्यों ने गत रात्रि निरीक्षण के दौरान कचरा उठाने व डंप करने वाले वाहनों की चैकिंग की। टीमों ने दो गाड़ियों को जब्त किया। इनमें एक गाड़ी शंकर चौक से तथा दूसरी गाड़ी सैक्टर-38 क्षेत्र में पकड़ी गई। टीम ने दोनों गाड़ियों को जब्त करके उनका चालान भी किया।

टीम में सफाई निरीक्षक जितेन्द्र कुमार, हरीश शर्मा, दीपक व गौरव शामिल थे। नगर निगम गुरुग्राम के संयुक्त आयुक्त डॉ. नरेश कुमार के अनुसार ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा हालांकि फिलहाल कचरा उठाने वाले वाहनों पर ही कार्रवाई की जा रही है। 20 नवम्बर से घरों से भी केवल अलग-अलग कचरा ही उठाया जाएगा। अगर कोई नागरिक कचरा अलग-अलग नहीं करता है, तो उसका कचरा नहीं लिया जाएगा। उन्होंने नागरिकों से अपील की कि वे अपने कचरे को गीले, सूखे व घरेलू हानिकारक श्रेणियों में



MCG forms ward teams to ensure no mixed waste

Vishakha.Chaman
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(20-11-2022)

Gurgaon: To implement waste segregation in the city from Sunday, MCG has constituted teams in each ward and directed sanitation department staff to remain in the field to tackle any disagreements from the public. Ecogreen drivers and waste collectors have also been directed to accept only segregated waste.

MCG officials said that drivers and garbage collectors were told in a meeting on Saturday that there will be instances of disagreement where it is likely the staff will be manhandled. The teams constituted will be deployed on the ground to tackle such situations.

"We have decided to implement waste segregation from Sunday. A majority of residents will be home on Sunday and they will get the message of waste segregation when we refuse to accept their mixed waste. So, instead of implementing it on Monday, when most people aren't home, we decided to start the drive on Sunday. Our teams will be on the ground to handle untoward incidents, if any," said Naresh Kumar, MCG joint commissioner (Swachh Bharat Mission).

Last year too, MCG had announced that only segregated waste will be collected from November 11. However, 100% waste segregation could not be achieved. A survey done by the Ecogreen stated that only 38% of households

MCG OFFICIAL SAYS

A majority of residents will be home on Sunday and they will get the message of waste segregation when we refuse to accept mixed waste

the ground in terms of waste segregation has worsened after the recent strike by sanitation workers.

In the meeting held on Saturday, the sanitation staff working on the ground raised the issue of waste segregation being a challenge in the villages of Gurgaon. MCG officials said that a special awareness drive to bring behavioural change will be organised targeting villages.

There have been instances of violence against the waste collectors earlier when MCG had announced waste segregation.

"Some people are giving segregated waste, while some just don't pay heed. I went to a house in South City 1 to collect garbage, which was handed over to me by its security guard. I told him to segregate it, but he said he would require another housekeeping staff to do the job and asked me to take it as it is. While some residents are following the norms, some are completely ignorant and don't want to cooperate with us. We have been told to report any violence by the residents to our supervisors and MCG teams so



आज से नहीं उठाया जाएगा मिश्रित कूड़ा, घरों में गीला और सूखा अलग-अलग रखें

शे डस्टबिन में रखना होगा कूड़ा, **निगम के अधिकारी** करेंगे इस मुहिम की निगरानी

(20-11-2012)

नगर निगम गुरुग्राम : घरों में आज से गीला और सूखा कूड़ा दो डस्टबिन में अलग-अलग रखें। आपके घर में मिश्रित कूड़ा मिला ही नहीं लिया जाएगा। नगर निगम ने ही तैयारी कर ली है और अधिकारों में इस मुहिम को नियमित निगरानी करेंगे। डोर टू डोर कूड़ा कलेक्शन करने वालों इसके ग्रॉन कंपनी के कर्मचारियों को भी गीला कूड़ा नहीं उठाने के आदेश निगम की ओर से दे दिए हैं। इसके लिए निगम की ओर से कूड़ा उठाने वाले कर्मचारियों को ट्रेनिंग भी दी जा चुकी है।

ठोस कचरा प्रबंधन नियम-2016 के तहत कचरे को अलग-अलग करना अनिवार्य है। 20 नवंबर से घरों से भी केवल अलग-अलग कचरा ही उठाया जाएगा। गीले कूड़े से नगर निगम कंपोस्ट तैयार करेगा, जिससे बंधकड़ी नैटवर्क साइट पर न के बराबर कूड़ा पहुंचेगा।

घरों पर लगाए जा रहे हैं आरएफआईडी टैग : घरों से कूड़ा उठाया नहीं, इसकी मॉनिटरिंग करने के लिए घरों के बाहर आरएफआईडी टैग लगाए जा रहे हैं। टैग लगाने की डेटलाइन 30 नवंबर है, लेकिन अभी घरों पर भी ये टैग नहीं लग पाए हैं। कूड़ा उठाने वाले कर्मचारी भी कूड़ा उठाने के बंद घर के बाहर लगे टैग को स्कैन करना होगा ताकि यह पता लग सके कि कूड़ा उठा लिया है।



घरों कूड़ा उठाने हुए कर्मचारी • जंवरण आर्य

स्लम एरिया में दी मोबाइल टायलेट सुविधा

वि. गुरुग्राम : विश्व शौचालय दिवस पर नगर निगम गुरुग्राम ने सेक्टर 32 स्लम क्षेत्र में मोबाइल टायलेट की सुविधा दी। स्वच्छ भारत मिशन के दौरान शहर में योजनाबद्ध तरीके से सफ-सफाई कर विश्व शौचालय दिवस मनाया

गया। नगर निगम से स्वच्छ भारत मिशन के ग्रैंड एंबेसडर अतुल बजाज ने कहा कि पूरे देश में दो अक्टूबर से स्वच्छता अभियान जारी है। इसके साथ जुड़कर निगम गुरुग्राम शहर को स्वच्छ बनाने में जुटा है।

गुरुग्राम के घरों से निकलता है 1200 टन कूड़ा

शहर में लगभग पांच लाख से ज्यादा घर हैं।

रोजाना 1200 टन कूड़ा घरों से निकलता है और बंधवाड़ी में कूड़े का निपटान होने से फ्लाड बन गया है।

कूड़े का निपटान होने से तीगैसी घाटी पुराना कूड़ा लगभग 32 लाख टन पड़ा हुआ है।

घरों से और डंपिंग प्लांट तथा ट्रांसफर स्टेशनों से 400 वाहनों से कूड़ा उठाया जा रहा है।

बंधवाड़ी में वेस्ट टू एनर्जी प्लांट प्रस्तावित है, जिसके लिए टन एकड़ जमीन खाली की जा रही है।

कोई नागरिक गीला और सूखा कूड़ा अलग-अलग नहीं करता

है, तो उसका कूड़ा नहीं लिया जाएगा। बीस नवंबर से इसकी शुरुआत की जा रही है।

- डा. नरेश कुमार, संकल्प आकृषा। स्वच्छ भारत मिशन। नगर निगम गुरुग्राम।



K

नेयमों की अवहेलना करने वाले वाहनों को किया गया जब्त

20 - 11 - 2022)
 गुरग्राम, सतबीर भारद्वाज (पंजाब
 प्ररी): टोस कचरा प्रबंधन नियम-
 16 के तहत सेग्रिगेटेड कचरे का
 ग्रन एवं ट्रांसपोर्टेशन अनिवार्य है।
 यमों को अवहेलना करने वालों के
 लक्षक नियमानुसार कार्रवाई करने
 भी प्रावधान किया गया है।
 इसी कड़ी में शनिवार को नगर
 गम गुरुग्राम की टीमों द्वारा नियमों
 1 अवहेलना पाए जाने पर दो वाहनों
 1 जम्ब किया गया। इनमें एक
 स्टर-ड्रॉल तथा एक पिक-अप गाड़ी
 मिल है। सफाई निरीक्षक बिजेन्द्र,
 लज्जत व हरेश शर्मा की टीम
 निवार को क्षेत्र में सफाई व्यवस्था
 न जायजा लेने तथा सिंगल यूज
 लास्टिक नियमों को पालन



सुनिश्चित करवाने के लिए क्षेत्र का
 दौरा कर रही थी। निरीक्षण के दौरान
 कुछ व्यापारिक प्रतिष्ठानों के चालान

भी किए गए। इनमें कचरा अलग-अलग
 नहीं करने तथा प्रतिबंधित सिंगल यूज
 प्लास्टिक का इस्तेमाल करने संबंधी

चालान शामिल थे।
 उल्लेखनीय है कि टोस कचरा
 प्रबंधन नियम-2016 के तहत सभी

को उनके यहां से निकलने वाले कचरे
 को अलग-अलग करना अनिवार्य है।
 नगर निगम गुरुग्राम द्वारा निगम क्षेत्र
 में घर-घर से कचरा संग्रहण किया
 जाता है, लेकिन किसी भी मूरत में
 मिक्स कचरा प्योकार नहीं किया
 जाएगा। नगर निगम गुरुग्राम के
 संयुक्त आयुक्त (स्वच्छ भारत मिशन)
 डा. नरेश कुमार ने कहा कि नियम
 के मूलाधिक सभी नागरिकों को गोले,
 सूखे, घरेलू हानिकारक व सैनेटरी
 कचरे को अलग-अलग श्रेणियों में
 रखना अनिवार्य है तथा कचरा उठान
 गाड़ी में भी अलग-अलग कचरा ही
 डाला जाना चाहिए। ऐसा ना करने पर
 संबंधित के खिलाफ नियमानुसार
 कार्रवाई करने का भी प्रावधान है।

R

पत्रांक 05753 (अखे।ख।) (20-11-2022)

नियमों की अवहेलना करने वाले कचरा वाहनों को किया गया जप्त

गुड़गांव, 19 नवम्बर (ब्यूरो): ठोस कचरा प्रबंधन नियम-2016 के तहत सेग्रीगेटिड कचरे का उठान एवं ट्रांसपोर्टेशन अनिवार्य है। नियमों की अवहेलना करने वालों के खिलाफ नियमानुसार कार्रवाई करने का भी प्रावधान किया गया है।

इसी कड़ी में शनिवार को नगर निगम गुरुग्राम की टीमों द्वारा नियमों की अवहेलना पाए जाने पर दो वाहनों को जप्त किया गया। इनमें एक ट्रैक्टर-ट्रॉली तथा एक पिक-अप गाड़ी शामिल है। सफाई निरीक्षक जितेन्द्र, बलजीत व हरीश शर्मा की टीम शनिवार को क्षेत्र में सफाई व्यवस्था का जायजा लेने तथा सिंगल यूज प्लास्टिक नियमों की पालना सुनिश्चित करवाने के लिए क्षेत्र का दौरा कर रही थी। निरीक्षण के दौरान कुछ व्यापारिक प्रतिष्ठानों के चालान भी किए गए। इनमें कचरा अलगाव नहीं करने

तथा प्रतिबंधित सिंगल यूज प्लास्टिक का इस्तेमाल करने संबंधी चालान शामिल थे।

उल्लेखनीय है कि ठोस कचरा प्रबंधन नियम-2016 के तहत सभी को उनके यहां से निकलने वाले कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा निगम क्षेत्र में घर-घर से कचरा संग्रहण किया जाता है, लेकिन किसी भी सूरत में मिक्स कचरा स्वीकार नहीं किया जाएगा। नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार ने कहा कि नियम के मुताबिक सभी नागरिकों को गीले, सूखे, घरेलू हानिकारक व सैनेटरी कचरे को अलग-अलग श्रेणियों में रखना अनिवार्य है तथा कचरा उठान गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा ना करने पर संबंधित के खिलाफ नियमानुसार कार्रवाई करने का भी प्रावधान है।



मिश्रित कूड़ा उठाने वाले

वाहनों को किया गया जब्त

(20-11-2022)

जागरण संवाददाता, गुरुग्राम : ठोस कचरा प्रबंधन नियम-2016 के तहत गीले और सूखे कूड़े का अलग-अलग उठान जरूरी है। शनिवार को नगर निगम गुरुग्राम की टीमों द्वारा नियमों की अवहेलना पाए जाने पर दो वाहनों को जब्त किया गया। इनमें एक ट्रैक्टर-ट्राली तथा एक पिक-अप गाड़ी शामिल है। सफाई निरीक्षक जितेंद्र, बलजीत और हरीश शर्मा की टीम शनिवार को क्षेत्र में सफाई व्यवस्था का जायजा लेने तथा सिंगल यूज प्लास्टिक नियमों का पालन सुनिश्चित करवाने के लिए क्षेत्र का दौरा कर रही थी। निरीक्षण के दौरान कुछ व्यापारिक प्रतिष्ठानों के चालान भी किए गए। इनमें कचरा अलग-अलग नहीं करने तथा प्रतिबंधित सिंगल यूज प्लास्टिक का इस्तेमाल करने से संबंधित चालान शामिल थे।



निगम ने 2 वाहनों को किया जब्त

(20-11-2022)

CSM

ठाकुरा

■ प्रस, गुड़गांव: ठोस कचरा प्रबंधन नियम-2016 के तहत कूड़े को अलग करके डंपिंग पाइंट तक ले जाना जरूरी है। नियमों की अवहेलना करने वालों के खिलाफ नगर निगम ने इन दिनों ड्राइव शुरू किया है। इसी कड़ी में शनिवार को नगर निगम की टीमों ने दो वाहनों को जब्त किया। इनमें एक ट्रैक्टर-ट्रॉली और एक पिक-अप गाड़ी शामिल है। बता दें ठोस कचरा प्रबंधन नियम-2016 के तहत सभी को उनके यहां से निकलने वाले कचरे को अलग-अलग करना

Drive to collect segregated waste gets positive response, says MCG

Abhishek Behl

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GURUGRAM: The Municipal Corporation of Gurugram (MCG) on Sunday started a drive to collect only segregated waste from households across the city.

MCG officials said 50 teams were deployed to monitor the waste collection drive. They added that that waste was collected only from households, which segregated it and they did not accept mixed waste.

MCG officials said that the first day of the drive witnessed a good response with a large number of households segregating the waste. Residents who did not separate the waste were also asked to segregate it.

A spokesperson for EcoGreen, MCG's concessionaire for waste collection in the city said that they got a good response from a majority of the city residents. "An awareness drive was carried out and this has helped in the change of behaviour of residents. However, in some villages and colonies, our collectors faced problems but we are likely to overcome these issues as the



MCG officials said that around 50 teams were on the ground to monitor the waste collection drive in Gurugram on Sunday.

MCG authorities are supporting us strongly. A number of officials were on the ground to monitor and support the waste management drive," said the spokesperson, adding that the data for wet and dry waste collection at household level is being collated.

MCG officials, meanwhile, said that they directed the sani-

tary workers and the waste collection concessionaire, EcoGreen, to collect the waste only if it is segregated as dry and wet waste. They also said that for the last one month, they have been creating awareness among the city residents to separate their waste for collection by municipal workers. MCG joint commissioner (Swachh Bharat

Mission) Naresh Kumar said that in accordance with the Solid Waste Management Rules 2006, the city residents have to segregate the waste as wet, dry, biodegradable and medical waste. "The segregation of waste in different categories is a must and action will be taken against those who violate the rules," he said in a statement issued on Sunday.

Kumar said that MCG has been asking city residents to segregate waste for quite some time, and they have also launched a major awareness drive recently to ensure that this practice is followed in letter and spirit. He also said that 50 monitoring teams have been deployed across the city to ensure that only segregated waste is collected and municipal workers face no issues while collecting it.

Rishi Malik, a senior sanitation officer at MCG, said that a close watch is also being kept on private vehicles collecting garbage to ensure that no violation is being done by the private operators. On Sunday, five vehicles, which had collected mixed waste in violation of the rules,

were seized by the MCG, he said. He also said that action will be taken against push-cart and cycle-cart operators if they collect mixed waste.

An MCG spokesperson said that MCG commissioner Mukesh Kumar Ahuja has issued strict directions that officials in all zones must ensure 100% compliance with regard to collection of segregated waste.

The MCG has been working on collection of segregated waste since 2018, when it had first announced that it will collect only segregated waste. In 2021, the civic agency again asked residents to segregate waste but that attempt did not yield positive results.

However, MCG officials said that this time they have decided to stop taking mixed waste from city residents and penalties will also be imposed in case of non-compliance. The recent order of the National Green Tribunal (NGT) directing the Haryana government to clear the waste dumped at Bandhwan and formation of a committee to oversee it has ensured MCG's concrete steps to ensure waste in the city is disposed of properly.

PC

सूखा-गीला अलग नहीं करने पर नहीं उठाया मिश्रित कूड़ा

निगम ने आदेश पर अमल के लिए **20 नवंबर** तय की थी तारीख

(21.11.2022)

जागरण संवाददाता, गुरुग्राम: नगर निगम की ओर से अधिकृत एजेंसी इकोप्रिन ने शहर की अधिकांश कालोनियों तथा गुरुग्राम नगर निगम क्षेत्र के गांवों से रविवार को कूड़ा नहीं उठाया। निगम की ओर से पहले ही सूचना प्रसारित कर दी गई थी कि 20 नवंबर से डोर-टू-डोर मिश्रित कूड़ा नहीं उठाया जाएगा। इसी घोषणा के तहत जिन लोगों ने अपने घर का गीला तथा सूखा कूड़ा अलग-अलग कर रखा था, सिर्फ उनका ही कूड़ा लिया गया। कई कालोनियां ऐसी हैं जिनमें कई दिनों से कहने के बाद भी लोग अपने घर का कूड़ा अलग-अलग नहीं करते थे। वहां पर गाड़ियां ही नहीं गईं। संक्टर तथा पाश कालोनियों से कूड़ा लिया गया। सेक्टरों में तो लोगों ने कूड़ा उठाने वाले भी लगा रखे हैं।



निगम की गाड़ी को सूखा-गीला कूड़ा छंट कर देता एक व्यक्ति ० सौ. निगम प्रवक्ता

वह कूड़ा उन्हीं को ही देते रहे हैं।

यता दें कि बंधवाड़ी लैंडफिल साइट पर 32 लाख टन कूड़े का ढेर

लगा हुआ है। एनर्जाटी ने वहां पर कूड़ा डालने पर रोक भी लगा रखी है। नगर निगम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार का कहना है कि घरों में जो मिश्रित कूड़ा रखेगा उसका कूड़ा नहीं उठाया जाएगा।

यहां से नहीं उठाया गया कूड़ा : कन्हैई गांव, कन्हैया कालोनी, सैनी खेड़ा, वजीराबाद, ग्वाल पहाड़ी, नाथूपुर, घाटा गांव, झाड़सा गांव पावला खुसरपुर, सराय अलावर्दी, कार्टरपुरी, मोलाहेड़ा, चौमा, इंडाहेड़ा, सिरहौल, सुखराली, आचार्यपुरी, महावीरपुरा, संजय ग्राम, भीमगढ़ खीरी, दौलताबाद, धनवापुर, गाढौली कलां, कादीपुर, खेड़की दौला, गाढौली खुर्द, हरसरू, मोहम्मदपुर झाड़सा, नरसिंहपुर, सीही।

(Handwritten signature)

नगर निगम गुरुग्राम क्षेत्र में सेग्रीगेटिड कचरा उठान का पहला दिन रहा सफल

बड़ी संख्या में नागरिकों ने अपने घरों से अलग-अलग कचरा गाड़ियों में डाला

गुरुग्राम, मलबो धारदार (परिवारिक) : टॉम कचरा प्रबंधन नियम-2016 के तहत नगर निगम क्षेत्र में शुरू किए गए सेग्रीगेटिड कचरा उठान का पहला दिन सफल रहा। शहर के बड़े संख्या में नागरिकों ने अपने घरों से कचरा अलग-अलग कारके कचरा गाड़ियों में डाला तथा नगर निगम गुरुग्राम को इस पहल को सफल को। हालांकि दिन लोनों ने कचरा अलग-अलग नहीं किया, उनका कचरा उठान चली हुआ तथा इनसे अनुरोध किया गया कि वे अपने कचरे को गैले, सूखे व पौलु हानिकारक श्रेणियों में अलग-अलग करके दें।



- मिवस कचरा नहीं किया गया स्वीकार, कचरा अलग-अलग करके देने का किया अनुरोध
- नियमों की अवहेलना करने वाले निजी वाहनों को किया गया जख्त
- मिवस कचरा उठाने के कार्य में लगी रिक्शा-रेहड़ियों पर भी की जाएगी कार्रवाई

उल्लेखनीय है कि नगर निगम गुरुग्राम द्वारा पूर्व में नागरिकों से अनुरोध किया गया था कि टॉम कचरा प्रबंधन नियम-2016 के तहत सभी को उनके घरों से निकलने वाले कचरों को अलग-अलग करके अतिवार्य है। नगर निगम गुरुग्राम द्वारा निगम क्षेत्र में घर-घर में कचरा संग्रहण किया जा रहा है, लेकिन किसी भी मूल में विषय कचरा स्वीकार नहीं किया जाएगा। नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार ने

कहा कि नियम के मुताबिक सभी नागरिकों को गैले, सूखे, पौलु हानिकारक व सीनेरी कचरे को अलग-अलग श्रेणियों में रखना अनिवार्य है तथा कचरा उठान गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा न करने पर संबंधित के खिलाफ विपमानुसार कार्रवाई करने का भी प्रावधान है। संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार के अनुसार नगर निगम गुरुग्राम को इस अपील

का असर प्रभावी रूप से दिखाई दे रहा है तथा शहर के नागरिक इसका समर्थन कर रहे हैं। रविवार को अधिकतर नागरिकों ने अपने घरों में कचरा अलग-अलग किया तथा अलग-अलग कचरा ही कचरा गाड़ियों में डाला गया। कचरे की गुणवत्ता को देखते हुए पशुओं के खाने लक्ष्य कचरे को गाड़ियों नीलाताओं में भी भेजा गया है। उन्होंने सभी नागरिकों से एक बार फिर अपील करते हुए कहा कि सभी लोग

अपने घरों में गैले, सूखे व पौलु हानिकारक कचरे को अलग-अलग करें। उन्होंने कहा कि सेग्रीगेटिड कचरा उठान के लिए 50 टोंपे निगमनी हेतु लगाई गई हैं। इसके साथ ही निगमायुक्त मुकेश कुमार आहुता द्वारा सभी संयुक्त आयुक्तों को भी निर्देश दिए गए हैं कि वे अपने-अपने जोन में टोंपे को निगमनी के लिए लागू, तकि हल-प्रतिहत कचरे का उठान सेग्रीगेटिड तरीके से हो तथा कचरा प्रकोपन आसानी से हो

सके। श्रीधर सराई निरोधक रूप पत्रिक के अनुसार कचरा उठान कार्य में लगे निजी वाहनों को भी जैक किया जा रहा है। रविवार को 5 वाहनों को जैक किया गया है। उन्होंने कहा कि कचरा उठान कार्य में लगे रिक्शा-रेहड़ियों के खिलाफ भी कार्रवाई की जाएगी, अग्रा वे फिक्स कचरा उठाने हैं। उन्होंने कहा कि हमारा लक्ष्य पूरे निगम क्षेत्र में सेग्रीगेशन एट सोर्स को हल-प्रतिहत करण है।

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0-1987373 118051 (21-11-2022)

ठोस कचरा प्रबंधन नियम का कर रहे पालन नगर निगम की गाड़ियों ने नहीं उठाया मिक्स कचरा



सूखा-गीला कचरा अलग-अलग उठाने के पहले दिन कई जगह पर हुई दिक्कत

■ प्रमुख संवाददाता, गुड़गांव

करेंगे जागरूक

ठोस कचरा प्रबंधन नियम-2016 के तहत नगर निगम एरिया में शुरू किए गए सेग्रीगेटेड कचरा उठान शुरू हो गया है। शहर के लोगों ने अपने घरों से कचरा अलग-अलग करके कचरा गाड़ियों में डाला। हालांकि जिन लोगों ने कचरा अलग-अलग नहीं किया, उनका कचरा नहीं लिया गया। निगम टीमों सोमवार से पूरी तरह से हर एरिया में अलग-अलग कचरा उठाने का काम शुरू करेगी।

नगर निगम के जॉइंट कमिश्नर स्वच्छ भारत मिशन डॉ. नरेश कुमार ने कहा कि नियम के मुताबिक सभी लोगों को गीले, सूखे, घरेलू हानिकारक व सैनिटरी कचरे को अलग-अलग श्रेणियों में रखना जरूरी है। कचरा उठान गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा ना करने पर संबंधित के खिलाफ

- कचरा अलग-अलग करके देने का किया अनुरोध
- नियमों की अवहेलना करने वाले निजी वाहनों को किया गया जब्त
- मिक्स कचरा उठाने के कार्य में लगी रिकशा-रैहड़ियों पर भी की जाएगी कार्रवाई

टीमें निगरानी के लिए लगाई गई हैं। इसके साथ ही निगम कमिश्नर मुकेश आहुजा की ओर से सभी संयुक्त आयुक्तों को भी निर्देश दिए गए हैं कि वे अपने-अपने जोन में टीमों को निगरानी के लिए लगाएं, ताकि शत-प्रतिशत कचरे का उठान सेग्रीगेटेड तरीके से हो और कचरा प्रबंधन आसानी से हो सके। वरिष्ठ सफाई निरीक्षक ऋषि मालिक के अनुसार कचरा उठान कार्य में लगे निजी वाहनों को भी चैक किया जा रहा

नगर निगम गुरुग्राम क्षेत्र में संग्रीगेटिड कचरा उठान का पहला दिन रहा सफल

(24-11-2016)
 धरम, गुरुग्राम वन

गुरुग्राम 20 नवंबर को नगर निगम विभाग-2016 के तहत नगर निगम गुरुग्राम क्षेत्र में संग्रीगेटिड कचरा उठान का पहला दिन सफल रहा। जहां के रहने वाले नागरिकों ने अपने घरों से अलग-अलग कचरे कचरा डब्बों में डाला तथा नगर निगम गुरुग्राम को इस काम को सफलता से हाथों में धरने का काम सफल चलाया। उनका काम उठान नहीं हुआ तथा उनसे सुरोध किया गया कि वे अपने घरों को गीले, सूखे व घरेलू कचरे को अलग-अलग रखें।



विभाग) डा. नरेश कुमार ने कहा कि नियम के मुताबिक सभी नागरिकों को गीले, सूखे, घरेलू हाजिरीकारक व सेनेटरी कचरे को अलग-अलग डब्बों में रखना अनिवार्य है तथा कचरा उठान गाड़ी में भी अलग-अलग कचरा ही उठाया जाना चाहिए। ऐसा ना करने पर संबंधित के खिलाफ नियमानुसार कार्रवाई करने का भी प्रावधान है।

संपुक्त आयुक्त (सबका भारत मिशन) डा. नरेश कुमार के अनुसार नगर निगम गुरुग्राम की इस अर्थीन का जस प्रभावों सप से दिखने दे रहा है तथा जहां के नागरिक इसका समर्थन कर रहे हैं। रविवार को अधिकतर नागरिकों ने अपने घरों में कचरा अलग-अलग किया तथा

अलग-अलग कचरा ही कचरा गाड़ियों में डाला गया। कचरे को गुणवत्ता को देखते हुए कचरा के खाने लायक कचरे को गाड़ियां गीराइलों में भी भेजी गई हैं। उन्होंने सभी नागरिकों से एक बार फिर अपील करते हुए कहा कि सभी लोग अपने घरों में गीले, सूखे व घरेलू हाजिरीकारक कचरे को अलग-अलग करें। उन्होंने कहा कि संग्रीगेटिड कचरा उठान के लिए 50 टों में निगमको हेतु लगाई गई हैं। इसके साथ ही निगमसुक्त संपुक्त आयुक्त द्वारा सभी संपुक्त आयुक्तों को भी निर्देश दिए गए हैं कि वे अपने-अपने जगह में टोंकों को निगमको के लिए लगाए, ताकि सत-प्रतिक्षण कचरा का उठान संग्रीगेटिड



- बड़ी संख्या में नागरिकों ने अपने घरों से अलग-अलग कचरा गाड़ियों को सौंपा
- मिक्स कचरा नहीं किया गया स्वीकम, कचरा अलग-अलग करके देने का किया अनुरोध
- निगमों की अवहेलना करने वाले निजी वाहनों को कचरा उठान
- मिक्स कचरा उठाने के कार्य में लगी रिक्शा-रेहड़ियों पर भी की जाएगी कार्रवाई

सहीके में हो तथा कचरा प्रबंधन अधिनियम में हो सके। विशेष सफरई निरीक्षक अधि-समिक के अनुसार कचरा उठान कार्य में लगे निजी वाहनों को भी चेक किया जा रहा है। रविवार को 5 वाहनों को जप्त किया गया है।

उन्होंने कहा कि कचरा उठान करने में लगे रिक्शा-रेहड़ियों के खिलाफ भी कार्रवाई की जाएगी, अथा वे निगम कचरा उठाते हैं। उन्होंने कहा कि हमारा लक्ष्य पूरे नियम क्षेत्र में संग्रीगेटिड एट सोम को स-प्रतिक्षण करना है।

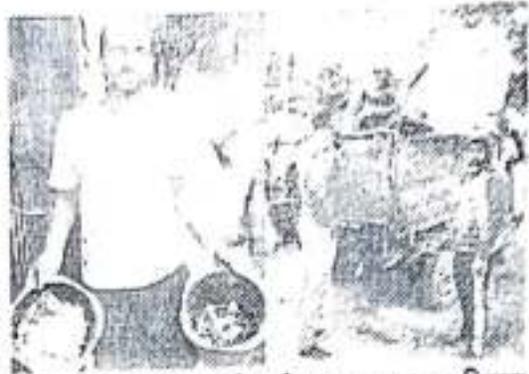
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सखि समाचार

नगर निगम गुरुग्राम क्षेत्र में अलग-अलग किया हुआ

कचरा उठाना शुरू

गुरुग्राम। ठोस कचरा प्रबंधन नियम-2016 के तहत नगर निगम गुरुग्राम क्षेत्र में शुरू किए गए सेग्रीगेटिड कचरा उठान का पहला दिन सफल रहा। शहर के बड़ी संख्या में नागरिकों ने अपने घरों से कचरा अलग-अलग करके कचरा गाड़ियों में डाला। नगर निगम की इस पहल की सराहना की। जिन लोगों ने कचरा अलग-अलग नहीं किया, उनका कचरा उठान नहीं हुआ। उनसे अनुरोध किया गया कि वे अपने कचरे को गीले, सूखे व घरेलू हानिकारक श्रेणी में अलग-अलग करके दें। नगर निगम गुरुग्राम द्वारा पूर्व में नागरिकों से अनुरोध किया गया था कि ठोस कचरा प्रबंधन नियम-2016 के तहत सभी को उनके यहां से निकलने वाले कचरे को अलग-अलग करना अनिवार्य है। किसी भी सूरत में मिक्स कचरा स्वीकार नहीं किया जाएगा। नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डा. नरेश कुमार ने कहा कि नियम के मुताबिक सभी नागरिकों को गीले, सूखे, घरेलू हानिकारक व सैनेटरी कचरे को अलग-अलग श्रेणियों में रखना अनिवार्य है। कचरा उठान गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा ना करने पर संबंधित के खिलाफ नियमानुसार कार्रवाई करने का भी प्रावधान है। डा. नरेश कुमार के अनुसार नगर निगम गुरुग्राम की इस अपील का असर प्रभावी रूप से दिखाई दे रहा है। शहर के नागरिक इसका समर्थन कर रहे हैं। रविवार को अधिकतर नागरिकों ने अपने घरों में कचरा अलग-अलग किया तथा अलग-अलग कचरा ही कचरा गाड़ियों में डाला गया। कचरे की गुणवत्ता को देखते हुए पशुओं के खाने लायक कचरे की गाड़ियां गौशालाओं में भी भेजी गई हैं। उन्होंने सभी नागरिकों से एक बार फिर अपील करते हुए कहा कि सभी लोग अपने घरों में गीले, सूखे व घरेलू हानिकारक कचरे को अलग-अलग करें। उन्होंने कहा कि सेग्रीगेटिड कचरा उठान के लिए 50 टीमों निगरानी हेतु लगाई गई हैं। इसके साथ ही निगमायुक्त मुकेश कुमार आहुजा द्वारा सभी संयुक्त आयुक्तों को भी निर्देश दिए गए हैं कि वे अपने-अपने जोन में टीमों को निगरानी के लिए लगाएं, ताकि शत प्रतिशत कचरे का उठान सेग्रीगेटिड तरीके से हो तथा कचरा प्रबंधन आगामी से हो सके।



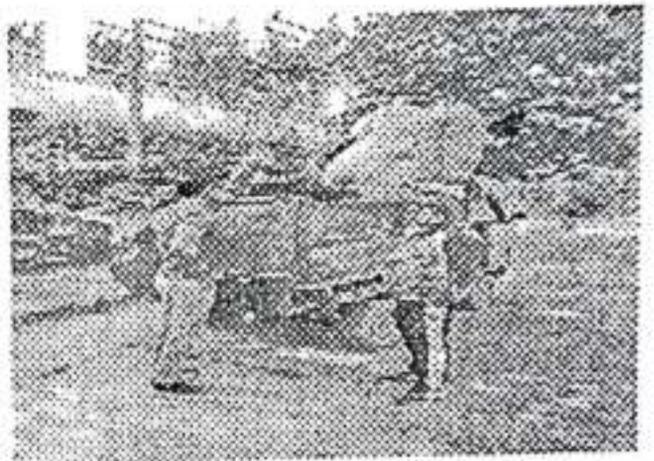
गुरुग्राम नगर निगम क्षेत्र से अलग-अलग किया हुआ कचरा उठाते निगम कर्मचारी।

10

नगर निगम गुरुग्राम क्षेत्र में सेग्रीगेटिड कचरा उठान का पहला दिन रहा सफल

गुरुग्राम। ठोस कचरा प्रबंधन नियम-2016 के तहत नगर निगम गुरुग्राम क्षेत्र में शुरू किए गए सेग्रीगेटिड कचरा उठान का पहला दिन सफल रहा। शहर के बड़ी संख्या में नागरिकों ने अपने घरों से कचरा अलग-अलग करके कचरा गाड़ियों में डाला तथा नगर निगम गुरुग्राम की इस पहल की सराहना की। हालांकि जिन लोगों ने कचरा अलग-अलग नहीं किया, उनका कचरा उठान नहीं हुआ तथा उनसे

अनुरोध किया गया कि वे अपने कचरे को गीले, सूखे व धरेलू हानिकारक श्रेणी में अलग-अलग करके दें। उल्लेखनीय है कि नगर निगम गुरुग्राम द्वारा पूर्व में नागरिकों से अनुरोध किया गया था कि ठोस कचरा प्रबंधन नियम-2016 के तहत सभी को उनके यहां से निकलने वाले



कचरे को अलग-अलग करना अनिवार्य है। नगर निगम गुरुग्राम द्वारा निगम क्षेत्र में घर-घर से कचरा संग्रहण किया जाता है, लेकिन किसी भी सूरत में मिक्स कचरा स्वीकार नहीं किया जाएगा। नगर निगम गुरुग्राम के संयुक्त आयुक्त (स्वच्छ भारत मिशन) डॉ. नरेश कुमार ने कहा कि नियम के मुताबिक सभी नागरिकों को गीले, सूखे, धरेलू हानिकारक व सैनेटरी कचरे को अलग-अलग श्रेणियों में रखना अनिवार्य है तथा कचरा उठान गाड़ी में भी अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा ना करने पर संबंधित के खिलाफ नियमानुसार कार्रवाई करने का भी प्रावधान है। वरिष्ठ सफाई निरीक्षक ऋषि मलिक के अनुसार कचरा उठान कार्य में लगे निजी वाहनों को भी चेक किया जा रहा है। रविवार को 5 वाहनों को जब्त किया गया है। उन्होंने कहा कि कचरा उठान कार्य में लगे रिक्शा-रेहड़ी के खिलाफ भी कार्रवाई की जाएगी, अगर वे मिक्स कचरा उठाते हैं। उन्होंने कहा कि हमारा

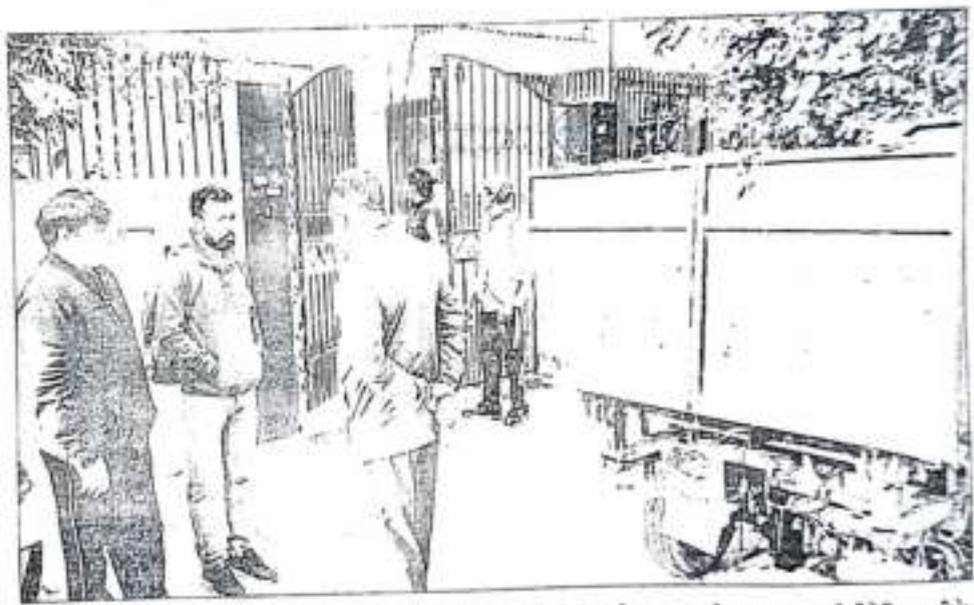
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सेग्रीगेटेड कचरा उठान की शुरुआत निगम ने मांगा लोगों से सहयोग

राष्ट्रीय स्वच्छ त्यूरी

(21.11.2022)

गुरुग्राम। नगर निगम गुरुग्राम क्षेत्र में शुरू किए गए सेग्रीगेटेड कचरा उठान का पहला दिन सफल रहा। बड़ी संख्या में नागरिकों ने अपने घरों से कचरा अलग-अलग करके कचरा ढांडियों में डाला जिन लोगों ने कचरा अलग-अलग नहीं किया, उनका कचरा उठान नहीं हुआ जसमें अनुरोध किया गया कि वे अपने कचरे को गीले, सूखे व गैर-हानिकारक श्रेणी में अलग-अलग करके दें। किसी मूरत में मिक्स कचरा स्वीकार नहीं किया जाएगा। कचरा उठान गाड़ी में अलग-अलग कचरा ही डाला जाना चाहिए। ऐसा न करने पर संबंधित व मित्रताक नियमानुसार



कार्रवाई करने का प्रावधान है। निगमायुक्त मुकेश कुमार आहुजा द्वारा सभी गयुक्त अयुक्तों को

निर्देश दिए गए हैं कि वे अपने-अपने जोन में टीमों को नियरानी के लिए लगाएँ, ताकि शत-प्रतिशत

कचरे का उठान सेग्रीगेटेड तरीके से हो तथा कचरा प्रबंधन आसानी से हो सके।

RC

हिण्टुलल (21-11-2022)

मिश्रित कचरा उठाने पर पांच वाहन जब्त

गुरुग्राम। गीला और सूखा कचरा अलग-अलग नहीं उठाने पर नगर निगम ने रविवार को कार्रवाई की है। इसके तहत पांच निजी वाहनों को जब्त किया गया है। ये सभी घरों से मिश्रित कचरा उठा रहे थे।

वरिष्ठ सफाई निरीक्षक ऋषि मलिक ने बताया कि कचरा उठान कार्य में लगे निजी वाहनों की भी जांच की जा रही है। रविवार को मिश्रित कचरा उठाने वाले पांच वाहनों को जब्त किया गया है। उन्होंने कहा कि सेग्रिगेटेड कचरा उठान के लिए 50 टीम निगरानी के लिए लगाई गई हैं। इसके साथ ही निगमायुक्त मुकेश कुमार आहुजा द्वारा सभी संयुक्त आयुक्तों को भी निर्देश दिए गए हैं कि वे अपने-अपने जोन में टीम को निगरानी के लिए लगाएं।



दक्षिण एलाएर (21-11-2022)
 नगर निगम गुड़गांव क्षेत्र में
 सेग्रीगेटिड कचरा उठान का
 पहला दिन रहा सफल

गुड़गांव | ठोस कचरा प्रबंधन नियम-2016 के तहत नगर निगम गुड़गांव क्षेत्र में शुरू किए गए सेग्रीगेटिड कचरा उठान का पहला दिन सफल रहा। शहर के बड़ी संख्या में नागरिकों ने अपने घरों से कचरा अलग-अलग करके कचरा गाड़ियों में डाला। हालांकि, जिन लोगों ने कचरा अलग-अलग नहीं किया, उनका कचरा उठान नहीं हुआ और उनसे अनुरोध किया गया कि वे अपने कचरे को गीले, सूखे व घरेलू हानिकारक श्रेणी में अलग-अलग



MCG maps 300 garbage vulnerable points in city

eena Dhankhar

ena.dhankhar@hindustantimes.com

GURUGRAM: The Municipal Corporation of Gurugram (MCG) on Monday mapped over 300 garbage vulnerable points (GVP) across the city that have turned into dump yards over the course of time.

Officials said areas from where they did not collect mixed waste, residents chose to throw the garbage in the open. He identified vulnerable points at such spots, they said.

The corporation has issued directions to its sanitation wing and door-to-door waste collection concessionaire Ecogreen to ensure that they collect only segregated waste from Monday. A month long awareness drive was launched across the city to make citizens aware of the change and sensitise them on the need to segregate waste at home.

Civic body officials said waste should be segregated in three bins as biodegradable waste, dry waste and reject sanitary waste (medical waste).

The segregated waste will be collected from homes in vehicles having separate compartments for the three and would be taken to the four waste transfer stations for processing.

MCG joint commissioner Varesh Kumar said they held a meeting on Saturday and Sunday with their sanitation work-



Civic body officials said waste should be segregated in three bins as biodegradable waste, dry waste and reject sanitary waste. HT

spots. "We are facing challenge from areas with a high population of working couples and daily wage labourers who leave early in the day for work and return home late. The teams were unable to meet such people following which they were sent on weekends but a majority of them have refused to segregate waste citing long working hours and lack of house helps. After we stopped collecting such mixed waste, we found that people throw the mixed waste in open areas, vacant plots, on the roadside and outside gated communities," he said.

Kumar said nearly 1,000 employees have been assigned the task to identify such vulnerable points and as per the list, more than 20 areas have been identified. Phase-1 includes

61, and 65 among others.

"We will start penalising people who dump mixed waste ₹5,000 and will station waste vehicles in these areas to ensure cleanliness and hygiene," he said.

Kumar said another challenge they faced was from areas such as DLF Phase 3, Wazirabad, Hans Enclave, Sector 38, Sector 31, Gurugram-Faridabad Road, Nathupur, Sector 15 Sector 14, and at least four areas along Dwarka Expressway. "People living on rent in some high-rises have are not segregating waste following which they dump the mixed waste in the open. Despite repeated reminders, such residents are still not segregating waste. So we have decided to penalise the house/land owner of the non-

मिश्रित कचरा देने पर दो पीजी संचालकों पर जुर्माना

गुरुग्राम, कार्यालय संवाददाता। मिश्रित कचरा देने वालों के खिलाफ नगर निगम द्वारा अब सख्त कार्रवाई की जा रही है। शनिवार को निगम की सैनिटेशन टीम ने दो पीजी और तीन गेस्ट हाउस द्वारा मिश्रित कचरा देने पर पांच-पांच हजार रुपये का जुर्माना लगाया गया है।

सैनिटेशन टीम द्वारा शहर में कचरा देने वाले संस्थानों, होटल, रेस्टोरेंट, अस्पताल, पीजी सभी की जांच की जा रही है। शनिवार को नगर निगम की सैनिटेशन टीम ने सेक्टर-38, 39 और 45 में मौजूद पीजी व गेस्ट हाउस द्वारा दिए जा रहे कचरे की जांच की। जांच में पाया गया कि यहां पीजी संचालक और

निगमायुक्त के आदेशानुसार मिश्रित कचरा देने पर पाबंदी है। अगर कोई अलग-अलग कचरा नहीं दे रहा है तो जुर्माना लगाने का प्रावधान है। लोगों से अपील है कि वह कचरा अलग-अलग करके ही गाड़ियों को डालें।

-डॉ नरेश कुमार, संयुक्त आयुक्त,
नगर निगम, गुरुग्राम

गेस्ट हाउस संचालक निगम की गाड़ियों में लगातार मिश्रित कचरा ही डाल रहे हैं, जबकि निगम की तरफ से मिश्रित कचरा देने पर पाबंदी लगी हुई है।

R

पीजी और गेस्ट हाउस में की चेकिंग, जुर्माना वसूला

■ प्रमुख संवाददाता, गुड़गांव : कचरे को अलग-अलग करके देने के प्लान पर नगर निगम हर स्तर पर काम कर रहा है। एक ओर जहां लोगों को जागरूक किया जा रहा है, वहीं दूसरी ओर मिक्स कचरा रखने वालों के चालान भी किए जा रहे हैं। शनिवार को नगर निगम की टीम ने शहर के सेक्टर-38, 39 और 45 में यह ड्राइव चलाया। इस दौरान पीजी और गेस्ट हाउस में जाकर कचरे को लेकर जांच की गई। मिक्स कचरा मिलने पर चालान किए गए। साथ ही मौके पर जुर्माना वसूला गया। नगर निगम की ओर से हर जोन में सैनिटेशन विंग की टीम इस ड्राइव के लिए बनाई गई है। शनिवार को

सैनिटेशन विंग के सैनेट्री इंस्पेक्टर गौरव की टीम ने सेक्टर 38, 39 और 45 में पांच पीजी और गेस्ट हाउस में चेकिंग के दौरान मिक्स कचरा पाया। इस टीम ने दर्जन भर से अधिक गेस्ट हाउस की चेकिंग की। जहां पांच जगहों पर मिक्स कचरा मिला, उनके चालान किए गए। सभी के एक-एक हजार के चालान किए गए। इस टीम के साथ सैनेटरी विंग के अन्य कर्मचारी व पुलिस बल मौजूद रहा। नगर निगम के जॉइंट कमिश्नर नरेश कुमार ने बताया कि लोगों को अलग-अलग कचरा देने के प्रति जागरूक भी किया जा रहा है। केवल अलग-अलग कचरा ही इन दिनों लिया जा रहा है।

01/11/2022

रिपोर्ट

01/11/2022

Still not segregating waste? Fines now for eateries, PGs

Corporation Widens Fines From Bulk Generators To Biz Entities

TIMES NEWS NETWORK

(22-11-2022)

Gurgaon: The municipal corporation on Saturday issued challans of Rs 5,000 each to five paying guest (PGs) accommodations and rest houses for handing out unsegregated waste to collectors.

So far, the civic body had been only challaning vehicles carrying mixed waste and bulk waste generators (BWGs) such as hotels and hospitals for flouting the norms.

On Saturday, a dhaba owner was also fined Rs 5,000. Since November 20, MCG has made it mandatory for all to segregate waste before giving it to the collectors. Teams of the corporation have been working on the ground to apprise residents about waste segregation and collectors are refusing mixed waste.

"So far, we had been imposing challans only on bulk generators. But, our focus now is on commercial units, especially PGs, hotels and restaurants

WHAT GOES WHERE

Blue bin | Dry waste

Inorganic items that are not considered wet/soiled

Examples | Water bottles, cans, clothing, plastic, wood, glass, newspapers



Green bin | Wet waste

Items that are organic, wet or soiled; can be composted

Examples | Spoiled food, vegetable and fruit peels, soiled food wrappers or papers, tissues and paper towels, flowers



Yellow bin | Hazardous waste

Items that contain corrosive, toxic, ignitable or hazardous materials

Examples | Used masks, expired medicines, pesticide containers, mosquito repellent bottles



that generate 50kg or more waste a day. We have stopped accepting mixed waste from residents. So, we are not issuing any challans to them now," said Naresh Kumar, the MCG joint commissioner for the Swachh Bharat Mission.

Officials said that since people had started to segregate waste, more composting units were required for wet waste.

The officials said that though composting pits at the Carterpuri material recovery facility (MRF) had been opened to accommodate wet waste, the facility was not operational yet.

The MRFs at Ullawas and South City-2 have also not resumed operations yet after the residents there protested against the facilities.

Ever since the mandatory

waste segregation was announced, there were a few instances of violence against the collectors.

"Initially, when we started the drive, there were people who were not giving segregated waste. But since then, the response has remarkably improved. It is because when we go for waste collection, the NGO teams that the MCG has roped in accompany us and apprise the residents about the importance of sorting garbage. The types of waste are explained to them so that they know about dry and wet waste," said Ishrar Ahmad, a waste collector.

Last year too, MCG had announced that only segregated waste will be collected from November 11. However, 100% waste segregation could not be achieved. A survey done by the MCG's solid waste management concessionaire Ecogreen stated that only 36% of households in the city were segregating their waste.

PR

नगर निगम की कूड़ा उठाने वाली टीम ने रेजिडेंट्स पर लगाए आरोप

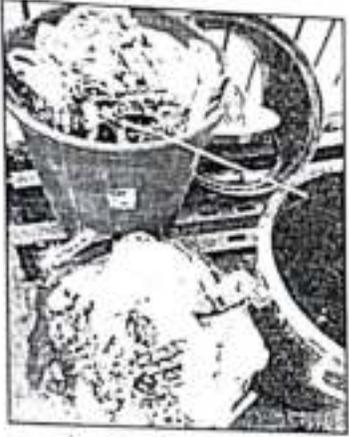
अलग-अलग नहीं दे रहे, सूखा और गीला कचरा, बढ़ा विवाद

प्रमुख संवाददाता, गुडगांव

नगर निगम की ओर से शहर में सूखा और गीला कचरा अलग-अलग उठाने को लेकर शुरु अभियान में आए दिन बवाल हमने आ रहा है। नगर निगम की कूड़ा उठाने वाली टीम ने कहा कि कहीं पर कूड़ा नहीं उठ रहा है तो कहीं पर मिक्स कूड़ा देने पर बहस के मामले सामने आ रहे हैं। कई जगहों पर तो कूड़ा उठाने के लिए गाड़ियां ही नहीं जा रही हैं। नगर निगम के अधिकारियों ने कहा कि कहने के बाद भी लोग मिक्स कूड़ा दे रहे हैं तो वहां पर कूड़ा नहीं उठाया जा रहा है। लोगों को रो से अलग-अलग कूड़ा देने के लिए जागरूक किया जा रहा है। हर दिन एक बार सैकड़ों शिकायतें नगर निगम के पास आती हैं उठाने को लेकर आ रही हैं। वहीं मरी और दो दर्जन से अधिक एरिया से कूड़ा नहीं उठाया जा रहा है।

बता दें कि नगर निगम ने 20 नवंबर से शहर में सूखा और गीला कूड़ा उठाने का इंतजाम शुरु किया था। लेकिन अभी तक नगर निगम को लोगों का सहयोग नहीं मिल रहा है। कई एरिया में लोग अभी भी मिक्स कूड़ा देने से बाज नहीं आ रहे हैं। इसके चलते कई एरिया में कूड़ा नहीं उठ पा रहा है। शहर के कृष्णा कॉलोनी, मनोहर नगर, सेक्टर 38 ए, टयानंद कॉलोनी, सुभाष नगर, पटेल नगर, रवि नगर, गांधी नगर, बन्हाई गांव, कन्हई कॉलोनी, मैत्री खेड़ा, गांव घाट, बजौरावाट, ग्याल हटाई, नाथपुर, चक्करपुर, मारुति विहार, सरस्वती विहार, आरबीएस हॉस्पिटल, गांव इस्लामपुर, झाड़सा, हंसएकलेथ, गहरपुर, यादशाहपुर और घासौला गांव में कूड़ा मिक्स होने के कारण नहीं उठाया गया।

इसी प्रकार शहर के सेक्टर 45 में 70 फीसदी लोगों ने सूखा और गीला कूड़ा अलग-अलग देना शुरू कर दिया है।



24 से अधिक एरिया से नहीं उठ रहा है कूड़ा, लोग हो रहे परेशान



सेक्टर-38, 39 और 45 में टीम के साथ पुलिस बल भी रही तैनात

- जहां मिक्स कूड़ा मिल रहा, वहां नहीं जा रही गाड़ियां
- 20 नवंबर से शुरू हुआ था अलग-अलग कूड़ा उठाने का प्लान
- हर दिन सौ से अधिक शिकायतें कूड़ा न उठाने को लेकर मिल रही

सेक्टर 52 में 65 फीसदी लोग कूड़ा अलग-अलग करके दे रहे हैं।

30 प्रतिशत लोग ही अलग-अलग दे रहे कचरा : नगर निगम के अधिकारियों के अनुसार पूरे शहर में करीब 30 फीसदी लोग सूखा और गीला कूड़ा अलग-अलग करके दे रहे हैं। इस प्लान को लेकर लोगों की शिकायतें पहले जहां 20 से 25 थीं। अब डेढ़ सौ के करीब हर दिन की शिकायतें कूड़ा न उठाने को लेकर हैं। नगर निगम के जॉइंट कमिश्नर नरेश कुमार ने बताया कि लोगों को कूड़ा अलग-अलग करने देना होगा। इसके लिए निगम का सहयोग करना होगा। अब निगम की ओर से मिक्स कूड़ा इकोप्रीन की गाड़ियां नहीं उठाएंगी। इसको लेकर लोगों को जागरूक भी किया जा रहा है।

From

Executive Engineer SBM,
Municipal Corporation,
Gurugram.

To

M/s The People's Association,
for Total Help & Youth Applause (PATIEYA),
R/11-15/9, Gurudwara Road, Mahavir Enclave,
Dabri Palam Road, New Delhi-110045.
Tel. 011-49041424,
Email Id- patieyango7@gmail.com

Memo No. EE-SBM/MCG/2021/ 27090

Dated:- 10.09.2021

Subject: - Bio-remediation, Bio- mining and Reclamation of 10.00 Acre land at Bandhwari Landfill site. Tender ID: 2021_HRY_181301_1.

Ref:- DU1.B/Tech/Sect-1/2021/13636 dated 06.09.2021.

Work order Amt. Rs. 18,42,00,000.00

Under the authority of Commissioner, Municipal Corporation, Gurugram acceptance on dated 06.09.2021 of your lowest tender which inter alia contains the following terms & conditions are hereby conveyed as follow:-

The time limit for the completion of above work as agreed **Two Months (02)** from the date of commencement, which will be reckoned w.e.f. 15.09.2021 to 14.11.2021.

Sr.No.	Description	Approx. Qty.	Rate/Unit	Total project cost (in Rs.)
1.	Bio-remediation, Bio- mining and Reclamation of 10.00 Acre land at Bandhwari landfill site.	2,00,000 MT	921/-Per MT	18,42,00,000/-

General Terms & Conditions: -

1. All terms & Conditions of tender documents will remain binding on you.
2. You will have to submit PERT/Bar Chart before starting the work and submit bill of executed work for payment.
3. All statutory deductions will be made as applicable from your bills.
4. Please inform in writing of date of start and date of completion of work to undersigned.
5. Payment will be made after the recommendation of Monitoring Committee Third party/Consultant (If applicable).
6. The work must be started within seven days of the issue of this work order in consultation with concern AE/JE of this office and complete the same within your contractual limits. You are hereby required to execute the agreement within seven days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.

Handwritten initials

Handwritten signature

7. You are requested to attend this office for signing of agreement along with necessary documents.

8. Photographs of different stages of the work i.e. before starting, during the execution and after the completion of work will have to be submitted before payment by you.

9. All directions issued in cases of Hon'ble NGT, Hon'ble Courts & Others or in any other case issued by Hon'ble Courts will be strictly followed.

10. All the provisions/directions of industrial safety & health should be strictly complied with.

11. Make reasonable endeavors to maximize the utilization of the Waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Waste is utilized / reused by the Contractor as to produce products/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.

12. Set up processing system flexible enough and convenient for segregation of dumped material.

13. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.

14. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/ any other equipment at the cost of the Developer/ Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.

15. The waste removed from the dump sites is to be safely transferred to the treatment facility setup at the site. The Concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.

6. The treatment plant should be provided with necessary infrastructure like security and access control/s, camera monitoring and recording features etc. by the Concessionaire.

7. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.

8. Provide adequate number of processing machines for achieving its daily target of handling waste as per the quarterly plan submitted for Bandhwari Dumpsite.

19. Provide on-site storage facility for various fractions of processed Waste.

20. The hardware and technology adopted may include but not limited to the following: -

- a. Magnetic separator for ferrous metals & scraps.
- b. Size reduction & Screening.
- c. Effective segregation of non-biodegradables mass like plastics, inert material (construction/demolition waste), etc.
- d. Collection of bio degradable and organic matter followed by scientific processing.
- e. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry either directly or through approved vendors / Concessionaires.
- f. Deploying of all requisite inputs viz., MSW collection & handling equipment and vehicles, conveyors, JCB, dumpers etc. will be Concessionaire's responsibility.
- g. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the Authority/ MC for approval.
- h. Byproducts from such processing like recyclables, Refuse Derived Fuel will be the property of the contractor.
- i. The Concessionaire has to ensure that all the byproducts generated during the Term will be cleared from the site at the end of the Term apart from the inserts dumped in SLF.



- j. The Concessionaire will ensure that an online monitoring system would be setup for effective Operation and Maintenance of the plant. This will include installation of CCTV camera, electronic weighbridges and daily online updating of processed quantity of waste. The feed will be provided to the respective ULBS.
21. Be responsible for creation and maintenance of infrastructure, facilities and amenities, at their own risk and cost, for sieving, the excavated garbage, storing the segregated materials.
22. The Contractor shall be responsible and entitled to keep the proceeds from the sale of all the recovered components, which may include but not limited to RDF, compost, C&I waste, hazardous waste, medical wastes & inserts.
23. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (if applicable as per the law of land), construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found, during excavation, sorting or segregation shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
24. Handover any domestic hazardous waste/ biomedical waste if found during excavation, sorting/segregation to the nearest biomedical/ hazardous waste facility which shall be handled as per Biomedical Waste Management Rules, 2016.
25. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in tens of leachate percolation.
Sanitary Landfill:
26. In order to prevent environmental impacts of the activities as per the Solid Waste Management Rules, 2016, adopt guidelines for development of landfill as per Schedule I of the said Rules:
- I. Leachate System: The Contractor shall:
 - a) Construct leachate collection system/ tank/s and provide a leachate collection network.
 - b) Ensure that the leachate from the Bandhwari Dumpsite is carried to the leachate collection tank without any stagnation (except in storage/holding tanks), and
 - c) Ensure overall design of the leachate system/ leachate collection tank should be such as to ensure that there is no percolation of the leachate into the ground and it does not come into contact with any water body.
 - II. Storm water drainage system in such a manner as to ensure that:
 - (a) It is independent from the leachate system.
 - (b) The run-off rainwater from the hinterland does not enter the solid waste storage and processing area;
 - (c) There is no stagnation of rainwater on the Site.
 - III. Quality Control Laboratory. The Contractor shall provide a quality control laboratory with the equipment adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter, etc. as per the Solid Waste Management Rules, 2016. In the alternative, the Contractor may also get the aforesaid tests done from any other registered laboratory under Applicable Laws.
 - IV. The pre-processing and post-processing rejects/ inserts shall be handled as per Solid Waste Management Rules, 2016. In case a sanitary landfill is required to be constructed, the disposal of processing rejects & inserts shall be limited to a maximum of 10% (ten percent) of total waste quantity. In this case, the land filling area for segregated wastes and residues shall be earmarked by Municipal Council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of the Bandhwari Dumpsite according to SWM Rules, 2016 before completion and exit from the project. The contractor shall be liable to pay

a penalty equivalent to 2 times the quoted processing fee if the processing rejects/inserts in the sanitary landfill exceed the maximum limit of 10% (ten percent). The inert waste material from the processed waste shall be reorganized back in the area designated and calculated for the disposal of such waste. Loader and dozer will be involved for dosing and levelling the inert sands from the processing landfill area.

- V. It is necessary to reprofile the waste mount to the designated grade, elevation and slopes. Formation of embankment around slopes should be done to facilitate the side slopes and to avoid seepage of the materials.
- VI. As a final cover to a completed disposal facility at least 5 layers from the bottom to top, i.e., gas drainage layer, geomembrane, drainage layer clay layer and revegetation layer, should be provided.
- VII. The post closure management activities will be carried out continuously after dumpsite closure such as, monitoring of environmental condition within and surrounding area, tion curtam gar extraction & as well monitoring of soil cover.
- VIII. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- IX. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.
27. Provide fire protection measures and safety equipment.
- I. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operations during night hours shall be provided and safety provisions including health inspections of workers at site shall be carried out.
- II. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer / Contractor.
- III. Adequate lighting system for the working area as well as to the access ways shall be arranged by the Developer/Contractor and the Municipal Council will not raise any objections for the same.
- IV. Adequate measures to avoid trespassing shall be taken by the Municipal Authority.
- V. The Contractor will provide fencing along the perimeter of the Project Site and the land portion earmarked by the Municipal Council for disposal of the residues and rejects.
- VI. Entrance into the Project Site from outside the Site shall be restricted to one point. However, several emergency exits may be provided.
- VII. Access to the Project Site provided by Municipal Council shall have to be maintained by the Developer/Contractor to have easy movement of vehicles and etc. from outside.
- VIII. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- IX. Set a soil and ground water baseline so that the same will be available to evaluate post Bio-Mining and Remediation/ Reclamation of the Bandhwari Dumpsite.
- X. Monitor ground water quality, work zone air quality and ambient air quality monitoring within the site from authorized laboratories/agencies and submit the report on monthly basis.
- XI. Monitor and measure noise levels at the site and interface of the facility with plant boundary and surrounding area.
- XII. Keep a track of the progress of its activities and establish a database and update on a regular basis in-order to optimize its activities.
- XIII. Involve community participation and discuss with the citizen community in order to ensure a free flow of information.
- XIV. Complete the work within the time period stipulated in the Contract. Subject to terms and conditions in the Contract, at the end of the Term, the Contractor shall vacate the Bandhwari Dumpsite, as the case may be, along with its equipment and facilities used and handover the

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reclaimed area and/or the Sanitary Landfill Site without claiming any compensation of whatever nature.

Weighment System

1. The Contractor shall provide weighbridge to measure quantity of various components of Waste at dumpsite is processed in terms of sorting and segregated materials, RDF, compost material, and inserts going out of the Bandhwari Dumpsite. Provided however, the Contractor shall ensure that a maximum of 20 % (Twenty percent) only of the processing rejects are land filled in the Sanitary Landfill at the Sanitary Landfill Site.
2. The contractor shall ensure that weighbridge is fully online, electronic, where in data of weighment facility shall be maintained for the entire Term with backup server facilities. Daily online reports should be generated. Online data shall be provided to the Authority as & when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
3. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by Authority. In case of breakdown of the weighbridge, it should be rectified within 74 hr. During this period, weighing should be done at private weighbridge approved by the Authority.

SCOPE OF WORK

A. Upon execution of the Draft Contract, the Contractor shall undertake following activities:
SCOPE OF PROJECT

1. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor.
2. The Contractor shall take necessary steps and processes to minimize environmental pollution while carrying out remediation/ reclamation of legacy waste at the Bandhwari Dumpsite. The Contractor shall take all reasonable steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari Dumpsite during the period of reclamation.
3. The Contractor shall ensure processing of the Legacy Waste in accordance with CPCB guidelines for handling Legacy Waste (Old Municipal Solid Waste dated March 2020) along with SWM Rules 2016 (as amended time to time).
4. Set up mechanical segregation and compost recovering facility
5. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumping site on the adjacent areas.
6. Set up a processing system flexible enough and convenient for segregation of dumped material.
7. Set a soil and ground water baseline so that the same will be available to evaluate post Bio Mining and Remediation/ Reclamation of the Bandhwari Dumpsite.
8. Monitor ground water quality, work zone air quality and ambient air quality monitoring within the site from authorized laboratories/agencies and submit the report on monthly basis.
9. Monitor and measure noise levels at the site and interface of the facility with plant boundary and surrounding area.
10. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment & disposal of leachate generated at Site by using suitable technology as per CPCB Norms.

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Segregate the excavated garbage in the land portion earmarked, into as many kinds and categories as possible at the cost of the Developer/ Contractor Maximize the separation of recyclables viz. glass, metal etc. from the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel ("RDF") from the Bandhwari Dumpsite.

Provide on-site storage facility for various fractions of processed Waste.

1. The Contractor shall make reasonable endeavors to maximize the utilization of the Waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the Waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Waste is utilized / reused by the Contractor so as to produce products/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.

2. Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.

13. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.

a. Exposure to hazardous material, leachate, gases, odor etc.

b. Contaminated wastes that maybe uncovered during reclamation operations require special handling and disposal requirements.

c. Precautions must be taken while excavating as it releases gases like methane, Sulphur dioxide and other gases which causes explosion and fire.

14. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to making of curb side blocks, filling of low lying areas, construction of roads etc.

15. Be responsible for the sale and marketing of all recovered materials to appropriate vendors.

16. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines for achieving its daily target of handling at least 1000 (one thousand) Metric Tons of Waste per day or above so as to achieve the total reclamation of land up to 07.04.2021 based on the estimated quantum of waste at Bandhwari Dumpsite.

17. Provide weighbridge to measure the quantity of various components of waste at dumpsite, processed in terms of sorting and segregated materials, RDF, compost material, and inerts going out of the Bandhwari Dumpsite.

18. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment. Deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separating, segregating and storing for the operation of the plant.

19. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.

20. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D Waste shall be the sole responsibility of the Contractor. The Contractor shall be free to explore alternate uses for C&D waste as per the C&D Waste Rules, 2016. Further, if the said C&D Waste is found to be lying around the Bandhwari Dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Draft Contract.

21. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found, during excavation, sorting or segregation shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

22. Handover any domestic hazardous waste/ biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per Biomedical Waste Management Rules, 2016.

B. COMPLETION AND EXIT

1. The work of Remediation and Reclamation of Existing Dumpsite shall be completed up to cutoff date given by this office/Hon'ble NGT i.e. 14.11.2021.
2. Subject to terms and conditions in the Contract, at the end of the Term, the Contractor shall vacate the Bandhwari Dumpsite and/or the Sanitary Landfill Site, as the case may be, along with its equipment and facilities used and handover the reclaimed area and/or the Sanitary Landfill Site without claiming any compensation of whatever nature.
3. Incentives/Bonus @ (1 %) one percent of the contract value per month subject to a maximum of five percent of contract value for early completion shall be paid to the Contractor if complete the work before the prescribed time frame.

Penalties/Liquidity damages

In case of delay in completion of the contract, liquidated damages @ (0.5%) half percent of the contract value per week of delay subject to a maximum of ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the Work Contract shall be levied on the contractor in addition to these penalties.


10.09.21
Executive Engineer-SBM,
Municipal Corporation,
Gurugram.

Ends No.- EE-SBM/MCG/2021/

Dated: - 10.09.2021.

A copy of the above is forwarded to the following for information & necessary action: -

1. Ld. Mayor, Municipal Corporation, Gurugram.
2. Ld. Senior Deputy Mayor/ Deputy Mayor, Municipal Corporation, Gurugram.
3. Additional Commissioner IV, Municipal Corporation, Gurugram.
4. Chief Engineer, Municipal Corporation, Gurugram.
5. Concerned Assistant Engineer /Junior engineer with the direction to comply the above mention direction strictly and execute the work as per DNIT. If there is any deficiencies found than you will be personally liable for that. If any other item executed beyond the DNIT then prior approval from competent authority will be taken.
6. PA to Commissioner for kind information please.


10.09.21
Executive Engineer-SBM,
Municipal Corporation,
Gurugram.



From

Executive Engineer - SBM
Municipal Corporation
Gurugram

To

M/s The People's Association
For Total help & Youth Applause (PATHEYA)
RZH-15/9, Gurudwara Road, Mahavir Enclave
Dabri palam Road, New Delhi - 110045

Momo No. EE-SBM/MCG/2022/21719
Dated:28.05.2022

Subject: -

Bio-remediation, Bio-mining and reclamation of 10.00 acre land at Bandhwari Landfill site. Tender ID 2021_HRY_181301_1

In reference to your proposal/ request vide letter PATH/47/22-23 Dated 17.05.2022

The Subject cited work was allotted to agency vide this office letter no. EE-SBM/MCG/2021/27090, Dated 10.09.2021 with completion dated 14.11.2021 and further work was extended to date 10.03.2022 vide this office letter no. EE-SBM/MCG/2022/11324, dated 22.03.2022.

On your request after obtaining approval of the Government vide DULB by W/Commissioner, Municipal Corporation Gurugram on Digi no. 00042, Note No. 170 enhancement of work for 04.00 lakh MT for amounting to Rs. 3684.00 lakh on the previous rates of Rs. 921.00 per MT is hereby approved subject to the following Terms and Condition.

1. All the previous terms conditions of RFP and Contract agreement shall be accepted by the agency.
2. The work shall be executed at the risk and cost of concessionaire of ISWM project i.e M/s Ecogreen Energy Faridabad Gurugram Pvt Ltd.
3. Vide e-mail dated 16.05.2022 IIT Roorkee who is engaged by MCG as Independent Assessment Agency has submitted the independent assessment report of Bio Remediation and reclamation of solid waste at Bandhwari and the same is enclosed herewith for necessary action.
4. The observations and recommendations of the IAA (IIT Roorkee) engaged by MCG shall be adhered by the agency and all the deficiency shall be removed by the agency. No further payment or the payment pending for the work executed shall be made to the agency until all the deficiencies are rectified. The agency shall also be responsible for the penalty/ LD as per the provisions of the RFP /Contract agreement for the deficiency in the work.
5. The agency shall execute the work of Bio remediation of legacy waste as per the guidelines of SWM Rules 2016, CPCB, CPHEEO, Hon'ble NGT as well as the directions of the Government issued from time to time.

6. The agency shall deposit additional EMD as well as performance guarantee for the enhances/ revised amount with in a period of 20 days.
7. At any stage if during the execution of the work, if the quality of the work is not found as per the CPHEEO/CPCB/NGT norms the contract shall be terminated and the agency shall rectify the deficiency at its cost.
8. The payment to the agency shall only be done for the actual quantity of the legacy waste removed from the Bhandwari Site.
9. In case if at any stage any penalty, EC is ordered by Pollution Control Board, Hon'ble NGT due to non execution of the work with in time frame, as per the guidelines of CPCB/CPHEEO/Hon'ble NGT the same shall be levied /recovered from the agency.
10. The agency shall install the suitable no of machinery with such as capacity to process the enhanced quantity of the legacy waste within a period of 2 months.
11. The agency shall make suitable arrangements to cover the entire waste with impermeable layer to avoid the ingress of water during the rains and to prevent the percolation of the leachate(from rain water) into the ground water.
12. No payment for the processed waste shall be released to the agency until all the screened fractions are removed from the site.
13. The agency shall install a separate weigh bridge for the measurement of the actual processed, however for his satisfaction he may get the quantity checked by sensors based weighing devices, MCG shall consider the quantity of waste processed after the weighing of each fractions on weighing bridge in presence of person authorized by MCG.
14. The agency shall install the machinery for the processing of legacy waste which are effective in processing of the legacy waste and the screened fractions should meet the criteria laid by CPCB, NGT, SWM Rules 2016, RDF Guidelines etc. In case if MCG gets the evaluation of the machineries installed by the agency from any independent agency/ reputed institute the characteristics of the screened fractions should meet the norms laid by CPCB, SWM Rules 2016, CPHEEO, Hon'ble NGT or directions of Government.

Further you are requested to start the work immediately and complete the work in prescribed time frame

DA: - As Above.


28/5/22
Executive Engineer - SBM
Commissioner,
Municipal Corporation
Gurugram

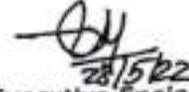


Endst No: EE-SBM/MCG/2022/ 21721

Dated: 28/05/2022

A copy of the above is forwarded to information & necessary action.

1. Ld. Mayor, Municipal Corporation, Gurugram.
2. Ld. Senior Deputy Mayor/ Deputy Mayor, Municipal Corporation, Gurugram.
3. W/ADCMC - 4, Municipal Corporation, Gurugram.
4. Chief Engineer, Municipal Corporation, Gurugram.
5. Assistant Engineer - SBM, Municipal Corporation Gurugram with directions to maintain a separate account of the works executed at the risk and cost of the concessionaire of ISWM project regular intimation and recovery from Concessionaire.


28/5/22

For Executive Engineer - SBM
Commissioner,
Municipal Corporation
Gurugram.



OFFICE OF THE EXECUTIVE ENGINEER - SBM, MUNICIPAL CORPORATION, GURUGRAM

To
M/s Bhumi Green Energy
B-14, Narayan Baug Society,
Mhargapatta, Pune - 411028
M.No 9225626105/9822908912/9881360202

Memo No. MCG/EE-SBM/2022/28757 Date: 15/07/2022

Subject:- Selection of Contractor for Remediation and Reclamation of Existing
Dumpsite at Bandhwari in Municipal Corporation Gurugram (Phase III)

Tender ID : 2022_HRY_227531_1.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of the rates from the competent authority and acceptance by Municipal Corporation, Gurugram on dated 15.07.2022 Of your lowest tender which inter alia contains the following terms & Condition are hereby conveyed as follow: -

The time limit for the completion of above work as agreed shall be 60 days from the date of commencement, which will be reckoned w.e.f 22.07.2022.

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project cost (In Rs.)
1.	Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase III)	2,00,000 MT	920/- Per MT	18,40,00,000

General Terms & Conditions:-

- All terms and condition of tender document/ RFP and Contract Agreement will remain binding on you.
- You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
- All statutory deduction will be made as applicable from your bills.
- Please inform in writing of date of start and date of completion of work to undersigned.
- Payment will be made after the recommendation of monitoring committee/3rd party/ consultant (if applicable).
- The work must be started within 7 day of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
- You are requested to attend this office for signing of Contract agreement along with necessary documents.
- Photographs of different stages of the work that is before starting, during the execution and after the Completion of work will have to submitted before payment by you.



9. All directions issue in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issue by Hon'ble Court will be strictly followed.
10. All the applicable approval required for the work shall be the responsibility of the Agency.
11. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
12. All the provisions directions of Industrial safety and health should be strictly complied with.
13. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
14. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the Waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
15. Set up processing system flexible enough and convenient for segregation of dumping material.
16. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
17. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
18. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
19. The treatment plant should be provided with necessary infrastructures like security and access controls/ camera monitoring and recording features etc. by the Concessionaire.
20. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
21. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
22. Provide on- site storage facility for various fractions for processing waste.
23. The hardware and technology adopted should include but not limited for the following:-
 - a. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
 - b. Magnetic separator for ferrous metals and scraps.
 - c. Size, reduction and screening.
 - d. Effective segregation of non biodegradable mass like plastic, inert material (construction/demolition waste), etc.
 - e. Collection of biodegradable and organic matter flawed by scientific processing.
 - f. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
 - g. Deploying of all required inputs viz., MSW collections and handling equipments and vehicles conveyors, JCB, dumpsite etc. Will be Concessionaire's responsibility.
 - h. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
 - i. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
 - j. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the inserts dumpsite in SLF.
 - k. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weighbridges and daily online updating of processing quality of waste. The feed will be provided to the respective ULBS.
 - l. Effective Leachate collection and treatment facility.
 - m. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.

11/5/23

24. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
25. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and inert.
26. The contractor shall explore the possibility of minimizing the disposal of inert/processing reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (if applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
27. Handover any domestic hazardous waste/biomedical waste if found during excavation sorting/segregation to the nearest biomedical/ hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016
28. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activates during Bio-mining in tens Sanitary landfill.
29. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.

Leachate System: The Contractor Shall:

- a. Construct leachate collection system/tanks/and provide a leachate collection network.
- b. Ensure that the leachate from the Bandhwari Dumpsite is carried to the leachate collection tank without any stagnation (except in storage/holding tanks), and
- c. Ensure overall design of the leachate system/ leachate collection tank should be such as to ensure that there is no percolation of the leachate into the ground and it does not come into contact with any water body.
 - I. Storm water drainage system in such a manner as to ensure that
 - a. is independent from the leachate system.
 - b. The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
 - c. There is no stagnation of rainwater on the site.
- II. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contractor may also get the aforesaid test done for any other registered laboratory under applicable law.
- III. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary landfill is required to be constructed, the disposal of processing reject and insert shall will limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated waste and residues shall be earmarked by Municipal council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fee if the processing reject/insert in the sanitary landfill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Doser will be involved for during and leaving the inert sands for the processing landfill area.
- IV. It is necessary to reprofile the waste mount to the designated grade, elevation and slopes avoid seepage of the materials.

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- V. As a final cover to a completed disposal facility at least 5 layer form the bottom to top, i.e. gas drainage layer, geomembrane, drainage layer clay layer and revegetation layer, should be provided.
- VI. The post closure management activities will be carried out continuously after dumpsite closure such as, monitoring of environmental condition within and surrounding area tioncurtam gas extraction & as well monitoring of soil cover.
- VII. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- VIII. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.

30. Provide fire protection measures and safety equipments.

- I. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
- II. Provide security arrangements for the planned project site, machinery, equipments, etc At the cost of the developer/contractor.
- III. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal council will not raise any objection for the same.
- IV. Adequate measures to avoid trespassing shall be taken by the municipal authority.
- V. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Council for disposal of the residues and rejects.
- VI. Entrance into the project site from outside the site shall be restricted to one point. however, several emergencies exist may be provided.
- VII. Access to the project site provided by Municipal Council shall have to be maintained by the develop/Contractor to have easy movement of vehicle and etc from outside.
- VIII. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
- IX. Set a soil and groundwater baseline so that the same will be available to evaluate post bio-mining and Remediation/Recrimination of the Bandhwari Dumpsite.
- X. Monitor groundwater quality, work zone, air quality and ambient air quality monitoring within in the site from authorized laboratory/agency and submit the report on monthly basis.
- XI. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
- XII. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
- XIII. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
- XIV. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacant the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

Weighment System

- I. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material, and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are land filled in the Sanitary Landfill at the Sanitary landfill site.
- II. The contractors shall ensure that weighbridge is fully onlineelectronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.

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- III. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown of the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit:-
 - a. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries of the reclaimed land and no further waste shall be allowed to be dumped at the reclaimed land.
 - b. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
 - c. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
 - d. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

Scope of Work

Upon execution of the Draft Contract, the Contractor shall undertake following activities.

A. Scope of Project

1. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
2. The contractor shall take necessary steps and process to minimize Environmental pollution while carrying out remediation/reclamation of legacy waste at Bandhwari dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwari dumpsite during the period of reclamation.
3. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016 (as amended Time to time).
4. Setup mechanical segregation and compost recovery facility.
5. Set up an eco friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
6. Set up a processing system flexible enough Convenient for segregation of dumped material.
7. Set a soil and groundwater baseline so that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
8. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
9. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.

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10. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
11. Segregate the excavated garbage in the land portion earmarked. Into as many kinds and categories as possible at the cost of the Developer/Contractor maximize the separation of recyclables viz. glass, metal etc. from the Bandhwari Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF) from the Bandhwari Dumpsite.
12. Provide on-site storage facility for various fractions of processed Waste.
 1. The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwari Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and products from construction and demolition waste.
 2. Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite.
13. While reclaiming and excavating MSW from the present open dumpsite following aspects must be handled carefully.
 - a. Exposure to hazardous material, leachate, gases, odor etc.
 - b. Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements.
 - c. Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which causes explosion and fire.
14. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
15. Be responsible for the sale and marketing of recovered materials to appropriate vendors.
16. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least 3000 (one thousand) MT of waste per day or above so as to achieve the total reclamation of land up to based on the estimated quantum of waste at Bandhwari Dumpsite.
17. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inerts going out of the Bandhwari Dumpsite.
18. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment; deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
19. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
20. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules, 2016. Further, if the said C&D waste is found to be lying around the Bandhwari Dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Draft Contract.
21. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall

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be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.

22. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.
- B. Completion and Exit
1. The work of remediation and reclamation of existing dumpsite shall be completed up within two months positively i.e up to 22.09.2022.
 2. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover the reclaimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
 3. Incentives/Bonus @(1%) one percent of the contract value per month subject to maximum of five percent of contract value for early completion shall be paid to the Contractor if complete the work before the prescribed time frame.

Penalties/liquidity damages.

In case of delay in completion of the contract, liquidated damages @(0.5%) half percent of the contract value per week of delay subject to a maximum of ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall be levied on the contractor in addition to these penalties.

Further for the demonstration of the technology used by your company as per the provision contained in the RFP you are requested arrange the visit of the officials of the MCG at the plant where plant with such technology is successfully installed and under operation.

Received
 (Signature)
 15/07/22

(Signature)
 For Executive Engineer - SBM
 Commissioner,
 Municipal Corporation
 Gurugram

Endst. No: EE-SBM/MCG/2022/ 28758

Dated: 15/07/22

A copy of the above is forwarded to information & necessary action.

1. Ld. Mayor, Municipal Corporation, Gurugram.
2. Ld. Senior Deputy Mayor/Deputy Mayor, Municipal Corporation, Gurugram.
3. Addition Commissioner - IV, Municipal Corporation, Gurugram.
4. Chief Engineer, Municipal Corporation Gurugram.
5. Concerned Assistant Engineer/Junior engineer with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement. If there is any deficiencies found than you will be personally liable for that. If any other item executed beyond the DNIT. Then prior approval from competent authority will be taken.
6. PA to Commissioner for kind information please.

(Signature)
 For Executive Engineer - SBM
 Commissioner,
 Municipal Corporation
 Gurugram

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To

M/s Bhumi Green Energy
B-14, Narayan Baug Society,
Magarpatta, Pune - 411028
M.No 9225626105/9822908912/9881360202.

Memo No. MCG/EE-SBM/2022/35041

Date 03.09.2022

Subject:- Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram (Phase II)
Tender ID: 2022_HRY_226869_1.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of the rates from the competent authority and acceptance by Municipal Corporation, Gurugram on dated 02.09.2022 Of your lowest tender which inter alia contains the following terms & Condition are hereby conveyed as follow: -

The time limit for the completion of above work as agreed shall be 60 days from the date of commencement, which will be reckoned w.e.f 15.09.2022.

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project cost (In Rs.)
1.	Selection of Contractor for Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase II)	2,00,000 MT	915/- Per MT	18,30,00,000

General Terms & Conditions:-

- All terms and condition of tender document/ RFP and Draft Contract Agreement uploaded will remain binding on you.
- You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
- All statutory deduction will be made as applicable from your bills.
- Please inform in writing of date of start and date of completion of work to undersigned.
- Payment will be made after the recommendation of monitoring committee/3rd party/ consultant (if applicable).
- The work must be started within 7 day of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
- You are requested to attend this office for signing of Contract agreement along with necessary documents.
- Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio- chemical analyses of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc be carried out at the earliest.
- Photographs of different stages of the work that is before starting, during the execution and after the Completion of work will have to submitted before payment by you.

10. All directions issue in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issue by Hon'ble Court will be strictly followed.
11. All the applicable approval required for the work shall be the responsibility of the Agency.
12. No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
13. All the provisions directions of industrial safety and health should be strictly complied with.
14. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
15. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the Waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
16. Set up processing system flexible enough and convenient for segregation of dumping material.
17. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
18. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
19. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
20. The treatment plant should be provided with necessary infrastructures like security and access controls/ camera monitoring and recording features etc. by the Concessionaire.
21. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
22. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
23. Provide on- site storage facility for various fractions for processing waste.
24. The hardware and technology adopted should include but not limited for the following:-
 - a. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO.
 - b. Magnetic separator for ferrous metals and scraps.
 - c. Size, reduction and screening.
 - d. Effective segregation of non biodegradable mass like plastic, inert material (construction/demolition waste), etc.
 - e. Collection of biodegradable and organic matter flawed by scientific processing.
 - f. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
 - g. Deploying of all required inputs viz., MSW collections and handling equipments and vehicles conveyors, JCB, dumpsite etc. Will be Concessionaire's responsibility.
 - h. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
 - i. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
 - j. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the inserts dumpsite in SLF.
 - k. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weighbridges and daily online updating of processing quality of waste. The feed will be provided to the respective ULBS.
 - l. Effective Leachate collection and treatment facility.
 - m. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.

25. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
26. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
27. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting of segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
28. Handover any domestic hazardous waste/biomedical waste if found during excavation sorting/segregation to the nearest biomedical/ hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
29. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activates during Bio-mining in tens Sanitary landfill.
30. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.

Leachate System: The Contractor Shall:

- a. Construct leachate collection system/tanks/and provide a leachate collection network.
- b. Ensure that the leachate from the Bandhwari Dumpsite is carried to the leachate collection tank without any stagnation (except in storage/holding tanks), and
- c. Ensure overall design of the leachate system/ leachate collection tank should be such as to ensure that there is no percolation f the leachate into the ground and it does not come into contact with any water body.
 - I. Storm water drainage system in such a manner as to ensure that
 - a. It is independent form the leaschte system.
 - b. The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
 - c. There is no stagnation of rainwater on the site.
 - II. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contractor may also get the aforesaid test done for any other registered laboratory under applicable law.
 - III. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary landfill is required to be constructed, the disposal of processing reject and insert shall will limited to a maximum of 10% of total waste quantity. In this case, the land filling area for segregated west and residues shall be earmarked by Municipal council, which shall be a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fee If the processing reject/insert in the sanitary landfill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposal of such waste loader and Doser will be involved for during and leaving the inert sands for the processing landfill area.
 - IV. It is necessary to reprofile the waste mount to the designated grade, elevation and slopes avoid seepage of the materials.

- V. As a final cover to a completed disposal facility at least 5 layer form the bottom to top, i.e. gas drainage layer, geomembrane, drainage layer clay layer and revegetation layer, should be provided.
 - VI. The post closure management activities will be carried out continuously after dumpsite closure such as, monitoring of environmental condition within and surrounding area tioncurtam gas extraction & as well monitoring of soil cover.
 - VII. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
 - VIII. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders.
31. Provide fire protection measures and safety equipments.
- I. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
 - II. Provide security arrangements for the planned project site, machinery, equipments, etc. At the cost of the developer/contractor.
 - III. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal council will not raise any objection for the same.
 - IV. Adequate measures to avoid trespassing shall be taken by the municipal authority.
 - V. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Council for disposal of the residues and rejects.
 - VI. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exist may be provided.
 - VII. Access to the project site provided by Municipal Council shall have to be maintained by the develop/Contractor to have easy movement of vehicle and etc from outside.
 - VIII. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
 - IX. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation/Recrimination of the Bandhwari Dumpsite.
 - X. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within in the site from authorized laboratory/agency and submit the report on monthly basis.
 - XI. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
 - XII. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
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3. The contractor shall in ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016 (as amended Time to time).
4. Set up mechanical segregation and compost recovery facility.
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6. Set up a processing system flexible enough Convenient for segregation of dumped material.
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8. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
9. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.



10. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
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17. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inerts going out of the Bandhwari Dumpsite.
18. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
19. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
20. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules. 2016. Further, if the said C&D waste is found to be lying around the Bandhwari Dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Draft Contract.
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be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules.

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B. Completion and Exit

1. The work of remediation and reclamation of existing dumpsite shall be completed up within two months positively i.e up to 22.09.2022.
2. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover the reclaimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
3. Incentives/Bonus @(1%) one percent of the contract value per month subject to maximum of five percent of contract value for early completion shall be paid to the Contractor if complete the work before the prescribed time frame.

Penalties/liquidity damages.

In case of delay in completion of the contract, liquidated damages @(0.5%) half percent of the contract value per week of delay subject to a maximum of ten percent of contract value should be levied on the contractor. The penalty damages mentioned in the work contract shall be levied on the contractor in addition to these penalties.

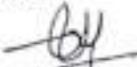

Executive Engineer - SBM
For Commissioner,
Municipal Corporation
Gurugram

Endst No: EE-SBM/MCG/2022/35043-47

Dated: 03.09.2022

A copy of the above is forwarded to information & necessary action.

1. Ld. Mayor, Municipal Corporation, Gurugram.
2. Ld. Senior Deputy Mayor/Deputy Mayor, Municipal Corporation, Gurugram.
3. Addition Commissioner - IV, Municipal Corporation, Gurugram.
4. Chief Engineer, Municipal Corporation Gurugram.
5. Concerned Assistant Engineer/Junior engineer with the direction to comply the above mention direction strictly and execute the work as per RFP and Contract Agreement. If there is any deficiencies found than you will be personally liable for that.
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Executive Engineer - SBM
For Commissioner,
Municipal Corporation
Gurugram

To

137

ANEY-7

M/s Bhumi Green Energy
B-14, Narayan Baug Society,
Magarpatta, Pune - 411028
M.No 9225626105/9822908912/9881360207

Memo No. MCG/EE-SBM/2022/52141

Date 19.12.2022

Subject:- Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram (Phase IV)
Tender ID: 2022_HRY_237016_1
Digi no. MCG/SBM/sbm/2022-23/00018.

Under the authority of Commissioner, Municipal Corporation, Gurugram and approval of the rates from the competent authority vide letter no. DULB/Tech/ISWM/2022/6261 on dated 04.11.2022, of your lowest tender which inter alia contains the following terms & Condition are hereby conveyed as follow: -

The time limit for the completion of above work as agreed shall be 180 days from the date of commencement, which will be reckoned w.e.f 26.12.2022.

Sr. No.	Description	Approx. Qty.	Rate /Unit	Total project cost (In Rs.)
1.	Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation, Gurugram (Phase IV)	5,00,000 MT	915/- Per MT	45,75,00,000

General Terms & Conditions:-

- All terms and condition of tender document/ RFP and Draft Contract Agreement uploaded will remain binding on you.
- You will have to submit PERT/Bar chart before starting the work and submit bill of executed work for payment.
- All statutory deduction will be made as applicable from your bills.
- Please inform in writing of date of start and date of completion of work to undersigned.
- Payment will be made after the recommendation of monitoring committee/3rd party/ consultant (if applicable).
- The work must be started within 7 day of the issue of this work order in consultation with concern AE/JE of this office and complete the same with your contractual limits. You are hereby required to execute the agreement within 7 days from the date of issuance of this letter. AE/JE will ensure that the work will be carried out accordingly.
- You are requested to attend this office for signing of Contract agreement along with necessary documents.
- Base lines studies of the site including the levelling, contour survey, drone survey of the area allocated to you for the processing of legacy waste be carried out immediately. Other waste characterization, physio- chemical analyses of characteristics, composition of the waste present at the site, ground water, every fractions of the waste, soil etc be carried out at the earliest.
- Photographs of different stages of the work that is before starting, during the execution and after the Completion of work will have to submitted before payment by you.
- All directions Issue in case of Hon'ble NGT, Hon'ble Court and other or in any other case, issue by Hon'ble Court will be strictly followed.
- All the applicable approval required for the work shall be the responsibility of the Agency.
- No Electricity, Water shall be supplied by the MCG, the agency has to make their own arrangements.
- All the provisions directions of industrial safety and health should be strictly complied with.

Floor CI Info City, Sector - 35, Gurugram 122001 (Haryana)




MCG



NURTURING GURUGRAM

Subject:- Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram (Phase IV)

14. MCG shall engage an Independent Assessment Agency for the monitoring of the work and the payment shall be released after the satisfactory receipt of report from the IAA.
15. Make responsible endeavors to maximize the utilization of the waste from the Bandhwari dumpsite and for this purpose shall ensure that at least 80% of the Waste is utilized/reused by the contractor as to produce the product/Output such as soil enricher/compost, recyclables RDF and products from construction and demolition waste.
16. Set up processing system flexible enough and convenient for segregation of dumping material.
17. Ensure adequate power back-up for smooth operation of the machinery and equipment installed.
18. Excavate the existing mixed compacted garbage, and sieve the waste through mechanical sieving machines/any other equipment at the cost of the Developer/Contractor, Ensure the separation of different components of dumped waste to maximize the reuse of legacy waste from the Bandhwari Dumpsite.
19. The waste removed from the dumpsite is to be safely transferred to the treatment facility setup at the site. The concessionaire will prepare a layout clearly showing the area required for treatment of the garbage along with allied activities.
20. The treatment plant should be provided with necessary infrastructures like security and access controls/ camera monitoring and recording features etc. by the Concessionaire.
21. A separate first aid facility will be provided at the treatment plant within 100 meters of the treatment facility.
22. Provide adequate number of processing machine for achieving its daily target of handling waste as for the quarterly plan submitted for Bandhwari dumpsite.
23. Provide on-site storage facility for various fractions for processing waste.
24. The hardware and technology adopted should include but not limited for the following:-
 - a. A set of separating machines with minimum 4 stage screening through sieves so as to achieve the fines less than 4 mm size with maximum concentration and inert limited to 10% and the quality of the RDF obtained such meet the parameters of SCF-1 quality as per the RDF guidelines of CPHEEO
 - b. Magnetic separator for ferrous metals and scraps.
 - c. Size, reduction and screening.
 - d. Effective segregation of non-biodegradable mass like plastic, inert material (construction/demolition waste), etc.
 - e. Collection of biodegradable and organic matter flawed by scientific processing.
 - f. Transfer and disposal of metal scrap and other recyclable mass like glass and plastics to primary producer industry, either directly or through approved vendors/concessionaire.
 - g. Deploying of all required inputs viz., MSW collections and handling equipments and vehicles conveyors, JCB, dumpsite etc. Will be Concessionaire's responsibility.
 - h. The plant and machineries necessary for each of the above steps will be part of the proposal submitted to the authorities/MC for approval.
 - i. Buy products from such processing, like recyclables refused, Derived fuel will be the property of the contractor.
 - j. The Concessionaire has to ensure that all the byproducts generated during the term will be cleared from the site at the end of the term apart from the Inserts dumpsite in SLF.
 - k. The Concessionaire will ensure that an online monitoring system would be setup for effective operations and maintenance of the plant. This will include installation of CCTV camera, electronic weighbridges and daily online updating of processing quality of waste. The feed will be provided to the respective ULBS.
 - l. Effective Leachate collection and treatment facility.
 - m. Maximum numbers of the suction tankers for ensuring no leachate is accumulated at the project site as well as in the surrounding areas, so that no environment impact and inconvenience to the public takes place.

25. Be responsible for creation and maintenance of infrastructures, facilities, amenities, at their own risk and cost, for saving, the executive garbage, storing the segregated materials.
26. The contractor shall be responsible and entitled to keep the proceed from the sale of all the recovered components, which may include but not limited to RDF, Compost, C&D waste, hazardous waste, medical waste and insert.
27. The contractor shall explore the possibility of minimizing the disposal of inert/processing, reject and maximize the uses of such inert waste including but not limited to making of curb side blocks, filling of low-lying areas (If applicable as per the law of land) construction of roads etc. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation, shall be handling as per the hazardous and other waste (Management and Transboundary Movement) Rules, 2016.
28. Handover any domestic hazardous waste/biomedical waste if found during excavation sorting/segregation to the nearest biomedical/ hazardous waste facility which shall be handled as per Biomedical Waste Management Rule 2016.
29. Carry out necessary geotechnical surveys for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the-activities during Bio-mining in tens Sanitary landfill.
30. In order to prevent environmental impact of the activities as per the Solid Waste Management Rules, 2016 adopt guidelines for development of landfill as per schedule-I of the said Rules.

Leachate System: The Contractor Shall:

- a. Construct leachate collection system/tanks/and provide a leachate collection network.
- b. Ensure that the leachate from the Bandhwari Dumpsite is carried to the leachatecollection tank without any stagnation (except in storage/holding tanks), and
- c. Ensure overall design of the leachate system/ leachate collection tank should be such as to ensure that there is no percolation f the leachate into the ground and it does not come into contact with any water body.
 - I. Storm water drainage system in such a manner as to ensure that
 - a. It is independent form the leaschte system.
 - b. The run-off rainwater from the hinterland does not enter the solid waste storage and processing area.
 - c. There is no stagnation of rainwater on the site.
 - II. Quality Control laboratory. The contractor shall provide a quality control laboratory with the equipments adequate to carry out the tests pertaining to municipal solid waste analysis and characterization, leachate quality, air quality, maturity test for residual inert matter etc. as per this Solid waste management rule 2016. In the alternative, the contractor may also get the aforesaid test done for any otherregistered laboratory under applicable law.
 - III. The pre-processing and post-processing reject/inserts shall be handled as per solid waste management Rule 2016. In case a sanitary landfill is required to be constructed, the disposal of processing reject and insert shall will limited to amaximum of 10% of total waste quantity. In this case, the land filling area for segregated west and residues shall be earmarked by Municipal council, which shallbe a part of the project site. Additionally, the contractor shall be responsible for closure of Bandhwari dumpsite according to SWM Rule 2016 before completion and exit for the project. The contractor shall liable to pay a penalty equivalent to 2 times the quoted processing fee if the processing reject/insert in the sanitary landfill exceed the maximum limit of 10%. The inert waste material from the processing waste shall be recognized back in the area designed and calculated for the disposalof such waste loader and Doser will be involved for during and leaving the inertands for the processing landfill area.
 - IV. It is necessary to re-profile the waste mount to the designated grade, elevation and slopes avoid seepage of the materials.
 - V. As a final cover to a completed disposal facility at least 5 layer form the bottom to top, i.e. gas drainage layer, geo-membrane, drainage layer clay layer and revegetation layer, should be provided
 - VI. The post closure management activities will be carried-out continuously ager dumpsite closure such as, monitoring of environmental condition within and surrounding area tioncurtam gas extraction & as well monitoring of soil cover,

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- VII. Vegetation should be planted in the top cover and adequate provision for irrigating the plant should be made.
- VIII. Like for other sanitary landfills in the country, post closure plan for this SLF should also be given highlighting the responsibilities of different stakeholders
31. Provide fire protection measures and safety equipments.
- I. Provide utilities such as drinking water facilities and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy operation during night hours shall be provided and safety provisions including health inspection of worker at site shall be carried out.
 - II. Provide security arrangements for the planned project site, machinery, equipments, etc. At the cost of the developer/contractor.
 - III. Adequate lighting system for the working area as well as to the access ways shall be arrange by the developer/contractor and municipal council will not raise any objection for the same.
 - IV. Adequate measures to avoid trespassing shall be taken by the municipal authority.
 - V. The contractor will provide fencing along the perimeter of the project site and the land partition are marked by the municipal Council for disposal of the residues and rejects.
 - VI. Entrance into the project site from outside the site shall be restricted to one point. However, several emergencies exit may be provided.
 - VII. Access to the project site provided by Municipal Council shall have to be maintained by the-develop/Contractor to have easy movement of vehicle and etc from outside.
 - VIII. Set up an eco-friendly and non-polluting process in order to reduce the impact of the dumping site in the adjacent areas.
 - IX. Set a soil and ground water baseline so that the same will be available to evaluate post bio-mining and Remediation/Reclamation of the Bandhwari Dumpsite.
 - X. Monitor ground water quality, work zone, air quality and ambient air quality monitoring within in the site from authorized laboratory/agency and submit thereport on monthly basis.
 - XI. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
 - XII. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
 - XIII. Involve community participation and discuss with the citizens community. In order to ensure a free flow of information.
 - XIV. Complete the work within the time period stipulated in the contract, subject to terms and condition in the contract at the end of the terms the contractor shall vacant the Bandhwari Dumpsite, as the case may be, along with its equipments and facilities use and handover the. Sir reclaimed area and /or the sanitary landfill with without cleaning any Compensations of whatever nature.

Weightment System

- I. The contractor shall provide weighbridge to measure quantity of various components of waste at dumpsite is processed in terms of sorting and segregated material, RDF, composite material, and insert going out of the Bandhwari Dumpsite. Provided however, the contractor shall ensure that a maximum of 20% only of the processing rejects are land filled in the Sanitary Landfill at the Sanitary landfill site.
- II. The contractors shall ensure that weighbridge is fully online electronic, where in data of online reports should be generated. Online data shall be provided to the authority as and when required, but mandatory on monthly basis. It should also have CCTV surveillance system.
- III. Weighbridge should be calibrated as per the OEMs manual and fortnightly reviewed by authority. In case of breakdown of the weighbridge, it should be rectified within 24 hours during the period, weighing should be done at private weighbridge approved by the authority.

Payment Procedure:

- i. During the payment of the bills of the work executed by the agency following enclosures be verified in true letter and spirit:-
 - a. Real time photographs reflecting the area/land reclaimed by processing of the existing legacy waste. Permanent Mile stones shall be installed at the boundaries

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of the reclaimed land and no further waste shall be allowed to be dumped at the reclaimed land.

- D. Contour sheets prepared with the help of total stations / drones or with latest available technologies, reflecting the volume of waste reduced by bio remediation and the same should be tally with the quantity of weight processed taken in the bills.
- C. Before every payment of the bill the agency is required to conduct the contour survey and the volume reduction should be reflected against the quantity processed by the agency.
- d. Weigh Slips of the processed waste weighed on the weighbridge and in the presence of officer not below the rank of AE and signed at the site under surveillance of the IP based CCTV cameras. Time recorded by the officer on the weigh slip shall be verified from the video footage of IP based CCTV cameras and during the payment of the bills, certificate of verification of the same shall be recorded by the Engineer in Charge.

Scope of Work

Upon execution of the Draft Contract, the Contractor shall undertake following activities.

A. Scope of Project

1. Excavate the existing mixed compacted garbage and sieve the waste through mechanical sieving machines/Any other equipments at the cost of the developer/contractor.
2. The contractor shall take necessary steps and process to minimize Environmental pollution while carrying out remediation/reclamation of legacy waste at Bandhwar dumpsite. The contractor shall take all responsible steps to ensure that there is control of odor, dust and treatment generated leachate, flies, rodents and bird menace and fire hazards in and around the Bandhwar dumpsite during the period of reclamation.
3. The contractor shall ensure processing of the legacy waste in accordance with CPCB Guidelines for handling legacy waste (Old Municipal Solid Waste date, March 2020) along with SWM Rule 2016 (as amended Time to time).
4. Set up mechanical segregation and compost recovery facility.
5. Set up an eco-friendly and non-polluting processing system in order to reduce the impact of the dumpsite on the adjacent area.
6. Set up a processing system flexible enough Convenient for segregation of dumped material.
7. Set a soil and groundwater baseline so that the same will be available to evaluate post bio mining and Remediation/Reclamation of the Bandhwar Dumpsite.
8. Monitor and measure noise level at the site and interface of the facility with plant boundary and surrounding area.
9. Keep track of the progress of its activities and establish a database and update on a regular basis in order to optimize its activities.
10. Carry out necessary geotechnical survey for considering the hydrological and flooding potential at sites, in order to mitigate any effect on the activities during Bio-Mining in terms of leachate transport. The agency will also ensure collection, treatment and disposal of leachate generated at site by using suitable technology as per CPCB norms.
11. Segregate the excavated garbage in the land portion earmarked. Into as many kinds and categories as possible at the cost of the Developer/Contractor maximize the separation of recyclables viz. glass, metal etc. from the Bandhwar Dumpsite. Maximize the separation of components for generation of Refuse Derived Fuel (RDF) from the Bandhwar Dumpsite.
12. Provide on-site storage facility for various fractions of processed Waste.
 1. The contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwar Dumpsite and for this purpose shall ensure that at least 80% of the Contractor shall make reasonable endeavors to maximize the utilization of the waste from the Bandhwar Dumpsite and for this purpose shall ensure that at least 80% of the waste is utilized/reused by the contractor so as to produce product/outputs such as soil enricher/compost, recyclables, RDF and

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Website: www.mcg.gov.in | e-mail: dmco@mcg.gov.in | Toll Free No. 18001801817



Subject: Remediation and Reclamation of Existing Dumpsite at Bandhwari in Municipal Corporation Gurugram (Phase IV)

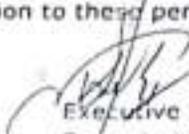
- products from construction and demolition waste.
- 2. Deal with pre-processing outputs such as RDF. Target to generate compost from the biodegradable component of the Waste at the Bandhwari Dumpsite
- 13. While reclaiming and excavation of Bandhwari Dumpsite following aspects must be handled carefully
 - a. Exposure to hazardous material, inebriate, gases, odor etc
 - b. Contaminated wastes that may be uncovered during reclamation operation require special handling and disposal requirements
 - c. Precautions must be taken while excavation as it releases gases like methane, Sulphur, dioxide and other gases which causes explosion and fire
- 14. The Contractor shall explore the possibility of minimizing the disposal of inert/processing rejects and maximize the usage of such inert waste including but not limited to marking of curb side blocks, filling of low lying areas, construction of road etc.
- 15. Be responsible for the sale and marketing of recovered materials to appropriate vendors.
- 16. Be responsible for creation and maintenance of infrastructure, facilities and amenities for sieving the excavated garbage and storing the segregated materials etc. at their own risk and cost. Provide adequate number of processing machines from achieving its daily target of handling at least 3000 MT of waste per day or above so as to achieve the total reclamation of land up to 5 lacs MT based on the estimated quantum of waste at Bandhwari Dumpsite
- 17. Provide weighbridge to measure the quantity of various components of waste at dumpsite. Processed in terms of sorting and segregated materials, RDF, compost material, and inserts going out of the Bandhwari Dumpsite.
- 18. Carry out leveling of the earth surface by bulldozers or any other earth moving equipment deploy the necessary manpower, materials, equipment, tools and construction of plants and sheds and creation of facilities for handling, separation, segregation and storing for the operation of the plant.
- 19. Provide security arrangements for the planned project site, machineries, equipment etc. at the cost of the Developer/Contractor.
- 20. Legacy C&D waste if found during excavation, sorting/segregation and final disposal of such legacy C&D waste shall be the sole responsibility of the contractor. The contractor shall be free to explore alternate use for C&D waste as per the C&D waste rules, 2016. Further, if the said C&D waste is found to be lying around the Bandhwari Dumpsite or found to be not properly disposed of, the Contractor shall be liable to be penalized for the same in accordance with the terms of the Draft Contract
- 21. Hazardous waste such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive waste, if found during excavation, sorting or segregation shall be handled as per the hazardous and other Waste (Management and transboundary Movement) Rules
- 22. Handover any domestic hazardous waste/biomedical waste if found during excavation, sorting/segregation to the nearest biomedical hazardous waste facility. This waste shall be handled as per biomedical waste management Rules.
- B. Completion and Exit**
 - 1. The work of remediation and reclamation of existing dumpsite shall be completed up within 6 months positively i.e up to 26.06.2023.
 - 2. Subject to terms and conditions in the Contract, at the end of the term, the Contractor shall vacate the Bandhwari Dumpsite and/ or the Sanitary Landfill Site, as the case may be. Along with its equipment and facilities used and handover the reclaimed area and / or the sanitary landfill Site without claiming any compensation of whatever nature.
 - 3. Incentives/Bonus @ (1%) one percent of the contract value per month subject to maximum of five percent of contract value for early completion shall be paid to the Contractor if complete the work before the prescribed time frame.

Penalties/liquidity damages.

In case of delay in completion of the contract, liquidated damages @ (0.5%) half percent of the contract value per week of delay subject to a maximum of ten percent of contract value should be levied on the contractor. The penalty damages shall be as follows:

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work contract shall be levied on the contractor in addition to these penalties.

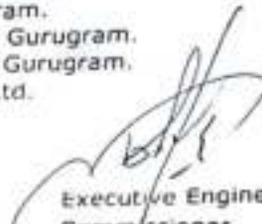
For 
Executive Engineer - SBM
Commissioner,
Municipal Corporation
Gurugram

Endst No: EE-SBM/MCG/2022/52147

Dated: 19.12.2022

A copy of the above is forwarded to information & necessary action.

1. Ld. Commissioner, Municipal Corporation, Gurugram.
2. Chief Account Officer, Municipal Corporation, Gurugram.
3. Deputy Director-Audit, Municipal Corporation, Gurugram.
4. W/Chief Engineer, Municipal Corporation Gurugram.
5. Joint Commissioner-SBM, Municipal Corporation Gurugram.
6. Assistant Engineer-SBM, Municipal Corporation, Gurugram.
7. M/s Eco Green Energy Gurgaon Faridabad Pvt. Ltd.

For 
Executive Engineer - SBM
Commissioner,
Municipal Corporation
Gurugram

PC

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Regional Office, Gurug
Haryana State Pollution Control Board

ANEX-8

Vikas Sadan, Opposite- New Court, Gurugram

Website: - www.hspcb.gov.in Tel: 0124-2332775, 2972341

Email ID: - hspcbrogrn@gmail.com

Dated: - 15.11.2022

To

The Commissioner,
Municipal Corporation, Gurugram
Email ID:- cmc@mcg.gov.in

Sub: Scientific Assessment of Leachate generated at Bandhwari Sanitary Landfill and its treatment.

Ref: Your Office Memo. No. MCG/JC-SBM/2022/273 dated 02.11.2022.

Kindly refer to the subject noted above, it is preliminarily estimated that as on date approx. 35495.71 KL leachate is stored at site in seven ponds and approx. 400 KLD leachate is reaching to ponds from dumped waste in present metrological conditions which increases during rain depending upon quantum of rain fall, moisture contents & metrological conditions.

Treatment of leachate is being carried out @ 400 KLD in two DTRO plants of 200 KLD capacity each and another 150 KLD Leachate Treatment Plant is under maintenance which shall be functional by 05.01.2023 as reported by M/s Ecogreen. 150 KLD Leachate Treatment Plant needs up-gradation with additional high grade Tertiary treatment facility to achieve outlet effluent within prescribed norms. If both Leachate Treatment Plant - DTRO are run continuously at full capacity, daily generated leachate may be treated except excess leachate during rain.

If additional treatment facility i.e. atleast 4 Nos. DTRO plants of 200 KLD capacity each may be installed for treatment of till date stored 35495.71 KL leachate (in the 7 ponds for emptied out) approx. in one & half month w.e.f. installation of additional 4 Nos. DTRO plants and it be increased in order to shorten the time span of treatment.

DTRO plant may be installed on land, if available at STP of GMDA as suggested by CEO, GMDA. Parameters of outlet of DTRO are within prescribed limit as per analysis report No. 465 dated 10.08.2022 (Annexure-1). Samples of outlet of both DTRO have already been collected and sent to HSPCB, Lab, Faridabad for analysis and as per analysis report No. 962 dated 15.11.2022, parameters are within prescribed limit (Annexure-2). Further, it is submitted that this office has requested NEERI to submit exact quantum of leachate generation and report is awaited and accordingly final report will be submitted in due course of time.

Submitted for kind information and further necessary action, please.

DA/As above & report dated 15.11.2022 of SDS Consultants

Scientist 'B'
Gurugram Region (N)

KULDEEP
SINGH

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Regional Officer,
Gurugram Region (N)



PREVENT
POLLUTION

FORM J
(See Rule 20)

Report No.:-465

Dated - August 10, 2022

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 03rd day of August, 2022 from Sh. Aparnesh Kumar, Sc-'B', a sample of liquid effluent of M/s Ecogreen Energy (P) Ltd., Gurgaon-Faridabad Road, Badhwari, Gurgaon, collected on 02.08.2022 from the Inlet & Outlet of DTRO & Outside Patch of Land for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 03/08/2022 to 10/08/2022 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of DTRO	Outlet of DTRO	Outside Patch of Land	Prescribed Limits	Method of Testing
1	Colour	Blackish	Greyish	Greyish	----	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(23 rd edition)
2	Odour	Bad	Mild	Mild	----	
3	pH Value	7.8	7.9	7.8	5.5-9.0	
4	Conductivity $\mu\text{S}/\text{cm}$	7350	9490	6740	-----	
5	Total Suspended Solids mg/l	520	22	480	100	
6	B.O.D.(3 Days at 27 ^o C) mg/l	165	12	148	-----	
7	Chemical Oxygen Demand mg/l	832	56	784	250	
8	Oil & Grease mg/l	8	BDL	BDL	10	

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **10th day of August, 2022**

Laboratory of the
Haryana State Pollution Control Board
Sector-16 A, Faridabad

Board Analyst

To
The Member Secretary
Haryana State Pollution Control Board
C-11, Sector -6, Panchkula (Haryana)

This test report relate only to the particular sample submitted for testing



12/6

FORM J
(See Rule 20)Report No.: -962
Dated - November 15, 2022

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 08th day of November, 2022 from Sh. Aparnesh Kumar, Sc-'B', a sample of liquid effluent of M/s Ecogreen Engineering (P) Ltd., Gurgaon-Faridabad Road, Badhwari, Land fill site Gurgaon, collected on 07.11.2022 from the Inlet & Outlet of DTRO1 & DTRO2 for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 08/11/2022 to 15/11/2022 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of DTRO1	Outlet of DTRO1	Inlet of DTRO2	Outlet of DTRO2	Prescribed Limits	Method of Testing
1.	Colour	Blackish	Almost Colorless	Blackish	Almost Colorless	----	As per relevant parts of IS:3025 (Part-1) 1987 and Standard Methods for the Examination of water and waste water APHA(23 rd edition) 2017
2.	Odour	Bad	Odourless	Bad	Odourless	----	
3.	pH Value	6.9	6.2	6.7	7.2	5.5-9.0	
4.	Conductivity μ S/cm	9810	1310	18890	1540	-----	
5.	Total Suspended Solids mg/l	580	21	640	29	200	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	145	3.2	135	5.8	100	
7.	Chemical Oxygen Demand mg/l	721.2	15.68	674.2	31.36	----	
8.	Oil & Grease mg/l	7.6	BDL	6.8	BDL	-----	
9.	Nickel as Ni mg/l	4.2	ND	3.6	ND	----	
10.	Chloride as Cl mg/l	1119.7	169.3	869.1	130.9	600	
11.	Fluoride as F mg/l	2.8	ND	1.9	ND	----	
12.	Total Dissolved Solids mg/l	5410	720	10440	850	2100	
13.	Ammonical Nitrogen as N mg/l	19.6	2.3	21.7	4.5	----	
14.	Phenolic Compounds as C_6H_5OH mg/l	5.9	0.2	4.8	0.3	----	
15.	Total Chromium as Cr mg/l	ND	ND	ND	ND	-----	

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **15th day of November, 2022**

Laboratory of the
Haryana State Pollution Control Board
Sector-16 A, Faridabad

Board Analyst

To
The Member Secretary
Haryana State Pollution Control Board
C-11, Sector -6, Panchkula (Haryana)

This test report relate only to the particular sample submitted for testing

Volume Sheet of Leachate at Bandhwari Plant on 15-11-2022

Sr.	Tank No.	Area of Leachate (SQM) <i>by Total Shomukim.</i>	Depth of Leachate (Meter)	Volume (CUM)	Remark
1	1	287.99	5.50	1583.95	
2	2	1612.58	5.80	9352.96	
3	3	741.70	4.40	3263.48	
5	5	688.62	4.00	2754.48	
6	6	1267.38	5.60	7097.33	
7	7	780.33	4.40	3433.45	
8	8	1570.60	5.10	8010.06	
Total				35495.71	CUM
=				35495.71	KL

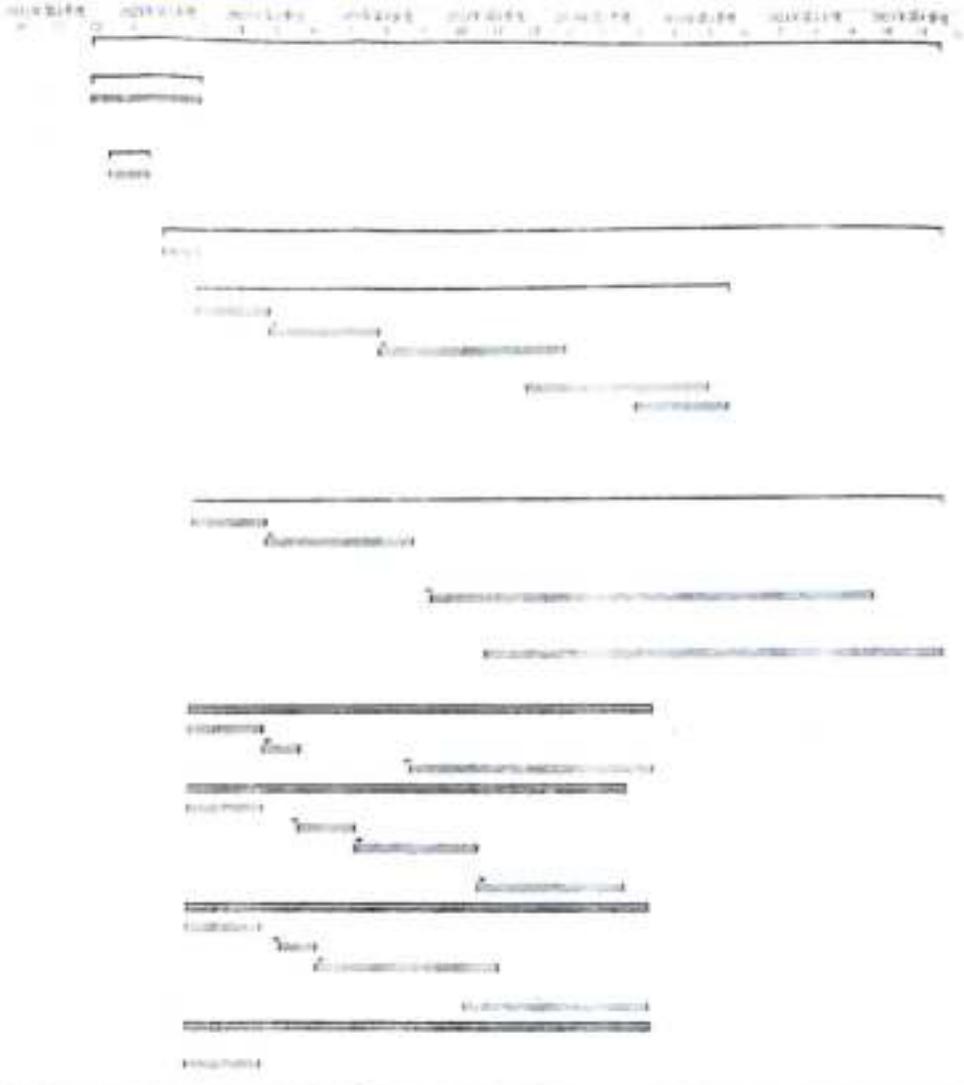
SAAKSH DEGITECH SERVICES PVT. LTD.


Director



ANEX-9

NO.	ITEMS	LN	UNIT	START	END
1	Geogem Foundation 717 个 工作日			2023/12/15/1	2024/11/30/1
2	WTE Project				
3	Engineering 98 个 工作日			2023/12/15/1	2024/3/15/1
4	Technical design & Detail Design 98 个 工作日			2023/12/15/1	2024/3/15/1
5	Site Preparation 33 个 工作日			2023/12/15/1	2024/1/31/1
6	Leachate Facility/ Leaching basin 33 个 工作日			2023/12/15/1	2024/1/31/1
7	Construction 455 个 工作日			2023/12/15/1	2024/11/30/1
8	Site Deming 29 个 工作日			2023/12/15/1	2023/12/15/1
9	Re Water				
10	Garbage Pit 443 个 工作日			2023/1/16/1	2024/5/16/1
11	Piling Work 61 个 工作日			2023/1/16/1	2023/5/15/1
12	Foundation W92 个 工作日			2023/1/16/1	2023/8/15/1
13	Upper Structure 153 个 工作日			2023/8/16/1	2024/11/15/1
14	Dewatering W132 个 工作日			2023/12/15/1	2024/3/15/1
15	PP & LV distribution room, Crabbler installation 28 个 工作日			2023/1/15/1	2023/3/31/1
16	Boiler 626 个 工作日			2023/3/16/1	2024/11/30/1
17	Piling Work 44 个 工作日			2023/3/16/1	2023/5/15/1
18	Foundation 123 个 工作日			2023/3/16/1	2023/9/15/1
19	Work (Inch Slag Storage) Unit 1 367 个 工作日			2023/3/15/1	2024/10/15/1
20	Installation Work/Inch Unit 2 302 个 工作日			2023/11/15/1	2024/11/30/1
21	Installation Work/Inch				
22	FGT 302 个 工作日			2023/3/16/1	2024/3/15/1
23	Piling work 41 个 工作日			2023/3/16/1	2023/5/15/1
24	Foundation W31 个 工作日			2023/3/16/1	2023/6/15/1
25	Installation W199 个 工作日			2023/9/15/1	2024/3/15/1
26	Stack 360 个 工作日			2023/3/16/1	2024/3/15/1
27	Piling work 41 个 工作日			2023/3/16/1	2023/5/15/1
28	Foundation W47 个 工作日			2023/6/15/1	2023/7/15/1
29	Main Structure 102 个 工作日			2023/8/15/1	2023/11/15/1
30	Installation W129 个 工作日			2023/11/15/1	2024/3/15/1
31	Turnover 300 个 工作日			2023/3/16/1	2024/3/15/1
32	Piling work 61 个 工作日			2023/3/16/1	2023/5/15/1
33	Foundation W30 个 工作日			2023/6/15/1	2023/6/15/1
34	Main Structure 150 个 工作日			2023/7/15/1	2023/11/15/1
35	Installation W130 个 工作日			2023/11/15/1	2024/3/15/1
36	Leachate Treatment Piling work 44 个 工作日			2023/3/16/1	2024/5/15/1



NO.	ITEMS	LN	UNIT	START	END
1	Geogem Foundation 717 个 工作日			2023/12/15/1	2024/11/30/1
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15	PP & LV distribution room, Crabbler installation 28 个 工作日			2023/1/15/1	2023/3/31/1
16	Boiler 626 个 工作日			2023/3/16/1	2024/11/30/1
17	Piling Work 44 个 工作日			2023/3/16/1	2023/5/15/1
18	Foundation 123 个 工作日			2023/3/16/1	2023/9/15/1
19	Work (Inch Slag Storage) Unit 1 367 个 工作日			2023/3/15/1	2024/10/15/1
20	Installation Work/Inch Unit 2 302 个 工作日			2023/11/15/1	2024/11/30/1
21	Installation Work/Inch				
22	FGT 302 个 工作日			2023/3/16/1	2024/3/15/1
23	Piling work 41 个 工作日			2023/3/16/1	2023/5/15/1
24	Foundation W31 个 工作日			2023/3/16/1	2023/6/15/1
25	Installation W199 个 工作日			2023/9/15/1	2024/3/15/1
26	Stack 360 个 工作日			2023/3/16/1	2024/3/15/1
27	Piling work 41 个 工作日			2023/3/16/1	2023/5/15/1
28	Foundation W47 个 工作日			2023/6/15/1	2023/7/15/1
29	Main Structure 102 个 工作日			2023/8/15/1	2023/11/15/1
30	Installation W129 个 工作日			2023/11/15/1	2024/3/15/1
31	Turnover 300 个 工作日			2023/3/16/1	2024/3/15/1
32	Piling work 61 个 工作日			2023/3/16/1	2023/5/15/1
33	Foundation W30 个 工作日			2023/6/15/1	2023/6/15/1
34	Main Structure 150 个 工作日			2023/7/15/1	2023/11/15/1
35	Installation W130 个 工作日			2023/11/15/1	2024/3/15/1
36	Leachate Treatment Piling work 44 个 工作日			2023/3/16/1	2024/5/15/1

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NO.	DESCRIPTION	UNIT	START DATE	END DATE	STATUS
1	Foundation W136	个	2023/5/16	2023/9/30	34
2	Installation W163	个	2023/10/11	2024/3/31	35
3	Water Treatment 152	个	2023/10/11	2024/2/29	
4	Installation W152	个	2023/10/11	2024/2/29	
5	Pump House 229	个	2023/3/16	2023/10/30	
6	Piling work 61	个	2023/5/16	2023/5/15	
7	Foundation W62	个	2023/7/11	2023/8/31	
8	Installation W60	个	2023/9/11	2023/10/30	41
9	Cooling Tower 366	个	2023/3/16	2024/3/15	
10	Piling work 64	个	2023/5/16	2023/5/15	
11	Foundations W93	个	2023/6/15	2023/8/15	
12	Installation W121	个	2023/11/16	2024/3/15	
13	Evacuation Plat 350	个	2023/3/16	2024/2/28	
14	Piling work 64	个	2023/5/16	2023/5/15	
15	Foundation W78	个	2023/7/15	2024/9/30	
16	Installation W120	个	2023/11/11	2024/2/28	
17	Oil Storage Sys 220	个	2023/8/11	2023/11/30	
18	Foundation W46	个	2023/6/11	2023/9/15	
19	Installation W62	个	2023/9/30	2023/11/30	
20	Electricity 357	个	2023/3/11	2024/1/31	
21	Water Feeding and Evacuation System	357 个	2023/3/11	2024/1/31	

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REVISED ACTION PLAN											
Total legacy waste assessed in November 2022 = 32 Lac MT											
Waste processed during November December 2022 = 2.25 Lac MT											
Balance waste to be processed = 32.15 Lac											
Tentative Action Plan for Processing of Legacy Waste at Bandhwari for 32.15 Lac MT Period January 2023 to September 2023											
Sr. No.	Months	No of Working Days	Waste Proposed to be Processed by Agencies in MT							Total Waste Processing in MT	Remarks
			M/s Bhumi Green	M/S Pathya	Departmentally	A	B	C	D		
1	Jan-23	20	140000	40000	10000	0	0	0	0	190000	The Work will be executed by M/s Bhumi Green, PATHYA & Departmentally. 04 more works are under rate approval with the Government, likely to be allotted by 15.01.2023. 20 Working days are considered due to extreme cold conditions.
2	Feb-23	25	150000	60000	15000	0	0	0	0	225000	The Work will be executed by M/s Bhumi Green, PATHYA & Departmentally. Erection of machinery of two agency A & B will be got done.
3	Mar-23	25	160000	70000	15000	40000	40000			325000	The Work will be executed by M/s Bhumi Green, PATHYA, Departmentally, agency A & agency B. Erection of machinery of two agency C & D will be got done.
4	Apr-23	25	175000	80000	15000	80000	80000	80000	80000	590000	
5	May-23	25	190000	90000	15000	85000	85000	85000	85000	635000	
6	Jun-23	25	190000	100000	15000	90000	90000	90000	90000	665000	The work will be executed by M/s Bhumi Green, PATHYA, Departmentally, Agency A, B, C & D.
7	Jul-23	10	50000	25000	4000	20000	10000	10000	10000	129000	
8	Aug-23	0	0	0	0	0	0	0	0	0	Only 10 working days are considered in the month of July and no work in the month of August due to rains.
9	Sep-23	25	150000	75000	11000	50000	50000	60000	60000	456000	
Total			1205000	540000	100000	365000	355000	325000	325000	3215000	

Note :- 1) It is considered that Maximum RDF disposal capacity of the each agency is 1000 MT Per day

2) Some space may be required to store the RDF for temporary period for which the permission may also be granted.

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भारतीय गैर न्यायिक

भारत INDIA

रु. 500

FIVE HUNDRED
RUPEES

पाँच सौ रुपये

Rs. 500

INDIA NON JUDICIAL

राजस्थान RAJASTHAN



2022 Agreement for Co-processing of Segregated MSW/RDF/Plastic Waste

This Agreement was made and entered into this -28th day of November -2022 by and between:

First Party Municipal Corporation, Gurugram, which is the having its Principal place of business at Gurugram (hereinafter called as "MCG" and referred to as first Part), which expression shall, unless repugnant to the context, include its successors and permitted assigns.

And

Shree Cement Limited a Company incorporated under the provisions of Companies Act, 1956, having its registered office at Bangur Nagar, Beawar, Distt Ajmer (Raj) (herein called as SCL) and this agreement is for supply of Segregated MSW/RDF/Plastic Waste to SCL's following Cement Plant :-

1. Ras plant- Address- Village Ras, Tehsil Jaitaran, Distt Pali (Raj)
2. Beawar Plant-Address- Village Andheri Deori, Beawar, Distt Ajmer, Raj

MCG and SCL are hereinafter individually referred to as a "Party", and collectively referred to as the "Parties"

WHEREAS:

A. MCG is the urban local body engaged in the activity of collection, segregation, handling, storage, & disposal of Segregated MSW/RDF/Plastic Waste.

SCL is in the business of manufacture and sale of different types and grades of cement and has the capability to dispose the waste materials in an environment friendly manner thru co-processing in the cement kilns located at Rajasthan unit Beawar and Ras.

The primary objective of this Agreement is to support the pious intent of the government to free India from single-use plastic waste and conserve environment in the public interest. This initiative would be helpful to in getting rid of the menace of single-use plastic which is degrading the environment and creating health hazards for the society at large.

MCG shall provide Segregated MSW/RDF/Plastic Waste at their Bhandwari Dump yard & SCL shall provide transportation to respective SCL units for Disposal through Co processing. Segregated MSW/RDF/Plastic Waste shall be free from debris, stones, construction wastes, dead animals, metals, Bio-medical waste and

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GURUGRAM

SHREE CEMENT LTD.

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other banned items by CPCB for Co-processing (Specified in Annexure B).

- E. In turn, SCL has agreed to Co-process the waste at its cement Kilns in the public, social and environmental cause as per PWM rules and SWM rules. For this purpose, SCL commits itself to make requisite capital and other investments for making the sustainable use of the Segregated MSW/RDF/Plastic Waste and thereby contributing to the aforementioned social cause. Thus,

both the Parties jointly while observing their respective commitments in public, social and environment interests enter into this agreement in consonance with laws, where MCG promises to provide Segregated MSW/RDF/Plastic Waste in consonance with this agreement, and in turn SCL commits itself and promises to co-process the Segregated MSW/RDF/Plastic Waste at its cement kilns while committing to make requisite capital and other investments for this purpose, which shall be good and valuable consideration for each other.

- F. Any Green Benefits, subsidies and/or other benefits of any nature, if any, arriving out of procurement/use of above Segregated MSW/RDF/Plastic Waste supplied shall be claimed by SCL plants. These could be related to CDM, PAT, CO₂, EPR, Bio mass use, as per applicable laws.

NOW, THEREFORE, in consideration of the mutual agreements, promises, covenants, representations and warranties set forth in this agreement, the receipt and sufficiency of which is acknowledged by the Parties, the Parties hereby agree as follows:

1. Scope of Supply of Plastic Waste

During the Term, the MCG shall supply Segregated MSW/RDF/Plastic Waste to SCL as per the following specifications.

Table 1 :- Specifications and acceptable limits of Material

S. N.	Parameter	UOM	Acceptance limit- all plants
1	NCV (As received)	KCal/Kg	> 2500
2	Loading & Unloading		Loading at source is in scope of First party and Unloading at receiving end is in scope of SCL
3	Quantity Availability		SCL Location wise details to be inserted
4	Quantity Commitment of Segregated MSW/RDF/Plastic Waste per Month (Indicative)	MT	5000 (However qty may increase/decrease with mutual consent)
5	Size		To be suitable for Shredding.
6	Supply Prospects		SCL can discontinue/Stop lifting of Segregated MSW/RDF/Plastic Waste with 7 day prior written intimation if NCV (ARB) < 2500 KCal/kg in receipt vehicles.
7	Moisture	%	Max. Monthly Avg. Moisture < 20%
8	Ash	%	If average monthly Ash(%) exceeds 20% , It will be prerogative of SCL to discontinue receipt.

EXECUTIVE ENGINEER
MUNICIPAL CORPORATION
GURUDRAGI

For SHREE CEMENT LTD.

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9	Chloride	%	< 2 %
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MCG shall make available the Segregated MSW/RDF/Plastic Waste while complying the aforementioned specifications for delivery at SCL and loading & transportation the Segregated MSW/RDF/Plastic Waste in to the transporting vehicle arranged by the themselves.

Segregated MSW/RDF/Plastic Waste should be free from

Any of the banned items listed in the Annexure B attached herein.

Construction and demolition waste and inert material like stones, glass, metals etc.

The Parties agree that the MCG shall ensure that the specifications as per Table 1 in the Segregated MSW/RDF/Plastic Waste shall be maintained on monthly average basis. It is further agreed that quality of Plastic Waste is not within the permissible limits, then SCL shall be entitled to discontinue/Stop the supplies of Plastic Waste from that source, it is agreed and understood between Parties that it shall be prerogative of both the parties to decide the same amicably

MCG shall ensure to provide Municipal Corporation endorsement/ acknowledgement at each month for the Segregated MSW/RDF/Plastic Waste quantity supplied/lifted to SCL for Co processing as per the format set out in Annexure-A.

2. Supply and Delivery:

Quantity- MCG will make available of Segregated MSW/RDF/Plastic Waste for SCL Plants and so that SCL can align vehicles for Segregated MSW/RDF/Plastic Waste as per the SCL's plant requirement, however SCL may intimate any change in the schedule as per their unit requirement.

Delivery

The delivery of the quantity of Segregated MSW/RDF/Plastic Waste shall be as soon as possible.

In case of any change in the mutually agreed delivery schedule by parties, then the affected party will intimate to the other Parties and all parties will discuss and arrive at mutually agreed solution to deal the situation.

The Transportation of the Segregated MSW/RDF/Plastic Waste to the SCL's factories shall be at the cost and responsibility of the SCL. The M/s MCG shall ensure that the vehicle is loaded at the earliest with the quality Waste as per specifications under clause 1. Notwithstanding the aforesaid, MCG shall ensure of any items that are not ordered by the SCL as per the clause 1 of the agreement and shall not be loaded into trucks.

The dispatch documents shall be prepared by the MCG while complying with the requirements of applicable laws including those which may be required by the Pollution Control Boards or other departments for the transportation of the Material.

All requisite approvals for supplying and dispatching the Segregated MSW/RDF/Plastic Waste to the SCL as per applicable rules shall be obtained and complied with by the MCG. SCL shall obtain statutory registrations and approvals from concerned authorities for Co-processing the "Segregated MSW/RDF/Plastic Waste in its factories and comply with all applicable laws in this regard.

Documents to be provided by the Parties

MCG shall ensure for weighing of Segregated MSW/RDF/Plastic Waste at its own and issue necessary challan / Dispatch documents like Lorry receipt, E way bill, sourcing weighment slip, on requirement

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CHENNAI

FOR SHREE CEMENT LTD.
AUTH SIGNATORY

material at its factories. The weighing of the Segregated MSW/RDF/Plastic Waste shall be carried out and recorded at Weigh bridge located at M/s MCG.

M/s MCG shall provide to SCL all the necessary documents required for transportation of Segregated MSW/RDF/Plastic Waste like E-Way bills, GST Invoice, Challan copy if any, Weighment slip.

SCL shall be responsible for unloading, Storing, Pre-Processing, and Co-processing of Segregated MSW/RDF/Plastic Waste through Co-Processing in its kiln in the cement plants as per Co- processing guidelines CPCB.

3. Commercial terms for the Disposal of Segregated MSW/RDF/Plastic Waste :

Price:

INR 800/MT shall be paid by MCG, Specifying the parameters as per Specifications mentioned in Table-I, GST shall be extra as applicable. Loading will be done by MCG.

Transportation of Segregated MSW/RDF/Plastic Waste is in the Scope of SCL.

Unloading at receiving end is in the scope of SCL.

Income Tax / TDS shall be deducted as per applicable rules.

The Charges as per Clause 3.1.1 may be reviewed annually as per mutual agreement.

Invoicing for supplied Segregated MSW/RDF/Plastic Waste will be done by SCL on 15 days basis on qty lifted and payment will be made by MCG within 15 days of receipt of invoices.

4. Term and Validity of the Agreement

The Agreement will be valid from 26th November -2022 or till further period, The Agreement may be amended by written consent of all the Parties to the Agreement.

5. Testing of quality Parameters

Each consignment of Segregated MSW/RDF/Plastic Waste shall be tested by SCL for the parameters, and Results as per SCL laboratory shall be final and finding. However in case of huge variation in results, Parties shall be entitled for joint sampling and testing at any GOVT. lab authorized to conduct the same .

Pre-shipment Inspection: SCL shall be entitled to inspect the consignment prior to dispatch (including third party inspection) at site or source location of if required.

Point of Contact

M/s MCG and SCL shall nominate persons who should act as points of contacts during the term of the Agreement.

7. Force Majeure.

Neither party shall be considered in default in the performance of its obligation under the Agreement, if such performance is prevented or delayed on account of war, civil commotion, strike, epidemics, pandemic, accidents, fires, unprecedented floods, earth quake, more than 15 days plant shutdown or because of promulgation of any law or regulations by the Government, unforeseen breakdowns, operational and maintenance stoppages at the Second Party's Cement Plant or on account of Acts of God.

At the time of occurrence of a force majeure condition, the affected party shall give a notice in writing with documentary proof within Ten (10) days from the date of occurrence of the force majeure condition indicating the cause of force majeure condition and the period for which the force majeure condition was likely to subsist. This agreement shall remain suspended during the period of force majeure. However, if the reason continues more than ninety (90) days, the parties hereto may mutually agree to modify the terms of the Agreement or terminate the same. On such termination, SCL/ M/s MCG shall be obliged to settle all

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MUNICIPAL CORPORATION
GURUGRAM

For SHREE CEMENT LTD.
AUTH. SIGNATORY

dues to other party as the case may be.

8. Settlements of Disputes

The Parties shall endeavor to settle by mutual consultation any claim, dispute, including any Dispute with respect to the existence or validity hereof, the interpretation hereof, the activities performed under the Agreement, or the breach of the Agreement.

Any Dispute which cannot be settled within Thirty (30) days of consultation as provided written notice to that effect to the other Party and such arbitration shall be conducted at place mutually decided by all parties in accordance with the provisions of the Arbitration & Conciliation Act, 1996.

The Parties agree that the award passed by the arbitration panel shall be binding upon the Parties.

9. Indemnity

Both Parties shall defend, indemnify and save harmless to each other and their directors, employees and agents from and against any direct claims, demands, fines, losses, damages, costs, penalties, expenses, actions, suits or proceedings, injuries, monetary liability on account of death of any person, cost of response to any governmental inquiry, liability for loss of or damage to property and reasonable attorney and consulting fees and costs relating to any of the forgoing resulting from the act or omission, breach or nonconformance

by either party with the provisions contained in the Agreement or any statutory non-compliance. The foregoing indemnification shall not apply to the extent

10. Non-Waiver

Any delay or omission on the part of each Party in exercising any rights provided under applicable laws or under this Agreement shall not impair such rights or operate as a waiver thereof. The partial exercise of any right provided under applicable laws or under the Agreement shall not preclude any other or further exercise thereof or the exercise of any other rights under the Agreement.

11. Relationship

Nothing contained in this agreement shall be construed as the engagement of second party as an agent or partner of first party the relationship between the party shall be principal to principal and does not create and shall not be deemed to create any partnership, joint venture or principal agent relationship between parties.

12. Notice

Unless otherwise provided in the Agreement, any notice, report or other communications given or made under or in connection with the matters contemplated by or arising herein, shall be deemed to have been duly given or made if sent by personal delivery or by facsimile transmission confirmed by email or upon receipted delivery at the address of the relevant Party.

13. Applicability

Any Purchase Orders issued for the transaction mentioned herein in this document shall be subject to the terms herein.

14. Non-Exclusive Transaction

This Agreement is nonexclusive in nature. The parties are free to enter into mutual understanding with any of the third parties for transaction of similar nature.

15. Jurisdiction:

In the event of any dispute arising out of this agreement, Only Gurugram Court [Haryana] shall have the sole jurisdiction in the matter.

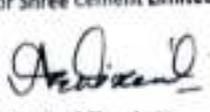
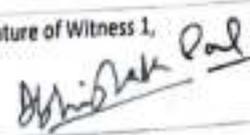
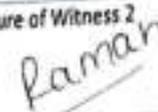
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MINIPLANT
GURUGRAM

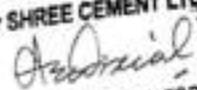
AUTH. SIGNATO
SHREE CEMENT LTD
GURUGRAM

16. Termination of agreement:

Either party shall have the right to terminate the MOU by giving 60 days written notice to the other party.

SIGNED AND DELIVERED for and on behalf of-

For Municipal Corporation, Gurugram  Authorized Signatory	For Shree Cement Limited  Authorised Signatory
Signature of Witness 1, 	Signature of Witness 1, 
Signature of Witness 2 	Signature of Witness 2 

For SHREE CEMENT LTD,

AUTH. SIGNATORY


EXECUTIVE ENGINEER
MUNICIPAL CORPORATION
GURUGRAM



Annexure A

OFFICE OF MUNICIPAL CORPORATION, GURUGRAM

To whom so ever it may be concernedEndersement of Segregated MSW/RDF/ PLASTIC WASTE Lifted/CollectionFor Co processing in Cement Plants

This is to certify that M/s Shree Cement Limited has collected Segregated MSW/RDF/Plastic Waste ----- MT from ----- Municipal Corporation, Gurugram during the month of ----- 2022 for Co processing at their cement Plants Located at----- under Extended Producer Responsibility (EPR) as per PWM Rules.

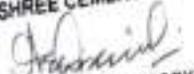
The Quantity of post-consumer Plastic Waste / Non - recyclable Plastic Waste received at Shree Cement Limited (Truck Wise receipt) and Co processed is mentioned here below:-

Yours faithfully


 Executive Engineer (SBM)
 Municipal Corporation
 Gurugram

Date _____

For SHREE CEMENT LTD.


 AUTH. SIGNATORY



Annexure B

List of Banned Items

The Segregated MSW/RDF/Plastic Waste dispatched by First Party shall not contain following items that are listed as banned items for Co-processing.

- Anatomical Hospital Wastes (Bio-medical waste)
- Asbestos-containing Wastes
- Bio-hazardous Wastes
- Electronic Scrap
- Entire Batteries
- Explosives
- High-concentration Cyanide Wastes
- Mineral Acids
- Radioactive Wastes
- Unsorted Municipal Garbage

For SHREE CEMENT LTD.


AUTH SIGNATORY



EXECUTIVE ENGINEER
MUNICIPAL CORPORATION
GURUGRAM

